Vol. 265
No. 13

Wednesday,
7th August, 2024
16 Sravana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (page 1)

Papers Laid on The Table (page 1)

Report of the Committee on Government Assurances - Presented (page 17)

Statement by Minister-*Laid on the table*

Status of implementation of Recommendations contained in the 70th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (pages 18)

Regarding Listed Business and other issues (pages 18)

Matters Raised With Permission-

Concern over alleged attempts to remove Preamble from NCERT text books (pages 23 - 26)

Demand to improve the economic condition of women associated with Self-Help Groups of the country (pages 26 - 27)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Demand for wide publication of data related to Government Schemes amongst people for their increased awareness (pages 27 - 29)

Concern over loss of natural resources due to developmental works in the mountains of the country (pages 29 - 30)

Demand to restore train services which were reduced during COVID-19 pandemic time and extend the train services in Southern Railway, Tamil Nadu (pages 30 - 31)

Concern over plight of Indian children in Foreign Foster Care (pages 31)

Concern over the privatization of Biju Patnaik International Airport in Bhubaneswar, Odisha (page 33)

Concern over gender disparity in access to public conveniences/utilities (pages 33 - 35)

Demand to facilitate the entry of Sikh pilgrims for Gurdwara Nankana Sahib in Pakistan (pages 35 - 36)

Demand to start train services from Giridih, in Jharkhand to Kolkata and Patna (pages 37 - 38)

Demand for Pension facility and Health Insurance benefit to handloom weavers (page 38)

Need for regulation of Private Detective Agencies in India (pages 39 - 40)

Oral Answers to Questions (pages 40 - 73)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Website: http://rajyasabha.nic.in
https://sansad.in/rs
E-mail : rsedit-e@sansad.nic.in

Government bills - *Under consideration*

The Jammu and Kashmir Appropriation (No.3) Bill, 2024

(page 73 and page 114)

The Appropriation (No.2) Bill, 2024 (pages 73 and page 114)

Observation by the Chair (pages 112 - 114)

RAJYA SABHA

Wednesday, the 7th August, 2024 /16 Sravana, 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon, Members... *...(Interruptions)...* Let me go through it, I will keep this in mind. Hon. Members, I am pleased to extend birthday greetings to hon. Member of Parliament, Shri B. L. Verma.

Shri Verma, a Member of this august House since November, 2020, is currently serving as Minister of State in the Ministries of Consumer Affairs, Food and Public Distribution and Social Justice and Empowerment. Earlier, he has served as the Union Minister of State from July, 2021 to June, 2024. Shri Verma has continually and impactfully championed the cause of the marginalized sections of the society. Shri Verma is married to Shrimati Shanti Devi and the couple is blessed with daughters- Diksha and Sakshi and sons- Prabhat and Harsh.

Hon. Members, on behalf of this House and on my own wish him a long, healthy and happy life and extend greetings to his family members.

PAPERS LAID ON THE TABLE

I. Notification of the Ministry of Skill Development and Entrepreneurship
II. Reports and Accounts of various Samagra Shiksha Programmes and Schemes for various years and related papers

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI JAYANT CHAUDHARY): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Skill Development and Entrepreneurship Notification No. G.S.R. 254(E)., dated the 23rd April, 2024, publishing the Apprenticeship (Amendment) Rules, 2024., under sub-section (3) of Section 37 of the Apprentices Act, 1961.

[Placed in Library. *See* No. L. T. 666/18/24]

Content Page

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the Samagra Shiksha Programme, U.T. of Jammu & Kashmir, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 433/18/24]

(ii) (a) Annual Report and Accounts of the Samagra Shiksha Programme, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 434/18/24]

(iii) (a) Annual Report and Accounts of the Samagra Shiksha Programme, U.T. of Chandigarh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 440/18/24]

(iv) (a) Annual Report and Accounts of the Samagra Shiksha Programme, U.T. of Andaman & Nicobar Islands, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 438/18/24]

(v) (a) Annual Report of the Samagra Shiksha Programme, Goa, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 439/18/24]

(vi) (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Scheme, Himachal Pradesh, for the years 2020-21.

(b) Review by Government on the working of the above Scheme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 667/18/24]

(vii) (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Scheme, Himachal Pradesh, for the years 2021-22.

(b) Review by Government on the working of the above Scheme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 668/18/24]

(viii) (a) Annual Report of the Samagra Shiksha Programme, Maharashtra, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 669/18/24]

(ix) (a) Annual Report of the Samagra Shiksha Programme, Uttar Pradesh, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 670/18/24]

(x) (a) Annual Report of the Samagra Shiksha Programme, Gujarat, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 671/18/24]

(xi) (a) Annual Report of the Samagra Shiksha Programme, Odisha, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 437/18/24]

(xii) (a) Annual Report of the Samagra Shiksha Programme, West Bengal, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 436/18/24]

Reports (2022) under Protection of Civil Rights Act, 1955 and Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report, under sub-section (4) of Section 15A of the Protection of Civil Rights Act, 1955, for the year 2022,

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L. T. 505/18/24]

(ii) (a) Annual Report, under sub-section (4) of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2022,

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L. T. 506/18/24]

Notifications of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(i). A copy (in English and Hindi) of the Ministry of Home Affairs Notification No.

Content Page

G.S.R. 172(E)., dated the 11th March, 2024, publishing the Citizenship (Amendment) Rules, 2024, under sub-section (4) of Section 18 of the Citizenship Act, 1955.

[Placed in Library. *See* No. L. T. 517/18/24]

(ii). A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 1231(E)., dated the 11th March, 2024, notifying an Empowered Committee in the States or Union Territories and its specifications, issued under sub-section (1) of Section 6B of the Citizenship Act, 1955.

[Placed in Library. *See* No. L. T. 518/18/24]

(iii). A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 79., in the Weekly Gazette, dated the June 16 — June 22, 2024, publishing the Ministry of Home Affairs, Assam Rifles, Subedar Major (Stenographer-cum-Private Secretary), Subedar (Stenographer-cum-Personal Assistant) and Naib Subedar (Stenographer-cum-Personal Assistant), Group 'B' Posts, Recruitment Rules, 2024, under Section 167 of the Assam Rifles Act, 2006.

[Placed in Library. *See* No. L. T. 516/18/24]

Notifications of the Ministry of Road Transport and Highways

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदय मैं राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अधीन सड़क, परिवहन और राजमार्ग मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँः-

(1) S.O. 588(E)., dated the 9th February, 2024, levying user fee for the project of 2LPS/4 lane section of Ahmednagar Kinetic Chowk to VasundePhata Section of NH-160 in the State of Maharashtra.

(2) S.O. 589(E)., dated the 9th February, 2024, levying user fee for the project of 2LPS/4 lane Section of Mantha Taluka Border to Partur Section of NH-548C in the State of Maharashtra.

(3) S.O. 590(E)., dated the 9th February, 2024, levying user fee for the project of two lane of Mangrulpir-Mahan Section of NH-161A in the State of Maharashtra.

(4) S.O. 591(E)., dated the 9th February, 2024, levying user fee for the project of 2LPS/4 lane Section of Bodhwad-Muktainagar-Barhanpur Section of NH-753L in the State of Maharashtra.

(5) S.O. 592(E)., dated the 9th February, 2024, levying user fee for the

project of four or more lane Section of Meerut-Najibabad Section of NH-34 (Old NH-119) in the State of Uttar Pradesh.

(6) S.O. 593(E)., dated the 9th February, 2024, levying user fee for the project of four or more lane Section of Kanhauli-Ramnagar Section of NH-131G in the State of Bihar.

(7) S.O. 672(E)., dated the 13th February, 2024, levying user fee for the project of four or more lane Section of AlandiPalkhi Marg Section of NH-965 in the State of Maharashtra.

(8) S.O. 673(E)., dated the 13th February, 2024, levying user fee for the project of four lane of Dhangaon to Boregaon Section of NH347BG and 753L in the State of Madhya Pradesh.

(9) S.O. 1015(E)., dated the 4th March, 2024, levying user fee for the stretch of two-lane with paved shoulder of entire NH-333B in the State of Bihar.

(10) S.O. 1062(E)., dated the 5th March, 2024, levying user fee for the project of two lane with paved shoulder of Mangaon-Mhalsa-Dighi Port Section of NH-753F in the State of Maharashtra.

(11) S.O. 1063(E)., dated the 5th March, 2024, levying user fee for the project of four or more lane Section of Hariharganj-Near Parwa More Section of NH-98 in the State of Jharkhand.

(12) S.O. 1168(E)., dated the 8th March, 2024, amending Notification No. S.O. 280(E), dated the 20th January, 2021.

(13) S.O. 1170(E)., dated the 8th March, 2024, levying user fee for the project of four or more lane of Raipur-Kodebod Section and Kodebod — Dhamtari Section of NH-30 in the State of Chhatisgarh.

(14) S.O. 1312(E)., dated the 13th March, 2024, levying user fee for the project of four laning of Mandi Dabwali to Chautala Section of NH-54 in the State of Haryana and Punjab.

(15) S.O. 1314(E)., dated the 13th March, 2024, levying user fee for the project of two lane with paved shoulder of Kundal to Jhadol Section NH-58E in the State of Rajasthan.

(16) S.O. 1315(E)., dated the 13th March, 2024, levying user fee for the project of four lane Section of Loha to Waranga of NH-361 in the State of Maharashtra.

(17) S.O. 1316(E)., dated the 13th March, 2024, levying user fee for the project of four laning of Galgalia to Bahadurganj Section of NH-327E in the State of Bihar.

(18) S.O. 1332(E)., dated the 13th March, 2024, levying user fee for the project of four or more lane Section of TakarkhedBhagile – Jalna of NH-753A in the State of Maharashtra.

(19) S.O. 1380(E)., dated the 15th March, 2024, levying user fee for the project of four lane of Kota Bypass of NH-27 on ToT mode in the State of Rajasthan.

(20) S.O. 1381(E)., dated the 15th March, 2024, levying user fee for the project of four lane of Ranchi – Jamshedpur Section of NH-33 in the State of Jharkhand.

(21) S.O. 1500(E)., dated the 21st March, 2024, levying user fee for the project of four lane of Lalitpur-Sagar-Lakhnadon Section of NH-44 in the State of Uttar Pradesh and Madhya Pradesh on ToT basis.

(22) S.O. 1501(E)., dated the 21st March, 2024, levying user fee for the project of four lane of Gwalior-Jhansi Section of NH-44 in the State of Uttar Pradesh and Madhya Pradesh on ToT mode.

(23) S.O. 1502(E)., dated the 21st March, 2024, levying user fee for the project of four lane of Binjhabahal- Teleibani Section of NH-49 in the State of Odisha.

(24) S.O. 1503(E)., dated the 21st March, 2024, levying user fee for the project of four laning of Chichra – Kharagpur Section of NH-49 (old NH-6) in the State of West Bengal on InVIT basis.

(25) S.O. 1504(E)., dated the 21st March, 2024, levying user fee for the project of four or more lane of Delhi – Hapur of NH-9 (Old NH-24) in the State of Delhi and Uttar Pradesh on ToT mode.

(26) S.O. 1505(E)., dated the 21st March, 2024, levying user fee for the project of 6/8 lane of Delhi- Meerut Expressway of NH-334 (Old NH-58) in the State of Delhi and Uttar Pradesh on ToT mode.

(27) S.O. 1536(E)., dated the 22nd March, 2024, levying user fee for the project of four lane of Rewa-Katni-Jabalpur Section of NH-30 (old NH-7) in the State of Madhya Pradesh on InVIT basis.

(28) S.O. 1537(E)., dated the 22nd March, 2024, levying user fee for the project of four lane of Lakhnadon – Khawasa Section of NH-44 (old NH-7) in the state of Madhya Pradesh on InVIT basis.

(29) S.O. 1539(E)., dated the 22nd March, 2024, levying user fee for the project of four lane of Kaljhar – Pattacharkuchi Section of NH-27 (old NH-31) in the State of Assam on InVIT basis.

(30) S.O. 1568(E)., dated the 27th March, 2024, levying user fee for the

project of four or more lane of Allahabad Bypass Section of NH-19 in the State of Uttar Pradesh on ToT basis.

[Placed in Library. For (1) to (30) *See* No. L. T. 561/18/24]

(31) S.O. 1569(E)., dated the 27th March, 2024, levying user fee for the project of four lane of Kachugaon — Rakhaldubi Bus Junction section of NH-27 (old NH-31C) and Rakhaldubi bus Junction — Kalijhar Section of NH-27 (old NH-31) in the state of Assam on InVIT mode.

(32) S.O. 1570(E)., dated the 27th March, 2024, levying user fee for the project of four lane of Rewa — Katni Section of NH-30 (old NH-7) in the State of Madhya Pradesh on InVIT mode.

(33) S.O. 1571(E)., dated the 27th March, 2024, levying user Fee Notification for the project of four lane of Jabalpur — Lakhnadon Section from Km. 880.600 to Km. 891.780 of NH-30 and Km. 1358.00 to Km. 1428.557 of NH-34 in the State of Madhya Pradesh on InVIT mode.

(34) S.O. 1572(E)., dated the 27th March, 2024, levying user fee for the project of four or more lane of Orai — Barah Section of NH-25 in the State of Uttar Pradesh on InVIT basis.

(35) S.O. 1575(E)., dated the 28th March, 2024, levying user fee for the project of four lane of Chitradurga — Hubli Section of NH-48 in the State of Karnataka on InVIT mode.

(36) S.O. 1576(E)., dated the 28th March, 2024, levying user fee for the project of four lane of Katni — Jabalpur — Lakhnadon Section of NH-30 (old NH-7) on InVIT mode.

(37) S.O. 1584(E)., dated the 30th March, 2024, levying user fee for the project of four or more lane of Shamlaji — Motachiloda — Nanachiloda Section of NH-48 in the State of Gujarat.

(38) S.O. 2198(E)., dated the 5th June, 2024, levying user fee for the project of 2/4 lane Section of Satna-Maihar Section of NH 135 BG along with cross road to connect the highway NH-135BG to NH-39 & Loop-1, Ramp-1, Ramp-2 to connect highway NH-135BG to NH-30 in the State of Madhya Pradesh.

(39) S.O. 2199(E)., dated the 5th June, 2024, levying user fee for the project of four lane of Ahmednagar-Ghogargaon-Ahmednagar/Solapur District Border Section of NH-561A in the State of Maharashtra.

(40) S.O. 2200(E)., dated the 5th June, 2024, levying user fee for the project of four and more lane of Jaipur-Kishangarh Section of NH-8 (New NH-

Content Page

48) in the State of Rajasthan.

(41) S.O. 2201(E)., dated the 5th June, 2024, levying user fee for the project of Indore-Gujarat/MP Border Section on NH-47 (Old NH-59) in the State of Madhya Pradesh on EPC mode.

(42) S.O. 2202(E)., dated the 5th June, 2024, levying user fee for the project of four and more lane of Indore-Gujarat/MP Border Section on NH-59 in the State of Madhya Pradesh on BOT Toll basis.

(43) S.O. 2203(E)., dated the 5th June, 2024, levying user fee for the project of four and more lane of Talaja-Mahuva-Kagavadar Section of NH-8E in the State of Gujarat.

(44) S.O. 2204(E)., dated the 5th June, 2024, levying user fee for the project of Birur to Shivamogga Section of Old NH-206 (New NH-69) in the State of Karnataka.

(45) S.O. 2211(E)., dated the 6th June, 2024, levying user fee for the project of 2/4 lane Section of Chandwad to Manmad Section of NH 752G in the State of Maharashtra.

(46) S.O. 2212(E)., dated the 6th June, 2024, levying user fee for the project of two lane of Ken River near Amanganj to start of Pawai bypass Section of NH-43Extn in the State of Madhya Pradesh.

(47) S.O. 2233(E)., dated the 11th June, 2024, levying user fee for the project of Numaligarh to Jorhat Section of NH-37 (Old) including Dergaon Town Section in the State of Assam.

(48) S.O. 2234(E)., dated the 11th June, 2024, levying user fee for the project of four or more lane of Una-Kodinar Section of NH-51 (Old NH-8E) in the State of Gujarat.

(49) S.O. 2239(E)., dated the 11th June, 2024, levying user fee for the project of Gulganj to Katni Road Section of NH-43 in the State of Madhya Pradesh.

(50) S.O. 2253(E)., dated the 12th June, 2024, levying user fee for the project of 2LPS/4 lane of Umariya-Shahdol Section of NH-43 (Old NH-78) in the State of Madhya Pradesh.

(51) S.O. 2254(E)., dated the 12th June, 2024, levying user fee for the project of four laning of Barhi- Koderma Section of NH-31 in the State of Jharkhand.

(52) S.O. 2371(E)., dated the 20th June, 2024, levying user fee for the project of two lane of Meensurutti to Chidambaram of NH-227 (New NH-81) in the State of Tamil Nadu.

(53) S.O. 2372(E)., dated the 20th June, 2024, levying user fee for the project of 2LPS/4 lane and for the use of four or more lane of Piprakothi-Motihari-Raxaul Section on NH-28A in the State of Bihar.

(54) S.O. 2489(E)., dated the 28th June, 2024, levying user fee for the project of 2LPS/4 lane of Nagarjuna Sagar Dam to Davulapally Section of NH-565 in the State of Andhra Pradesh.

(55) S.O. 2582(E)., dated the 4th July, 2024, levying user fee for the project of 2LPS/4 lane of Yadgir Bypass to Andhra Border of NH-150 in the State of Karnataka.

(56) S.O. 2583(E)., dated the 4th July, 2024, levying user fee for the project of two lane of Bowdara- Vizianagram Section of NH-516E in the State of Andhra Pradesh.

(57) S.O. 2792(E)., dated the 16th July, 2024, levying user fee for the project of 2LPS/4 lane of Ajmer-Nagaur Section of NH-89 (New NH-58) in the state of Rajasthan.

[Placed in Library. For (31) to (57) *See* No. L. T. 562/18/24]

I. Notification of the Ministry of Education

II. Reports and Accounts (2021-22 and 2022-23) of various universities, Institutes and Council and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्री सुकान्त मजूमदार): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. CA/498/2024/MSAE (Regulations)., dated the 8th July, 2024, publishing the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2024, under sub-section (3) of Section 45 of the Architects Act, 1972.

[Placed in Library. *See* No. L. T. 490/18/24]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 and sub-section (4) of Section 34 of the Tripura University Act, 2006:-

(a) Annual Report of the Tripura University, Suryamaninagar, Tripura, for the year 2022-23,

(b) Annual Accounts of the Tripura University, Suryamaninagar, Tripura, for

the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 481/18/24]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 and sub-section (4) of Section 30 of the Babasaheb Bhimrao Ambedkar University Act, 1994:-

(a) Annual Report of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh, for the year 2022-23.

(b) Annual Accounts of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 483/18/24]

(iii) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Tezpur University Act, 1993:-

(a) Annual Report of the Tezpur University, Assam, for the year 2022-23.

(b) Annual Accounts of the Tezpur University, Assam, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 477/18/24]

(iv) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 29 and sub-section (4) of Section 30 of the Maulana Azad National Urdu University Act, 1996: -

(a) Annual Report of the Maulana Azad National Urdu University (MANUU), Hyderabad, Telangana, for the year 2022-23.

(b) Annual Accounts of the Maulana Azad National Urdu University (MANUU), Hyderabad, Telangana, for the year 2022-23.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 478/18/24]

(v) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

(a) Annual Report of the Hemvati Nandan Bahuguna Garhwal University (HNBGU), Garhwal, Uttarakhand, for the year 2021-22.

(b) Annual Accounts of the Hemvati Nandan Bahuguna Garhwal University (HNBGU), Garhwal, Uttarakhand, for the year 2021-22.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

(vi) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

(a) Annual Report of the Hemvati Nandan Bahuguna Garhwal University (HNBGU), Garhwal, Uttarakhand, for the year 2022-23.

(b) Annual Accounts of the Hemvati Nandan Bahuguna Garhwal University (HNBGU), Garhwal, Uttarakhand, for the year 2022-23.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. For (v) and (vi) *See* No. L. T. 480/18/24]

(vii) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 13A and sub-section (3) of Section 13 of the Banaras Hindu University Act, 1915:-

(a) Annual Report of the Banaras Hindu University (BHU), Varanasi, Uttar Pradesh, for the year 2022-23.

(b) Annual Accounts of the Banaras Hindu University (BHU), Varanasi, Uttar Pradesh, for the year 2022-23.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 479/18/24]

Content Page

(viii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institutes of Management Act, 2017:-

(a) Annual Report and Accounts of the Indian Institute of Management (IIM) Sambalpur, Odisha, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 482/18/24]

(ix) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology, Science Education and Research Act, 2007:-

(i) (a) Annual Report and Accounts of the National Institute of Technology Calicut, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 487/18/24]

(ii) (a) Annual Report and Accounts of the National Institute of Technology Silchar, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 489/18/24]

(iii) (a) Annual Report and Accounts of the National Institute of Technology Warangal, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 488/18/24]

Content Page

(iv) (a) Annual Report and Accounts of the National Institute of Technology Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 486/18/24]

(x). A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 485/18/24]

Notifications of the Ministry of Road, Transport and Highways

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956:-

(i). (1) S.O. 2491(E)., dated the 28th June, 2024, entrusting the development and maintenance of certain sections of National Highways in the Union Territory of Jammu and Kashmir, as mentioned therein, to the Border Road Development Board, along with delay statement.

(2) S.O. 2492(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005, along with delay statement.

(3) S.O. 2493(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 4783(E), dated the 3rd November, 2023, along with delay statement.

(4) S.O. 2494(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 3228(E), dated the 11th August, 2021, along with

delay statement.

(5) S.O. 2495(E)., dated the 28th June, 2024, rescinding the Notification No. S.O. 5107(E), dated the 30th November, 2023, along with delay statement.

(6) S.O. 2682(E)., dated the 10th July, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

(7) S.O. 2683(E)., dated the 10th July, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

(8) S.O. 2788(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

(9) S.O. 2789(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

[Placed in Library. For (1) to (9) *See* No. L. T. 389/18/24]

(ii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, along with Explanatory Memoranda and delay statement:-

(1) G.S.R. 886(E)., dated the 8th December, 2023, publishing the Central Motor Vehicles (Tenth Amendment) Rules, 2023.

(2) G.S.R. 899(E)., dated the 18th December, 2023, publishing a Corrigendum to the NotificationNo. G.S.R. 886(E), dated the 8th December, 2023.

(3) G.S.R. 27(E)., dated the 5th January, 2024, publishing the Central Motor Vehicles (First Amendment) Rules, 2024.

(4) G.S.R. 32(E)., dated the 5th January, 2024, publishing the Motor Vehicles (Third Party Insurance Base Premium and Liability) Amendment Rules, 2024.

(5) G.S.R. 38(E)., dated the 15th January, 2024, publishing the Central Motor Vehicles (Second Amendment) Rules, 2024.

(6) G.S.R. 141(E)., dated the 28th February, 2024, publishing the Central Motor Vehicles (Third Amendment) Rules, 2024.

(7) G.S.R. 159(E)., dated the 6th March, 2024, publishing the Central Motor Vehicles (Fourth Amendment) Rules, 2024.

(8) G.S.R. 163(E)., dated the 8th March, 2024, publishing the Central Motor Vehicles (Fifth Amendment) Rules, 2024.

(9) G.S.R. 174(E)., dated the 11th March, 2024, publishing the Central Motor Vehicles (Sixth Amendment) Rules, 2024.

(10) G.S.R. 195(E)., dated the 14th March, 2024, publishing the Central Motor Vehicles (Seventh Amendment) Rules, 2024.

(11) G.S.R. 212(E)., dated the 15th March, 2024, publishing the Central Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Amendment Rules, 2024.

(12) G.S.R. 354(E)., dated the 28th June, 2024, publishing the Central Motor Vehicles (Eighth Amendment) Rules, 2024.

(13) G.S.R. 407(E)., dated the 16th July, 2024, publishing the Central Motor Vehicles (Ninth Amendment) Rules, 2024.

[Placed in Library. For (1) to (13) *See* No. L. T. 563/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Road, Transport and Highways Notification No. S.O. 1306(E)., dated the 12th March, 2024, amending the Principal Notification No. S.O. 444(E), dated the 12th June, 1989, issued under sub-section (6) of Section 41 of the Motor Vehicles Act, 1988, along with Explanatory Memorandum and delay statement.

[Placed in Library. *See* No. L. T. 563/18/24]

MR. CHAIRMAN: Dr. L. Murugan.

I. Finance and Appropriation accounts (2022-23) of UT of Jammu and Kashmir; and Appropriation Accounts (2022-23) of Union Government (Postal Services) and Indian Railways and related papers

II. Reports (2022) of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I on behalf of Shri Pankaj Chaudhary lay on the Table, a copy each (in English and Hindi) of the following Reports, under clause (1) of article 151 of the Constitution: -

I. (i) Finance Accounts (Volume-I and II) and Appropriation Accounts for the year 2022-2023 in respect of the Government of Union Territory of Jammu and Kashmir;

[Placed in Library. *See* No. L. T. 672/18/24]

(ii) Union Government — Appropriation Accounts (Postal Services) for the year 2022-2023;

(iii) Indian Railways Appropriation Accounts Part I — Review, Part II —

Detailed Appropriation Accounts and Part II — Detailed Appropriation Accounts (Annexure-G) for the year 2022-23;

[Placed in Library. For (ii) and (iii) *See* No. L. T. 673/18/24]

II. (i) Report of the Comptroller and Auditor General of India for the year ended March 2022 — Union Government (Civil) - Subject Specific Compliance Audit Central Autonomous Bodies — Report No. 3 of 2024;

[Placed in Library. *See* No. L. T. 674/18/24]

(ii) Report of the Comptroller and Auditor General of India for the year ended March 2022 on Management of Health Services in Indian Railways and Management of Parcel Services in Indian Railways — Union Government (Railways) — (Compliance Audit) — Report No. 5 of 2024.

[Placed in Library. *See* No. L. T. 675/18/24]

MR. CHAIRMAN: Shrimati Nimuben Jayantibhai Bambhaniya.

Report (2023) of the Comptroller and Auditor General of India

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं नियंत्रक और महालेखापरीक्षक (कर्त्तव्य, शक्तियां तथा सेवा की शर्तें) अधिनियम, 1971 की धारा 19क के खंड (2) के अधीन "भारतीय खाद्य निगम द्वारा खाद्यान्नों का भंडारण प्रबंधन और संचलन" के संबंध में भारत के नियंत्रक और महालेखापरीक्षक के प्रतिवेदन-संघ सरकार-उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय का 2023 का प्रतिवेदन संख्या 20 - (निष्पादन लेखापरीक्षा) की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

[Placed in Library. *See* No. L. T. 676/18/24]

REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I present the Seventy Eighth Report (in English and Hindi) of the Committee on Government Assurances.

Content Page

STATEMENT BY MINISTER

Status of implementation of Recommendations contained in the 70th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): महोदय, मैं मत्स्यपालन विभाग से संबंधित मत्स्यपालन क्षेत्र में रोजगार सृजन और राजस्व अर्जन की संभावना के संबंध में विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के 70वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

REGARDING LISTED BUSINESS AND OTHER ISSUES

MR. CHAIRMAN: Now, Matters...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order.

MR. CHAIRMAN: Yes, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, in the Business Advisory Committee meeting,...

MR. CHAIRMAN: Are you raising a point of order?

SHRI TIRUCHI SIVA: Yes, Sir. Do you want the rule?

MR. CHAIRMAN: But, so far, the House is in order. Everything has gone smoothly. I wonder what could be the point of order!

SHRI TIRUCHI SIVA: Sir, you want the rule. Let me say my point.

MR. CHAIRMAN: Yes.

SHRI TIRUCHI SIVA: Sir, in the Business Advisory Committee, we all discussed which are the five Ministries that will be taken up.

MR. CHAIRMAN: One minute, I got your point. Hon. Members,….

SHRI TIRUCHI SIVA: Sir, let me have my say. Give me two minutes.

MR. CHAIRMAN: I got your point. When I am reacting…

SHRI TIRUCHI SIVA: Sir, give me two minutes, and, then, whatever you say, we will accept it.

MR. CHAIRMAN: Mr. Tiruchi, you are a senior Member. I have understood. Take your seat, please. Hon. Members, I have received a representation signed by most of the floor leaders taking exception to the authority of the Chairman, calling it unprecedented and unilateral. The same is receiving my earnest attention and, before the end of the day, I would be sharing my thought process with the House. I take very earnestly the sentiments so expressed by the hon. Members. I will come back to the House. …*(Interruptions)*… No, Mr. Tiruchi. I will come back to the House. I have gone through it. I have interacted with leaders. …*(Interruptions)*… No, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, I am not…

MR. CHAIRMAN: Then, we will not discuss the BAC, except the conclusion of it.

SHRI TIRUCHI SIVA: No BAC, Sir. Will you please give me two minutes, Sir?

MR. CHAIRMAN: Mr. Tiruchi, you want to take the floor. May I inquire earnestly from you, under which rule?

SHRI TIRUCHI SIVA: Sir, it is Rule 258.

MR. CHAIRMAN: I will be happy to give if there is a premise for it. Yes; so, you are raising a point of order!

SHRI TIRUCHI SIVA: Yes, Sir.

MR. CHAIRMAN: Now, let me tell you, Mr. Tiruchi. With my modest understanding, a point of order relates to the proceedings of the House.

SHRI TIRUCHI SIVA: Of course, Sir.

MR. CHAIRMAN: According to my impression and impression of everyone, so far, the House has acted perfectly in order, giving no occasion to anyone to raise a point of order! A point of order is raised with respect to order in the House. Mr. Tiruchi, you are a senior Member. I look to you for guidance. You think, reflect and do me a favour. Meet me in my Chamber after 20 minutes. We will discuss about it. It can't be a point of order.

SHRI TIRUCHI SIVA: Sir, you made an observation in the House.

MR. CHAIRMAN: I did not make any observation today.

SHRI TIRUCHI SIVA: Sir, why don't you give us the floor for two minutes?

MR. CHAIRMAN: No; I am so sorry. *...(Interruptions)...*Take your seat. *...(Interruptions)...* My understanding is that point of order is raised with respect to the state of order in the House. Now, the order in the House, since beginning today, has been perfect. And, therefore, if there is an issue arising with respect to something that happened earlier, I would be too happy and keen to discuss it first in my Chamber. Let us discuss it in Chamber. It is a public time. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Sir, when you said something in the House ... *...(Interruptions)...*

MR. CHAIRMAN: No, no. . *...(Interruptions)...*

SHRI TIRUCHI SIVA: Give me one minute. *...(Interruptions)...*

MR. CHAIRMAN: Okay.

SHRI TIRUCHI SIVA: Sir, the other day, about the fourth item ... ...(Interruptions)...

MR. CHAIRMAN: The other day! ... *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* If something what I have said is not in consonance with the Constitution, I will discuss it in my Chamber and make amends. I am not the final authority. The Constitution *...(Interruptions)...*

SHRI TIRUCHI SIVA: * *...(Interruptions)...*

MR. CHAIRMAN: No, no. *...(Interruptions)...* Rules are rules. *...(Interruptions)...* Let us not begin on this note. *...(Interruptions)...* Let us not begin on this. *...(Interruptions)...* Please. *...(Interruptions)...* Look, you are getting enough support. Enough support. *...(Interruptions)...* Take your seat. *...(Interruptions)...* No, no. *...(Interruptions)...* Hon. Members ... *...(Interruptions)...* Hon. Members, would you be gracious enough in taking your seat first? Please. *...(Interruptions)...* I am urging everyone. *...(Interruptions)...*

श्री प्रमोद तिवारी (राजस्थान): सर, कल की लिस्ट में, Ministry of Cooperation... *...(Interruptions)...*

MR. CHAIRMAN: Pramodji, we are the House of Elders. Let us not show papers. Please. *...(Interruptions)...* No, no. Let us not show papers, please. *...(Interruptions)...*Let us keep aside the papers. *...(Interruptions)..*

All right, hon. Members. Take your seat. *...(Interruptions)...* I will give you time. *...(Interruptions)...* Let everyone have a seat. *...(Interruptions)...* Please have a seat. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Give me one minute. *...(Interruptions)...*

MR. CHAIRMAN: I will, I will. First, let everyone sit. Yes, Mr. Tiruchi. Formulate your point so that every Member...

SHRI TIRUCHI SIVA: Sir, I will.

MR. CHAIRMAN: I know you will. *...(Interruptions)...* Please, let the hon. Member, whom I have given permission, speak. Yes, Tiruchi.

SHRI TIRUCHI SIVA: Sir, the fourth Ministry, as selected by the Chairman, is the Ministry of Cooperation, and I have to initiate the discussion as per the decision.

MR. CHAIRMAN: Yes.

---

* Not recorded

SHRI TIRUCHI SIVA: And now my right is forfeited because day-before-yesterday, the Cooperation Ministry was listed. Yesterday also, it was listed, whereas, the Non-Renewable Energy was discussed for eight hours and, today, it has not been listed. The Finance Bill has come, rather the Appropriation Bill; you can call it a Money Bill. We submit to you. You have to protect us. I spoke to the hon. Parliamentary Affairs Minister. We will sit for two more hours, today and tomorrow. Give four hours for Ministry of Cooperation. Then we can take up all other things, Appropriation Bill or Finance Bill, as per the decision. But that is not listed. Why is it not listed, Sir? The Chairman has to protect us.

MR. CHAIRMAN: You have had your point. Let me have my say.

SHRI TIRUCHI SIVA: Should I sit down, Sir?

MR. CHAIRMAN: Yes. Thank you. *...(Interruptions)...* No, he has made his point, Mr. Jairam, with clarity. The hon. Member has, with clarity, made his point. *...(Interruptions)...*

SHRI JAIRAM RAMESH (Karnataka): Sir, I want to add one thing.

MR. CHAIRMAN: No, no. Nothing to be added. I have taken note of it. I shall not abort a discussion. Okay! And the Chair is quite competent to bring it up. Rest we will discuss in my chamber. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Will we be allowed, Sir? Please. We will lay our speech on the Table. *...(Interruptions)...*

MR. CHAIRMAN: I am prepared to sit not only up to midnight, but till the early hours.

AN HON. MEMBER: So are we. *...(Interruptions)...*

MR. CHAIRMAN: Are you sure? *...(Interruptions)...*

SOME HON. MEMBERS: Yes, Sir.

MATTERS RAISED WITH PERMISSION

Concern over alleged attempts to remove Preamble from NCERT text books

MR. CHAIRMAN: I am so glad. And, please, for one thing, believe in your Chairman. I am not the one to trample any wholesome parliamentary practice. I will go down in your hearts as one who has innovated mechanisms to give you greater opportunity. 'Now, Matters Raised with Permission'.

I have received, from the Leader of the Opposition, Shri Mallikarjun Kharge, notice that he wishes to raise an issue of public importance in the Rajya Sabha, and the subject, according to his input, is that there is a move afoot to ensure that the Preamble of the Indian Constitution is not being treated the way it should be in the NCERT books. Now, I find, Sir. ...*(Interruptions)*... I will give you time. I find, this is an apprehension. According to your communication, इसमें यह लिखा है कि हमें ऐसी जानकारी मिली है कि...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): महोदय, जानकारी मिली है...

MR. CHAIRMAN: Hon. Leader of the Opposition.

श्री मल्लिकार्जुन खरगे: महोदय, जानकारी मिली है, लेकिन यह किस सोर्स से मिली है, यह मैं भी कहूंगा और आप भी जानते हैं।

श्री सभापति: मैं कुछ नहीं जानता हूं।

श्री मल्लिकार्जुन खरगे: सर, आप बहुत कुछ जानते हैं, लेकिन सबको अपनी बातों से यह कहते हैं कि जो मैं कह रहा हूं, वह ठीक है, आप जो कह रहे हैं, वह ठीक नहीं है। यह हमेशा आप बोलते हैं। अगर बहुत ही कुछ हो गया, तो 'मेरे चैम्बर में आओ'।...(**व्यवधान**)...

श्री सभापतिः आप चैम्बर में कभी नहीं आए। सर, आप एक काम कीजिए कि आज आप मेरे चैम्बर में यह डिस्कस करने के लिए आइए।

श्री मल्लिकार्जुन खरगे: सर, यह important है।

MR. CHAIRMAN: Hon. Leader of the House. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : * ...(**व्यवधान**)...

MR. CHAIRMAN: You are diverting, Sir. *...(Interruptions)...*You are deviating from your subject. *...(Interruptions)...*नहीं, नहीं। ..(**व्यवधान**).. As an extraordinary gesture, I allowed you. *...(Interruptions)...*

श्री मल्लिकार्जुन खरगे: *

MR. CHAIRMAN: Take your seats. *...(Interruptions)...*

श्री मल्लिकार्जुन खरगे: *... (**व्यवधान**)..

MR. CHAIRMAN: Nothing has been going on record. *...(Interruptions)..* And I will look into what has to be deleted. *...(Interruptions)...* Last four minutes to be deleted. *...(Interruptions)...* Please take your seats. *...(Interruptions)...* The Leader of the House will speak after that. *...(Interruptions)...* One minute *...(Interruptions)...* What is this? If the Leader of the Opposition or the Leader of the House speaks, they have to be heard in rapt attention. What they speak, the Chair is there to look into it. That is No.1. No.2, the issue, you are digressing. I will be constrained to *...(Interruptions)...*

श्री मल्लिकार्जुन खरगे: *

श्री सभापति: आप सुनिए।..(**व्यवधान**)..You have made your point. *...(Interruptions)...* यह जीरो ऑवर है। Don't show paper. *...(Interruptions)...* Paper need not be shown. *...(Interruptions)...* Showing paper doesn't behove your status. *...(Interruptions)...* It is undignified. *...(Interruptions)...* You have made your points. *...(Interruptions)...* I will see what has to be done. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: **...(Interruptions)...*

MR. CHAIRMAN: Got your point. *...(Interruptions)...* You have said it. You are only repeating now. *...(Interruptions)...* You have said so. *...(Interruptions)...* You have made your point. Now, hon. Members, undoubtedly, all of us are committed to the

---

* Not recorded.

Constitution and any perception to the contrary, perhaps, will hurt everyone. Now, the hon. Leader of the House.

सभा के नेता (श्री जगत प्रकाश नड्डा): माननीय सभापति जी, आज हाउस बहुत अच्छे तरीके से चल रहा था और वातावरण भी बड़ा अनुकूल था। विपक्ष के नेता ने एक मुद्दा उठाया, जिसके कारण दोनों तरफ से भावनाएं भड़कीं और इस तरीके से विपक्ष के नेता ने जो विषय उठाया है, उसमें से एक ध्वनि प्रतिद्वंदित करने की कोशिश की गई कि शायद संविधान के प्रिएम्बल और संविधान की मूल धाराओं के साथ कुछ छेड़छाड़ होने की बात है। सबसे पहले तो मैं यह समझता हूं कि इंडियन नेशनल कांग्रेस एक जिम्मेदार पार्टी है और वह जो बात हाउस में कहती है, उसको जिम्मेदारीपूर्ण तरीके से कहने का प्रयास करती होगी। लेकिन मुझे आज उनकी बुद्धिमत्ता पर भी और उनके नियतन..(**व्यवधान**)..

MR. CHAIRMAN: Sit down. Wait for your turn. *...(Interruptions)...* Ask them to sit down. *...(Interruptions)...* You concluded; he will conclude. Then, I will think. *...(Interruptions)...*

श्री जगत प्रकाश नड्डा: बहुत बड़ा प्रश्न चिह्न खड़ा हुआ है। ...(**व्यवधान**)... विपक्ष के नेता ने कहा कि ऐसा देखने में आया है, ऐसा सुनने में आया है, ऐसा पढ़ने में आया है। मुझे लगता है कि इस हाउस में कोई भी वक्तव्य देने से पहले इंडियन नेशनल काँग्रेस के विपक्ष के नेता को यह ध्यान में रखना चाहिए कि देखने में, सुनने में और पढ़ने में नहीं, बल्कि किस सोर्स से आया है, उस सोर्स को रखना चाहिए। ...(**व्यवधान**)... सभापति जी, सोर्स कभी भी अखबार की कतरनें नहीं होती हैं। ...(**व्यवधान**)... सोर्स ओरिजनल टेक्स्ट बुक होती हैं। ...(**व्यवधान**)... दूसरी बात, न मैंने एनसीईआरटी की टेक्स्ट बुक देखी है, न मैंने चेंज देखा है, लेकिन मैं यहाँ पर पूरी जिम्मेवारी के साथ कह सकता हूँ कि मोदी जी के नेतृत्व में चलने वाली सरकार ने जितना संविधान को इज्जत देकर आगे बढ़ाने का तय किया है, उतना किसी सरकार ने नहीं किया है। ...(**व्यवधान**)... प्रिएंबल के साथ छेड़छाड़ करने का सवाल ही नहीं उठता है। वह अक्षरशः है, word-by-word, letter-by-letter, this Government, under the dynamic leadership of Modi*ji*, is committed to it.

तीसरी बात, संविधान सभा को याद करने के लिए 26 नवंबर, 2014 के संविधान दिवस का क्यों इंतजार करना पड़ा? ...(**व्यवधान**)... यह बताता है कि his Government, which came in 2014, under the dynamic leadership of hon. Prime Minister Modi*ji*, on 26th of November, decided to have the Constitution Day और संविधान दिवस मनाया गया। इसी के साथ-साथ, मैं यहाँ यह भी कहना चाहता हूँ कि संविधान के ऊपर * तो डाला गया 25 जून, 1975 को रातोंरात! ...(**व्यवधान**)... एक बार नहीं, more than 90 times चुनी हुई सरकारों को गिराने का काम किया है और संविधान की धज्जियाँ उड़ाई हैं, तो इन्होंने उड़ाई हैं। ...(**व्यवधान**)... रही

* Expunged as ordered by the Chair.

बात राष्ट्रीय स्वयंसेवक संघ की, तो आपकी सरकार ने दो बार प्रतिबंध लगाने की कोशिश की। ...(**व्यवधान**)... आपकी सरकार ने 1,25,000 लोगों को मीसा और डीआईआर में दो साल के लिए जेल के पीछे डाला, लेकिन राष्ट्रीय स्वयंसेवक संघ उतना ही मजबूत होकर निकलकर आया, क्योंकि वह राष्ट्रप्रेमी, देशप्रेमी, इस मिट्टी के साथ जुड़ा हुआ संगठन है। ...(**व्यवधान**)... भारतीय जनता पार्टी मोदी जी के नेतृत्व में पूरी ताकत के साथ माँ भारती की सेवा में लगी है। ...(**व्यवधान**)... प्रिएंबल की रक्षा की गई है और प्रिएंबल की रक्षा की जाएगी, इस बात पर मैं विश्वास करता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, Shrimati Sangeeta Yadav - demand to improve the economic condition of women associated with self-help groups of the country. ...*(Interruptions)*... Nothing else will go on record. Shrimati Sangeeta Yadav...*(Interruptions)*...

Demand to improve the economic condition of women associated with Self-Help Groups of the country

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय सभापति जी, आपने मुझे सेल्फ हेल्प ग्रुप की महिलाओं के बारे में बोलने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करती हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing else is going on record. ...*(Interruptions)*...

श्रीमती संगीता यादव: हमारी सरकार समूह की महिलाओं के लिए बहुत ही अभूतपूर्व कार्य कर रही है। ...(**व्यवधान**)... आज देश में लगभग एक करोड़ समूह हैं और उनमें लगभग 11 करोड़ महिलाएं जुड़ी हुई हैं। ...(**व्यवधान**)... अगर इन 11 करोड़ महिलाओं को देखा जाए, तो आज मैं इस सदन में 44 करोड़ लोगों का मैटर रख रही हूँ। ...(**व्यवधान**)... माननीय सभापति जी, हमारी सरकार लगातार उनके आर्थिक क्रियाकलापों के लिए प्रयास कर रही है और राज्य सरकारें भी इसमें काम कर रही हैं। ...(**व्यवधान**)... लेकिन, अभी ये प्रयास इतने सफल नहीं पा रहे हैं, इसीलिए मैं सदन के माध्यम से, अपने समूहों की महिलाओं के लिए कुछ निवेदन करना चाहूँगी। ...(**व्यवधान**)... माननीय सभापति जी, समूह की महिलाओं की आर्थिक उन्नति के लिए मैं सरकार से निवेदन करती हूँ कि प्रधान मंत्री जी का जो स्किल डेवलपमेंट प्रोग्राम है, जो बहुत ही अच्छे पैमाने पर काम कर रहा है, उसे समूह की महिलाओं से भी जोड़ा जाए। ...(**व्यवधान**)... मैं केंद्र और राज्य सरकारों से भी आग्रह करना चाहूँगी कि समूहों की महिलाएं सामान तो बना देती हैं, लेकिन उनके उत्पाद को उतना बाजार नहीं मिल पा रहा है, तो उनके लिए उचित बाजार उपलब्ध कराया जाए। उनके लिए उचित बाजार उपलब्ध कराया है। माननीय सभापति जी, ब्लॉक स्तर पर महिलाओं को आगे बढ़ाने के लिए बीएमएम का बहुत योगदान होता है। ये जो हमारे समूह की महिलाएं हैं, वे देश में महिला सशक्तीकरण का एक बहुत ही अच्छा उदाहरण पेश कर रही हैं।

हमारे जो ये बीएमएम हैं, उनकी भी एक एचआर पॉलिसी के लिए कुछ मांग चल रही है। मैं आपके माध्यम से सरकार से निवेदन करती हूं कि उस पर भी विचार किया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sangeeta Yadav: Shrimati S. Phangnon Konyak (Nagaland), Shrimati Sulata Deo (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Jose K. Mani (Kerala), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Sujeet Kumar (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Shrimati Dharmshila Gupta (Bihar), Dr. John Brittas (Kerala), Dr. Sumer Singh Solanki (Madhya Pradesh) and Shri Niranjan Bishi (Odisha).

Now, Shri Saket Gokhale. Demand for wide publication to data related to Government schemes amongst people for their increased awareness. It is a good point.

Demand for wide publication of data related to Government Schemes amongst people for their increased awareness

SHRI SAKET GOKHALE (West Bengal): Sir, we see a lot of advertisements of different Government schemes in the media or in the newspapers, and we also come across these advertisements when we go on the streets. All of them carry a massive picture of Prime Minister Narendra Modi plastered everywhere.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

But the issue is that when we ask for data, the NDA Government becomes 'No Data Available' Government. जब भी हम किसी चीज़ पर डेटा मांगते हैं, उस पर डेटा नहीं आता है। You will ask for total number of successful water connections, they will give you data regarding something completely different. It is quite unfortunate that the Finance Minister who was here till about 10 seconds ago has left the House. But, Sir, there is a specific issue with regard to data that I wish to bring up in this House.

Sir, this Government contradicts itself even on claims of data, that is, Government data. I will give you an example from my State, West Bengal. Our funds under MNREGA were stopped in the year 2021, which incidentally also is the year

when the BJP had a resounding defeat in West Bengal in the elections. After that, in 2021, after the BJP lost, हमारा मनरेगा का पैसा रिलीज़ करना बंद कर दिया। The excuse given by the Government was that fake job cards have been found in West Bengal. When I went to the website of the Ministry of Rural Development, I found that on their own website, the Government data says that 99.7 per cent of job cards under MNREGA in West Bengal are found to be verified. 99.7 per cent job cards!

Sir, my leader Abhishek Banerjee during his speech in the Lok Sabha had raised a point, which he had also first raised 140 days ago. He challenged the Finance Minister to give a White Paper showing whether a single penny under MNREGA and PM Awas Yojana has been given to West Bengal after the BJP's humiliating defeat in 2021. Sir, 140 days ago, he raised it in his speech during discussion on Budget in the Lok Sabha. I raised it again in the Rajya Sabha in my speech. What is unfortunate is the response of this 'No Data Available' Government. In the Finance Minister's response, she addressed everything, except for giving a response or giving a White Paper. It is a simple question whether money has been given to West Bengal since 2021 for MNREGA and Awas Yojana. हां या ना ? It is very simple. यदि 'हां', तो कितना पैसा दिया है? What I don't understand is why is the Finance Minister, who in her speech, read out data, read out tables, is not willing to answer such a simple point. Since 2021, how much has West Bengal been given? Why is she not taking up Abhishek Banerjee's challenge? Why is the Finance Minister scared to do so? I will tell you the statistics. A total of 1.72 lakh crore rupees have been withheld from West Bengal since 2021. Sir, this has nothing to do with Trinamool Congress. This is money of the people of West Bengal. Please give a White Paper. This is my demand. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Saket Gokhale: Shrimati Sagarika Ghose (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri Samirul Islam (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Ms. Dola Sen (West Bengal), Shrimati Mausam Noor (West Bengal), Shri Sanjay Yadav (Bihar), Dr. V. Sivadasan (Kerala), Shrimati Sulata Deo (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Jose K. Mani (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Prof. Ram Gopal Yadav (Uttar Pradesh), Shri Ajit Kumar Bhuyan (Assam), Shri Jawhar Sircar (West Bengal), Ms. Sushmita Dev (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh),

Content Page

Shri Muzibulla Khan (Odisha), Shri Haris Beeran (Kerala), Shri Niranjan Bishi (Odisha) and Shri Sandosh Kumar P (Kerala).

MR. DEPUTY CHAIRMAN: Thank you, Saket Gokhale ji. Now, Shrimati Ranjeet Ranjan. Concern over loss of natural resources due to developmental works in the mountains of the country.

Concern over loss of natural resources due to developmental works in the mountains of the country

श्रीमती रंजीत रंजन (छत्तीसगढ़): उपसभापति जी, विकास के नाम पर प्रकृति और हिमालय का जो दोहन है, वह बहुत चिंताजनक है। मैं इसके बारे में थोड़ी चर्चा करना चाहती हूं और आपके माध्यम से मंत्री साहब के संज्ञान में लाना चाहती हूं। बढ़ती लैंडस्लाइड, बादल फटना, जंगलों में आग, सूखते जल स्रोत और हिमालय क्षेत्र में मिट्टी का तेजी से कटना अत्यंत चिंताजनक है। 2013 में केदारनाथ, 2021 में ऋषि गंगा की त्रासदी, फिर जोशीमठ में मकानों का धसना, उत्तरकाशी में पिछले साल सिलक्यारा टनल का हादसा, हिमालय के जंगलों में बेकाबू आग, इस साल वायनाड, हिमाचल, उत्तराखंड में भारी तबाही और कई लोगों की मृत्यु हो जाना आदि घटनाएं हुई हैं। अभी हाल ही में बद्रीनाथ में भारी भूस्खलन हुआ, लैंडस्लाइड हुआ, जिसके कारण चार धाम यात्रा आपको रोकनी पड़ी और केदारनाथ से लोगों का रेसक्यू अभी तक चल रहा है। जलवायु परिवर्तन का प्रभाव यह नहीं है, बल्कि मैं कहूंगी कि यह मैनमेड आपदाएं हैं, जिनके बारे में हम सबको बहुत गंभीरता से चिंता करनी चाहिए। आपकी चार धाम परियोजना चल रही है, उस ओर मैं इस माध्यम से आपका ध्यान आकर्षित करना चाहती हूं कि यह अब अवैज्ञानिक अनियंत्रित मनमानी विकास नीतियों की आग में घी का काम कर रही है। यह आपदाओं को बुलाने का काम है। अभी हाल ही में एक संज्ञान आया है कि यह जो चार धाम परियोजना है, जो 900 किलोमीटर है, जिसमें मात्र 100 किलोमीटर का जो stretch है, जो भागीरथी वाला stretch है, सिर्फ वही eco-sensitive zone है, जिसको 2012 में बनाया गया था। उसमें सुप्रीम कोर्ट का भी instruction है, लेकिन वहाँ पर भी अंधाधुंध पेड़ों की कटाई का निर्णय ले लिया गया है। मैं आपके माध्यम से मंत्री जी के संज्ञान में यह बात लाना चाहती हूँ कि जो eco-sensitive zone है, जो मात्र भागीरथी वाला ज़ोन है, जो गंगा का उद्गम है, वही 100 किलोमीटर है, जहाँ से गंगा अपने प्राकृतिक रास्ते से चल रही है। मैं आपके माध्यम से यह कहना चाहती हूँ कि वहाँ पर BRO द्वारा * किया जा रहा है, वहाँ पर लगभग 15 हजार पेड़ों और सबसे height पर लगभग 6.5 हजार देवदार के पेड़ों को काटने की * हो रही है, जबकि वहाँ पर अगर उस जगह के 100 किलोमीटर stretch को, जिसके 10 और 12 मीटर चौड़ीकरण की बात की जा रही है, न भी करेंगे, तो वह रास्ता डिफेंस के लिए भी और लोगों की

* Expunged as ordered by the Chair.

Content Page

आवाजाही के लिए भी सुरक्षित है। हमें पहले हिमालय को बचाना है, हिमालय का बाजारीकरण नहीं करना है। हमें हिमालय को आदर से देखना है, न कि उसका commercialization करना है।

मैं आपसे आग्रह करती हूँ कि यह एक बहुत ही संवेदनशील मुद्दा है, इसके लिए next Session में Calling Attention या बड़ा discussion होना चाहिए। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Ranjeet Ranjan: Shrimati Mahua Maji (Jharkhand), Shrimati Sulata Deo (Odisha), Ms. Sushmita Dev (West Bengal), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Jawhar Sircar (West Bengal), Shri Akhilesh Prasad Singh (Bihar), Shrimati Jebi Mather Hisham (Kerala), Shri Prakash Chik Baraik (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Pramod Tiwari (Rajasthan), Shrimati Rajani Ashokrao Patil (Maharashtra), Shrimati Renuka Chawdhury (Telangana), Shrimati Mausam Noor (West Bengal), Ms. Dola Sen (West Bengal), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Jose K. Mani (Kerala), Shri Sant Balbir Singh (Punjab), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Haris Beeran (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Saket Gokhale (West Bengal) and Shri Niranjan Bishi (Odisha).

श्री उपसभापति: धन्यवाद, श्रीमती रंजीत रंजन जी। ...(**व्यवधान**)... Your time is over. Shri C. Ve. Shanmugam; Demand to Restore Train Services which were reduced during Covid-19. ...*(Interruptions)*...

Demand to restore train services which were reduced during COVID-19 pandemic time and extend the train services in Southern Railway, Tamil Nadu

SHRI C. Ve. SHANMUGAM (Tamil Nadu): Sir, I rise to highlight the twin demand of restoration and extension of train services in Southern Railway, Tamil Nadu, particularly my own district and my town, Villupuram and Tindivanam respectively. During Covid pandemic, there were restrictions on the movement of people, and hence several trains had been cancelled. But even after the normalcy has been restored, the train services have not been restored because of which nearly 10,000 people, including elderly people, college students, daily wagers, labourers, ladies and business people are suffering untold miseries every day. Tindivanam is a major

hub having industrial estates like SIPCO and SIPCOT, and is on the major national highway, surrounded by Puducherry, Villupuram and Chennai. People commute every day for their daily activities. All of them suffer because train services that were cancelled during Covid period had not been restored. I humbly request the hon. Railway Minister to restore all the trains that were cancelled during Covid period in Southern Railway, particularly the trains that were cancelled at Tindivanam, namely, Uzhavan Express -- the train name is 'Uzhavan', the farmers express, but they are not benefited -- Mangalore Express, Salem Express and Karaikkal Express.

Secondly, electrification and doubling of lines have been completed up to Villupuram from Chennai Egmore. The main idea behind electrification and doubling is to make available more train services for the daily users. But regular electric train service had not been extended and started beyond Chengalpattu from Egmore. Hence, the main motto of electrification and doubling has not been achieved. There is an urgent requirement for starting daily electric train services, including fast trains to and from Chennai Egmore beyond Chengalpattu up to Tindivanam immediately, which may be extended up to Villupuram. Hence, through you, Sir, I request the hon. Railway Minister to restore the trains that were stopped during the Covid pandemic in Tamil Nadu, particularly Tindivanam, and to extend and start the daily regular electric train services including the fast trains beyond Chengalpattu up to Dindivanam and Villupuram. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri C. Ve. Shanmugam: Shrimati Mahua Maji (Jharkhand), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Niranjan Bishi (Odisha).

Concern over plight of Indian Children in Foreign Foster Care

श्री शक्तिसिंह गोहिल (गुजरात): माननीय उपसभापति महोदय, मैं एक बहुत बड़े गम्भीर मसले पर आपके जरिए सदन का और सरकार का ध्यान आकर्षित करना चाहता हूँ। हमारे भारतीय लोग, इंडियन सिटिजंस बाहर काम करने के लिए जाते हैं। वहाँ बिना किसी वाजिब कारण के उनके बच्चों को उठा कर foster care में डाला दिया जाता है। वहाँ उनको हमारी मदद नहीं मिलती है और वे बच्चे वहीं पर रहते हैं।

माननीय उपसभापति महोदय, जर्मनी में हमारे गुजरात की एक जैन फैमिली की सिर्फ 9 महीने की बेटी, अरिहा शाह को जर्मनी ने foster care में डाल दिया। क्या वजह थी - वजह सिर्फ यही थी कि जब माँ ऑयल से मालिश करने के बाद उसे नहलाने लगी, तो उसके हाथ से वह बच्ची फिसल गई और टब में गिरी। जब वह टब में गिरी तो उसको थोड़ी injury हुई। उसके बाद माता-पिता उस बच्ची की ट्रीटमेंट के लिए उसे अस्पताल लेकर जाते हैं, तब अस्पताल कहता है कि इसके genital part पर जो injury हुई है, हो सकता है कि यह sexual abuse का मामला हो, तो इसमें पुलिस केस बनेगा। माता-पिता ने कहा कि आप इसकी जांच करवा ले। पुलिस केस बना। पुलिस ने कुछ नहीं पाया, फिर भी जर्मनी की सरकार कहती है कि तुम अपनी बच्ची की ठीक से परवरिश नहीं कर पा रही हो, इसलिए इसको foster care में रखेंगे। तब वह बेटी 9 महीने की थी, आज उसको 3 साल होने जा रहे हैं, लेकिन वह अभी भी जर्मनी के foster care में ही है।

यूएन कन्वेंशन में यह तय हुआ है कि किसी भी बच्चे को अपने कल्चर का अधिकार है। अब वह जर्मन भाषा सीख लेगी। हमारे गुजरात में जो जैन फैमिलीज़ के लोग होते हैं, वे कांदा, प्याज, लहसुन तक नहीं खाते हैं। वह बेटी वहां नॉन-वेज खाएगी, तो उस परिवार पर क्या गुजरेगी!

महोदय, मैं आपके जरिए सरकार को भी यह कहना चाहता हूं कि अगर किसी भी डेवलप्ड कंट्री का कोई भी सिटिजन - यह बेटी इंडियन सिटिजन है, वह जर्मन सिटीजन नहीं है, यहाँ पैदा हुई है, हमारी नागरिक है, उसको वहां पर रोक कर रखा गया है। अगर कोई डेवलप्ड कंट्री के एक भी सिटिजन को एक भी दिन रोक कर देखे - हम तो बड़ी-बड़ी बातें करते हैं, हम कहते हैं कि हम आंखें लाल करेंगे, हम कहते हैं कि हमारे पास 56 इंच का सीना है, तो मैं आपके जरिए विनती करता हूं कि दिखाएं वह सीना, दिखाएँ वे लाल आंखें।

सर, हमारी उस बेटी को गुजरात में वापस लाना चाहिए और अगर इसमें देर भी लगती है, तो वहां पर हमारे गुजराती लोग हैं, वे कहते हैं कि उस बेटी को हमारे foster care में डालो, ताकि हमारी संस्कृति भी रहेगी। सरकार कम से कम इतना तो करवा सकती है कि वहां की सरकार को वह मजबूर करे कि गुजराती लोग उसकी केयर करेंगे। उस बच्ची को वहाँ उस गुजराती foster care में रखना चाहिए, ना कि उस जर्मन के foster care में, जहाँ उसको बर्लिन से भी आगे ले गए हैं। कहाँ ले गए हैं, वह भी नहीं बताया है। ...(**समय की घंटी**)... धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Shaktisinh Gohil: Shrimati Sulata Deo (Odisha), Shri Jose K. Mani (Kerala), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha).

श्री उपसभापतिः धन्यवाद। माननीय श्री निरंजन बिशी।

Concern over the privatisation of Biju Patnaik International Airport in Bhubaneswar, Odisha

SHRI NIRANJAN BISHI (Odisha): Thank you, hon. Deputy Chairman, Sir, for giving me permission to raise a matter of urgent public importance. Sir, I would like to draw the attention of the Government of India and this august House to the proposed privatisation of Biju Patnaik International Airport in Bhubaneswar, Odisha. On 17th April 1962, the airport was dedicated to the people of Odisha and to the people of the nation. The Government of India accorded international status to the airport on 30th October 2013 and named it 'Biju Patnaik International Airport' after our legendary leader, former Chief Minister, freedom fighter, aviator, late Biju Patnaik *ji*. Forty-three flights are being operated from Biju Patnaik International Airport every day to 24 destinations in India and abroad. Biju Patnaik International Airport handles over 4.6 million passengers every year. And profit exceeds to grow to 35 per cent. The Biju Patnaik International Airport is a profit-making airport in India. And it is eighth most profit making airport out of total 102 airports in our country. So, proposed privatisation of Biju Patnaik International Airport after 62 years of successful operation is a matter of great concern. For whose interest? The State Government has not yet been consulted. The State Government has not given any consent. The people of Odisha have not given their consent. And by privatisation, the people of Odisha, the passengers particularly of Odisha, will lose everything. Odisha is SC/ST dominated State and they will not get job opportunities in Biju Patnaik International Airport. So, I urge the Government to stop privatisation of Biju Patnaik International Airport for the larger interest of the people of Odisha. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Niranjan Bishi: Dr. John Brittas (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Saket Gokhale (West Bengal), Shri P. Wilson (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Shrimati Sulata Deo (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Ms. Sushmita Dev (West Bengal), Shri Muzibulla Khan (Odisha) and Shri Debashish Samantaray (Odisha).

Concern over gender disparity in access to public conveniences/utilities

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, thank you so much for

allowing me to speak on an important subject. It is a matter of serious concern that with nearly a decade of Swachh Bharat Mission, the disparity in women's access to clean public utilities and conveniences is very prominent. We are 48 per cent of the country's population. Yet clean public toilets have still not been adequate enough and hygienic enough for us to be able to feel comfortable using them.

Sir, I speak across political parties; there are women here, women representatives here. When we are campaigning in different constituencies during the elections or for public work, we face the challenges to find access to clean toilet. Due to which, we have noticed that women face not just health challenges, not just safety challenges, but also challenges of self-respect and dignity. I come from Mumbai. A recent study was carried out in Mumbai where it was reported that there is only one toilet seat for 752 men and one toilet seat for 1,820 women. Swachh Bharat guideline mandates that there should be one toilet seat for 100 to 400 men, one toilet seat for 100 to 200 women. So, it is unfortunate and usually it is found that toilets are dirty; there are broken locks and doors; lack of running water and adequate lighting due to which women don't feel safe enough to be using them. It is a huge challenge for women who are working outdoors, like the gig workers, to get access to clean toilets and also for women who are forced to beg for alms. What is also unfortunate is, considering the Government has come up with a scheme and has been taking praises for it, even Government offices lack access to toilets for women employees. *...(Interruptions)...* A recent Supreme Court report has highlighted that 20 per cent of the District Court complexes in the country lack separate toilets for women. Moreover, only six per cent of these toilets meant for women had sanitary pad vending machines. A similar situation is faced at police stations. Allahabad High Court had to step in to remind the police stations that there are women inspectors and women cops too who need access to toilets.

Sir, it is a matter of grave concern and, through you, I would request the hon. Ministers and the Government to look at this particular issue with concern. There are women in the Rajya Sabha; I have already highlighted that. I can imagine the 10 times more pressure that women in the Lok Sabha face considering they are working for the people and in their constituencies. Thank you so much for allowing me to raise this matter.

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): I hope all women will associate with this. *...(Interruptions)...*

Content Page

MR. DEPUTY CHAIRMAN: Please associate and send your names. *...(Interruptions)...* Madam, please take your seat. *...(Interruptions)...* They will associate and send their names. *...(Interruptions)...* No please. *...(Interruptions)...*

The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Priyanka Chaturvedi: Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Shri Jose K. Mani (Kerala), Shrimati Mahua Maji (Jharkhand), Shri P. Wilson (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shri Sanjeev Arora (Punjab), Shri Sujeet Kumar (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Ms. Sushmita Dev (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Javed Ali Khan (Uttar Pradesh), Shri Ajit Kumar Bhuyan (Assam), Shrimati Mausam Noor (West Bengal) and Dr. Sarfraz Ahmad (Jharkhand).

MR. DEPUTY CHAIRMAN: Now, Mr. Raghav Chadha.

श्री राघव चड्ढा: सर, मैं क्या करूँ? ...(**व्यवधान**)... सर, मेरे बस की बात नहीं है।...(**व्यवधान**)...

श्री उपसभापति: राघव चड्ढा जी, आपका माइक ऑन है, कृपया आप बोलें। ...(**व्यवधान**)...

Demand to facilitate the entry of Sikh pilgrims for Gurdwara Nankana Sahib in Pakistan

श्री राघव चड्ढा (पंजाब): सर, आज मैं जिस विषय पर अपनी बात रखने के लिए खड़ा हुआ हूँ, मुझे लगता है कि उस बात का समर्थन इस सदन में बैठा हर सदस्य करेगा, क्योंकि यह बात करोड़ों पंजाबियों की श्रद्धा से जुड़ी हुई है।

सर, मैं बड़ा नसीब वाला हूँ कि मुझे पंजाब सूबे की नुमाइंदगी करने का मौका इस सदन में मिला। पंजाब वह सूबा है, जिसकी धरती गुरु साहिबान की रहमत से मुकद्दस है। 1947 में जब देश का बंटवारा हुआ, तब सिर्फ देश के ही दो हिस्से नहीं हुए, हमारे सूबे पंजाब के भी दो हिस्से हुए। एक पंजाब पाकिस्तान में रह गया, एक भारत में शामिल हुआ। जब देश का बंटवारा हुआ, तब लाखों पंजाबी परिवारों का खून बहा, जिसमें मेरा परिवार भी शामिल था। हमारे कई दोस्त, रिश्तेदार हमसे बिछड़ गए, लेकिन उससे भी बड़ी बात हमारे गुरुद्वारा साहिब हमसे बिछड़ गए।

आज कई ऐसे गुरुद्वारा साहिब हैं, जैसे श्री करतारपुर साहिब, श्री पंजा साहिब, श्री ननकाना साहिब, जो पाकिस्तान में स्थित हैं। इनमें से एक बड़ी मुकद्दस जगह है, जहां गुरु नानक देव जी का प्रकाश हुआ - श्री ननकाना साहिब, जो लाहौर से लगभग 90 किलोमीटर की दूरी पर पड़ता है। सर, आज मैं इस सदन के सामने एक मांग लेकर आया हूँ। संगत की श्री ननकाना साहिब जी के खुले दर्शन करने का, दीदार करने का एक बहुत लंबे समय से मांग है, मन में एक भाव है। उस संदर्भ में तीन छोटी मांगें आज मैं आपके माध्यम से सरकार के सामने रखना चाहता हूँ। पहली मांग, जैसे श्री करतारपुर साहिब कॉरिडोर बनाकर संगत को दर्शन करने का मौका मिला, मत्था टेकने का एक इंतजाम हुआ, उसी प्रकार से श्री ननकाना साहिब कॉरिडोर का भी काम होना चाहिए। दोनों मुल्कों की सरकारें मिलकर एक कॉरिडोर बनाएँ, जिससे भारत से श्रद्धालु संगत श्री ननकाना साहिब जी जा सकें।

सर, मेरी दूसरी मांग यह है कि श्री ननकाना साहिब जी जाने के लिए और उनके खुले दर्शन करने के लिए कोई वीजा, पासपोर्ट, फीस या कॉम्प्लिकेटेड फॉर्म की जरूरत न पड़े, बल्कि एक सरल-सा प्रोसेस हो। मेरी तीसरी मांग यह है कि अमृतसर के अटारी-वाघा बॉर्डर से श्री ननकाना साहिब जी की दूरी लगभग 104 किलोमीटर पड़ती है। यह दूरी गाड़ी या बस के माध्यम से बड़े आराम से दो-सवा दो घंटे में पूरी की जा सकती है। मैं चाहूंगा कि इस सड़क को सेफ पैसेज बनाया जाए। दोनों मुल्कों की सरकारें मिलकर उस रास्ते को, जो अमृतसर से होता हुआ, लाहौर से होता हुआ ननकाना साहिब तक जाता है, उसे सेफ पैसेज बनाए, ताकि श्रद्धालु और संगत वहां जाकर खुले दर्शन कर सके।

सर, अगर यह मांग पूरी होती है, तो पूरी दुनिया में शांति और भाईचारे का एक बहुत बड़ा संदेश जाएगा और इसके साथ-साथ करोड़ों संगत की दुआएं दोनों मुल्कों की सरकारों को मिलेंगी। इस संदर्भ में हमारी आम आदमी पार्टी की पंजाब सरकार जो भी कर सके, हम भारत सरकार के साथ मिलकर करने के लिए और उनको पूरा सहयोग देने के लिए तैयार हैं।...(**समय की घंटी**)... ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Raghav Chadha: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Sandeep Kumar Pathak (Punjab), Dr. Ashok Kumar Mittal (Punjab), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Anil Kumar Yadav Mandadi (Telangana), Dr. V. Sivadasan (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Sant Balbir Singh (Punjab), Shri Sanjeev Arora (Punjab), Dr. Sasmit Patra (Odisha), Shri Madan Rathore (Rajasthan), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh) and Ms. Dola Sen (West Bengal).

MR. DEPUTY CHAIRMAN: Dr. Sarfraz Ahmad, "Demand to start train services from Giridih, in Jharkhand to Kolkata and Patna."

Demand to start train services from Giridih, in Jharkhand to Kolkata and Patna

डा. सरफराज़ अहमद (झारखंड): उपसभापति महोदय, हम लोग सदन में बात करते हैं कि झारखंड राज्य के साथ न्याय नहीं हो रहा है। मैं आज उसका जीता-जागता उदाहरण आपको देना चाहता हूँ।

(**सभापति महोदय** *पीठासीन हुए।*)

महोदय, 1980 के दशक में जब मैं लोक सभा सदस्य था, तो मैंने गिरिडीह के लोगों के लिए तत्कालीन रेल मंत्री, माधवराव सिंधिया जी, जो हमारे बीच नहीं रहे, उनसे कहकर दो बोगीज़ लगवाई थी - एक, गिरिडीह से कोलकाता के लिए और दूसरा, गिरिडीह से पटना के लिए और बाद में एक 3 एसी की बोगी भी लगी थी। मैं लालू यादव जी को धन्यवाद देता हूँ, जो बाद में रेल मंत्री हुए, उन्होंने उस बोगी को पटना-दानापुर-हावड़ा सुपरफास्ट ट्रेन में लगवाने की परमिशन दे दी थी। यह सिलसिला चलता रहा। सर, जब सरकारें बदलती हैं तो लोगों की सुविधाएं बढ़नी चाहिए, न कि घटनी चाहिए, लेकिन बाद की सरकार ने उस व्यवस्था को खत्म कर दिया, रोक दिया। कोलकाता व्यापार के लिए, पढ़ने-लिखने के लिए हमारा एक सेंटर है, जो हमारे नजदीक पड़ता है और पटना उस समय हमारी राजधानी थी। यह कहा गया कि वैकल्पिक व्यवस्था की जाएगी, जो आज तक नहीं की गई। आज भी वहां के लोगों को काफी दुश्वारियों का सामना करना पड़ता है। मैं आपके माध्यम से यह मांग करूंगा।

सर, एक बात और है। पटना से हावड़ा के लिए जो "वंदे भारत" ट्रेन चली है, उसका स्टॉपेज भी मधुपुर में नहीं है, जबकि मधुपुर हमारा जंक्शन है। अगर उसका भी स्टॉपेज मधुपुर में हो जाए, तो शायद कुछ सुविधा लोगों को मिल जाएगी। मैं आपके माध्यम से सरकार से मांग करूंगा और दूसरा बात यह है कि हाल के दिनों में पिछले साल एक इंटरसिटी ट्रेन शुरू हुई है, जो पहले तो गिरडी से रांची के लिए शुरू की गई थी, कुछ दिन चली, उसकी टाइमिंग वगैरह में कुछ गड़बड़ी थी, उसमें सुधार किया गया ...(**समय की घंटी**)... बाद में उसको आसनसोल तक extend कर दिया गया। अब वह आसनसोल से रांची जाती है, अब उसमें दो महत्वपूर्ण जगहों पर स्टॉपेज हो। सर, मैं संक्षिप्त में अपनी बात कह रहा हूं। एक महेशमुंडा जंक्शन है, उसमें 25 पंचायत गांडे और 25 पंचायत बेंगाबाद के होते हैं, अगर वह रुकती है, तो बहुत लोगों को रांची आने-जाने में...

एक माननीय सदस्य: सर, माइक ऑफ हो गया है।

श्री सभापति: टाइम ओवर हो गया है, इसलिए माइक बंद हो गया है। ...(**व्यवधान**)... It is because of the time. Everyone knows about it. ...*(Interruptions)*... The time is over. The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sarfraz Ahmad: Ms. Dola Sen (West Bengal), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Sanjay Yadav (Bihar), Dr.

Content Page

Kanimozhi NVN Somu (Tamil Nadu), Shrimati Mahua Maji (Jharkhand) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now Shri Narayana Koragappa; demand for pension facility and health insurance benefit for handloom weavers. Hon. Members, today is Handloom Day.

Demand for Pension facility and Health Insurance benefit to handloom weavers

श्री नारायण कोरागप्पा (कर्णाटक): सभापति महोदय, आपने मुझे अपना विषय रखने का मौका दिया, इसके लिए मैं आपका आभारी हूं। मैं थोड़ी हिन्दी में भी बात कर सकता हूं। आज देश के कोने-कोने में 10वां हैंडलूम डे मनाया जा रहा है। मैं आपके माध्यम से एक बुनकर होने के नाते अपने समाज के सभी लोगों का अभिनंदन करता हूं। हमारे देश में गांधी जी ने करीब 100 साल पहले स्वदेशी आंदोलन किया था। उस समय ब्रिटिश लोग यूरोप से सभी प्रकार के फैब्रिक्स लाकर यहां व्यापार करते थे। उस समय गांधी जी से सोचा कि जैसे किसान हमारे देश की एक आंख है, उसी प्रकार बुनकर भी हमारे देश की एक आंख है। गांधी जी ने बुनकरों को सपोर्ट करने के लिए एक आंदोलन करके विदेशी कपड़े को जलाने का काम किया। विदेशी लोग वहां से कपड़ा लाते थे और यहां से सोना, चांदी और डायमंड लेकर चले जाते थे। उसमें हमारा एक कोहिनूर डायमंड लंदन के क्वीन पैलेस में है। उसके कैरट की वैल्यु है, यह बाहर के सभी देशों की सोच है, लेकिन उससे बड़ा डायमंड भारत में है, कुछ लोग उसकी वैल्यु नहीं समझते हैं, वह डायमंड हमारे नरेन्द्र मोदी जी हैं, वह हमारे प्रधान मंत्री जी हैं।

वर्ष 1905 में कोलकाता में इस आंदोलन की शुरुआत हुई। यह आंदोलन बुनकर को सपोर्ट करने कि लिए किया गया था। इस बात को ध्यान में रखकर हमारे प्रधान मंत्री जी ने वर्ष 2015 में चेन्नई में हैंडलूम डे बुनकर सामज को दिया। आज 10वां हैंडलूम डे मनाया जा रहा है। Ministry of Textiles, fourth Report on handloom बताती है कि 1995-96 में 65 lakh handloom workers थे, अभी 35 lakh handloom workers हैं, क्यों 50 परसेंट वर्कर्स कम हो गए? गवर्नमेंट को सोचना चाहिए कि उनको क्या प्रोब्लम्स आई कि वे 35 परसेंट रह गए और 10 साल के बाद वे 10 परसेंट रह जाएंगे। उनको 60 साल की उम्र के बाद पेंशन देकर उसकी हैल्थ का ध्यान रखा जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Narayana Koragappa: Shri Niranjan Bishi (Odisha), Shri Samik Bhattacharya (West Bengal), Dr. Sasmit Patra (Odisha), Shrimati S. Phangnon Konyak (Nagaland), Shri Sujeet Kumar (Odisha), Dr. Fauzia Khan (Maharashtra), Shrimati Renuka Chowdhury (Telangana), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shrimati Mahua Maji (Jharkhand) and Shri M. Mohamed Abdulla (Tamil Nadu)

Shri Kesridevsinh Jhala on 'Need for regulation of private detective agencies in India'.

Need for regulation of Private Detective Agencies in India

SHRI KESRIDEVSINH JHALA (Gujarat): Thank you, Sir. I have 15 seconds to speak but, I will put my point across. Sir, we have a serious need for regulation of private detective agencies in the country. Private detective agencies are used for various reasons but there is no... ...*(Interruptions)*...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Kesridevsinh Jhala: Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Shri P. Wilson (Tamil Nadu), Shri Devendra Pratap Singh (Chhattisgarh), Shri Samik Bhattacharya (West Bengal) and Dr. Sasmit Patra (Odisha).

Now, Question hour. Before that, Dharmendra Pradhan*ji*, do you want to say something?

शिक्षा मंत्री (**श्री धर्मेंद्र प्रधान**) : चेयरमैन सर, अभी शून्यकाल की चर्चा के दौरान आदरणीय नेता प्रतिपक्ष ने शिक्षा विभाग के द्वारा NCERT की किताबों के बारे में कुछ टिप्पणी दी थी। महोदय, मैं आपके सामने थोड़ा तथ्यों को विनम्रता से रखना चाहता हूं।...(**व्यवधान**)...

MR. CHAIRMAN: Just one minute. One minute only.

श्री धर्मेंद्र प्रधान : अभी सात कक्षाओं की किताबें आई हैं। जिसके बारे में नेता प्रतिपक्ष उल्लेख कर रहे थे कि पहले Preamble होता था। अभी भी कक्षा 6 की जो नई पाठ्यपुस्तक आई हैं, उसमें भी Preamble है। उसमें न केवल Preamble, उसके साथ Fundamental Duties, Fundamental Rights, National Anthem और संविधान की कोर वैल्यूज़ भी प्रतिनिधित्व करते हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: You have made your point.

श्री धर्मेंद्र प्रधान : नेता प्रतिपक्ष जो पढ़ रहे थे, वह तथ्य नहीं था।

MR. CHAIRMAN: Now, Question Hour.

श्री धर्मेंद्र प्रधान : इस सारे विषय को रखा गया है।...(**व्यवधान**)...

Content Page

MR. CHAIRMAN: I do not want to open it again. The hon. Minister, since he is the concerned minister, has made a statement of fact. If you have any issue on that, avail the rules. Now, hon. Minister. *...(Interruptions)...* Gadkari*ji*, one minute.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE):*

MR. CHAIRMAN: He has contradicted. *...(Interruptions)...* Nothing will go on record, Leader of the Opposition. He has contradicted. If he is wrong, it is a breach of privilege. *...(Interruptions)...* If what the hon. Minister says... *...(Interruptions)....* If what the hon. Minister says is wrong, then, it is a breach of privilege. The hon. Minister has made a categorical statement, and I am sure you will agree. I gave him opportunity because... *...(Interruptions)...* Nothing is going on record. Now, Question Hour.

12.00 P.M.

ORAL ANSWERS TO QUESTIONS

Bio-bitumen utilisation in Indian road infrastructure

*166. SHRI K.R.N. RAJESHKUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is considering large-scale usage of bio-bitumen instead of fossil fuel-based bitumen for road construction in the country and if so, the details thereof;

(b) whether Government has conducted any study to assess the long-term performance and durability of road and pavement construction based on bio-bitumen, and if so, the details thereof, if not, any study is proposed to be conducted in future;

(c) The details of roads and other related constructions using bio-bitumen in the country, and measures taken by Government to increase the production of bio-bitumen?

---

* Not recorded

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Ministry has sanctioned two (02) research projects, one each to IIT Roorkee, and Central Road Research Institute (CRRI) New Delhi in collaboration with Indian Institute of Petroleum (IIP) Dehradun to evaluate bio-bitumen in the laboratory and to assess the long-term performance of pavement constructed with bio-bitumen.

A test section has also been laid on Shamli-Muzaffarnagar Section of NH-709AD in November 2022 for performance monitoring for a period of three years to assess suitability of bio-bitumen in road construction. NHAI has also contemplated trial with bio-bitumen on Jorabat-Shillong section of NH-40. Envisaged benefits of bio-bitumen are reduction in bitumen import, reduced Green House Gas (GHG) emissions and opportunity for farmers/MSME to generate revenue and provide employment.

SHRI K.R.N. RAJESHKUMAR: Thank you, hon. Chairman, Sir for allowing me to ask the supplementary question. I would like to ask whether the hon. Minister has any plan or consideration in future to introduce PLI (Production Linked Incentive) Scheme for bio-bitumen production?

SHRI NITIN JAIRAM GADKARI: Sir, we are the largest road network in the world. In 90 per cent of roads, we are using bituminous layer. Bituminous consumption in 2023-24 was 88 lakh tonne and in 2024-25, it is expected to be 100 lakh tonne. Now, 50 per cent of the bitumen is through imports and the annual import cost is around Rs.25,000 crore to Rs.30,000 crore. Sir, it is a great thing that today in our country, because of the leadership of Prime Minister Narendra Modi*ji*, our farmers are now not only *Annadata*, they are *urjadata*; not only *urjadata*, they are *bitumendata*; not only *bitumendata*, they are now *hawai engine data*. So, this is a drastic change in the policy of the Government. The bio-bitumen CRRI and Indian Institute of Petroleum, Dehradun had developed bio-bitumen from *parali*, that is rice straw. And, because of burning of *parali*, we are facing air pollution problem in Delhi. Sir, one tonne of *parali* is giving 30 per cent of bio-bitumen, 350 kg of biogas, and 350 kg of biochar. 35 per cent substitution, bio-bitumen into bitumen is successful. Now, The forest saving approximately comes to Rs.10,000 crores, and the patent is already submitted. The

petroleum-based bitumen cost is Rs.50 per kg and bio-bitumen from biomass, that is, *parali,* comes to Rs.40 per kg. Sir, it is a good thing. There are two technologies available. Respected Shri Hardeep Singh Puri is not here, but I am giving special thanks to him and the Chairman of Indian Oil. They have a project in Panipat, making one lakh litre of ethanol per day from *parali*, rice straw. The second product is 150 ton of Bio-Bitumen per day and the third product is 88,000 ton per year bio-aviation fuel, sustainable aviation fuel. That is a great thing in the history of the world, and the project is completed. Sir, parali burning problem is creating pollution in the country.And now we have got 450 projects where we are converting parali into bio-CNG and the product we are getting is Lignin. My Department is going to issue a notification order by which we can use this Lignin in petroleum bitumen up to 35 per cent. We have 450 projects in Haryana, Punjab, and Western UP. They are converting their biomass parali into bio CNG and now getting the lignin and we are ready to purchase that. We are issuing the order. So, it is not only going to save our imports, but it is also going to resolve the problem of air pollution and, at the same time, it is useful for the farmers also. The other technology is developed by IIT, Roorkee. We have already experimented at Shamli Muzaffarnagar trial. The second trial is scheduled at Jorhat, but, because of the rainy season, after August, the work is going to start. Now, everything is proven and I feel that it is achievable that we can use parali, in place of burning parali, and we will get biochar. So, the organic carbon is like oxygen to the human being, particularly in agriculture. I get 88 ton of sugarcane in one acre, it is only because of adding organic carbon. We are getting biochar from that as a byproduct and we can use it as a fertilizer in agriculture which is going to increase the agricultural productivity. Sir, it is a win-win situation. It is the dream of the Prime Minister to make India as a carbon neutral economy before 2070. And for that, this is going to be a great thing. Already, I am giving thanks to the hon. member for initiating this issue.

And NHAI has taken a lot of eco-friendly decisions to protect the ecology and environment. We are using fly ash. We are using 86 kilometre of bamboo crash barriers. We are using plastic, rubber, waste into bitumen, we are using steel slag. A lot of things are going on and it is a great thing for the country where we want to work and help, particularly, the farmers, and I am very much confident about it that the new experiment, which Indian oil has successfully done in Panipat, -- within five years, the day will come where our aviation industry will use 20 percent of bio-aviation fuel, sustainable aviation fuel -- that is going to start from parali, and the farmer will get the rate of Rs. 2,500 per ton for parali.

MR. CHAIRMAN: Second supplementary, Shri K.R.N. Rajesh Kumar.

SHRI K.R.N. RAJESH KUMAR: Sir, the sanctioned amount of Rs. 657.53 crores allocated to Tamil Nadu under the annual Plan 2023-24 is considered to be insufficient. Whether the sanctioned amount to Tamil Nadu can be increased to around Rs. 2,000 crores without any reduction for the current financial year?

SHRI NITIN JAIRAM GADKARI: We do not have any problem. There is no sanctioned limit to annual plan. I will make the inquiry. My Secretary has already taken a decision that there will be no limit. I am not giving Rs. 2,000 crores, but, I am ready to give you Rs. 5,000 crores. My only request to you is, send me the proposal with the land acquisition, utility shifting, and environment forest clearance. I will assure here in the House that there is no sanction limit. Whatever NHAI officials are there in your State, you send all the proposals to me by completing the procedure, particularly land acquisition, environment and forest clearance, and utility shifting. I will sanction the money and I want to declare that there is no limit for any annual plan. And I will take action against the officer who has said this because that is not a correct approach. That is against the policy of the Ministry. So, we will take action and we will support you. There is no problem about it.

श्रीमती रंजीत रंजन: सभापति जी, मैं आपके माध्यम से, मंत्री जी से कुछ पूछना चाहती हूँ और एक रिक्वेस्ट करना चाहती हूँ। यह बहुत संवेदशील मुद्दा है। चूँकि आप सड़क परिवहन और राजमार्ग मंत्री हैं और ईको-फ्रेंडली काम करने की बात कर रहे हैं, तो आपसे रिक्वेस्ट है कि आप प्लीज़ इसका संज्ञान लें, जिसके बारे में मैंने अभी ज़ीरो ऑवर में भी कहा था। जो चारधाम योजना बन रही है, उसमें आपका 100 किलोमीटर का स्ट्रेच बचा हुआ है। भागीरथी और गंगोत्री, उत्तरकाशी का जो ईको-सेंसिटिव जोन है, प्लीज़ आपसे उसका संज्ञान लेने की रिक्वेस्ट है। अगर आप उसका 10 से 12 मीटर का चौड़ीकरण न भी करें, तब भी रास्ते का आवागमन चलेगा। यही एक ऐसा स्ट्रेच है, जहाँ पर गंगा अपने प्राकृतिक रूप में बहती है। वह हमारी राष्ट्रीय गंगा है। इसे लेकर बीआरओ ने आपको, डिफेंस मिनिस्ट्री को, एनवायरनमेंट मिनिस्ट्री को काफी * किया है। मैं आपसे सिर्फ इतनी उम्मीद करती हूँ कि क्या आप इस नेचुरल ईको सेंसिटिव जोन को बचाने के लिए इसका संज्ञान लेंगे? थैंक यू, सर।

श्री सभापति: माननीय मंत्री जी, आपको जवाब से पहले थैंक यू दिया है।

---

* Expunged as ordered by the Chair.

श्री नितिन जयराम गडकरी: सभापति महोदय, यह भागीरथी एनवायरनमेंट के प्वाइंट ऑफ व्यू से सेंसिटिव जोन है। इसे लेकर सुप्रीम कोर्ट में मामला था। Mr. Sikchi इसके सुप्रीम कोर्ट में जज हैं। उनकी अध्यक्षता में मीटिंग हुई। कल मेरे ऑफिस में उत्तराखंड के हमारे राज्य मंत्री और चार सांसद, उनकी भी मीटिंग हुई है। अभी चारधाम का 150 किलोमीटर का काम बाकी है, बाकी काम पूरा हो गया है। प्रॉब्लम यह है कि इसे दस मीटर रखना है या कम रखना है। It is very important from the strategic point of view since it is going up to China border. सर, अब मैं इससे ज्यादा बोल नहीं सकता हूँ। जब चाइना के साथ बॉर्डर पर जाएंगे, तो हमारे रंगाड़े जाएंगे, ट्रक्स जाएंगे, तो यह मिनिमम 10 मीटर तो है। एक बात इन्होंने बताई, जो मेरे ध्यान में इससे पहले लगातार अध्ययन करने पर भी नहीं आई थी कि हम लोग बनने तक -- यहाँ बार-बार लैंडस्लाइड्स हुई हैं, अभी भी हुई है, इसलिए इसकी इम्पोर्टेंस को ध्यान में रखते हुए, हमने तीन सूचनाएं दी हैं। हमने जो डीपीआर बनाया था, वह स्विट्ज़रलैंड के कंसल्टेशन से बनाया था, क्योंकि यह हिमालय बड़ा fragile terrain है। सर, हम अब यह काम करेंगे कि इसमें जहाँ पहले आवश्यकता होगी, वहाँ वायाडक्ट डालकर, उसे पहाड़ से दूर ले जाने की कोशिश करेंगे। सेकंड, कंक्रीट से ऐसे कवर करेंगे, ताकि लैंडस्लाइड न हो, यह ऑप्शन हमने देखा है, तो हम यह करेंगे। तीसरा, अगर दो-चार हजार करोड़ ज्यादा लगेंगे, तो भी हम टनल बनाएंगे और इस भागीरथी के ईको-सेंसिटिव जोन की पूरी रक्षा करेंगे। अगर इसके बीच में पेड़ आएंगे, तो हमने ऑलरेडी यह तय किय है -- अभी हमने तीन मीटर के 3.76 करोड़ पेड़ लगाए है और करीब 78 हजार लाइव ट्रांसप्लांट किया है। ...(**व्यवधान**)... मैं आपको विश्वास दिलाता हूँ कि कोई पेड़ काटेंगे नहीं, पर माननीय सदस्य मेरी एक बात को समझ लें कि यह चाइना बॉर्डर को जाने वाला रोड है, यहाँ कम से कम मशीनरी लेकर ट्रक्स जाएंगे, रंगाड़े जाएंगे, तो यह भी एक सेंसिटिव बात है। इकोलॉजी और एनवायरनमेंट को भी प्रोटेक्ट करेंगे, नेशनल इंटरेस्ट को भी प्रोटेक्ट करेंगे और जो तीर्थाटन करने जा रहे हैं, उनकी भी सुविधा देखकर, इकोलॉजी एंड एनवायरनमेंट को प्रोटेक्ट करके वे-आउट निकालेंगे।

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, my supplementary question pertains to my State Manipur. The ongoing construction works along the two National Highways i.e., NH-2 (Imphal-Dimapur Road) and the NH-37 (Imphal-Jiribam Road) are very slow. And, the present condition of the two National Highways is pathetically bad. What steps will be taken up by the Ministry to expedite the ongoing construction work and improve the two National Highways at the earliest?

SHRI NITIN JAIRAM GADKARI: Hon. Chairman, Sir, works have already been awarded. But, we are facing very crucial law and order problem in the State of Manipur. The people are not allowing the contractors to work. I have a special meeting with your hon. Chief Minister and your officers. We are really facing a lot of problems. There are some places, because of law and order situation, where there is a lot of crucial and sensitive problem. With the co-operation of the hon. Member of

Content Page

Parliament from Manipur, the Chief Minister and the State administration, let us resolve the issue and allow contractors to work. And, before that, we will take preventive measures how we can maintain the road. But, one thing where I need your co-operation is how we can implement the contract, because contractors are facing big losses and we are facing the problem of compensation. So, with your co-operation and also the co-operation of State administration, we will resolve the issue. Please co-operate with us. We are very much committed to complete this project.

MR. CHAIRMAN: Now, supplementary no. 5; Shri Jose K. Mani.

SHRI JOSE K. MANI: Sir, decades ago, the Kerala State Government had tried out the rubberized road. It has been found that the efficiency is good, the durability is good, and they are long-lasting also. Probably, it is much better than the BMBC. Now, all the farmers are facing a huge crisis because of the fall in price. In spite of the huge demand, the tyre manufacturers are not ready to support them. But I would like to know from the Government of India whether the rubberized road can be included as a major raw material for building up national highways.

MR. CHAIRMAN: The hon. Minister.

SHRI NITIN JAIRAM GADKARI: Sir, we have already decided to use waste rubber into the bitumin. The problem is that the rubber from the first source, the cost is very high. So I discussed it with Bhupendra Yadav*ji* because there was a ban on import of rubber tyre, waste tyre. So it is to be considered by the Government. And, we are converting the waste tyre in powder form and, then, we are adding that into it. Sir, I will just tell you what the decisions taken by the Ministry are. We have already used 500 lakh metric tonnes of fly ash. As for waste plastic, it is 2,834 kilometers, rubberized bitumen, it is 85,000 metric tonne; polymer modified bitumin, it is, 50,538 metric tonne; steel slag, it is 25.50 lakh metric tonne; soil stabilizer, it is 1,776 metric tonne; silica fume, it is 1,231 metric tonne, ground granulated blast furnace slag in cement, it is 9.70 lakh metric tonne; geo composite, geo synthesis, 85 lakhs square kilometres; recycled asphalt pavement, 584 kilometers; fibre- reinforced concrete -- it is an important technology, which we have just received from Malaysia, and it is going to save our cost -- it is 27.40 kilometers; fibre in Pavement Quality Concrete, it is 359 kilometers; coir fibre, which is equally important for Kerala, it is 4.48 kilometers; cement- treated base and sub-base, 2,465 kilometers; micro-surfacing, 595 kilometers; slope stabilization using geogrid, 190 kilometers and rainwater harvesting

system, 12,081 numbers. We have constructed 1,000 lakes for water conservation. I have received nine D-litts. Out of nine, five D-litts are only for agriculture science and water conservation, and this is the subject which is very much touching to my heart. So we are already very eco-friendly. And, before 2070, to realise the dream of the Prime Minister to make India carbon neutral, we are on the way. Unfortunately, one of the bad things which is in my Ministry is, my Ministry is responsible for 40 per cent of air pollution. And, here, we are now going for ethanol, methanol, bio-diesel, bio-LNG, bio-CNG, electric, etc. Today I am coming to the Parliament by 100 per cent bio-ethanol car, Innova, Toyota; we have hydrogen car. Now because of this fossil fuel, -- 16 lakh crores of import -- we are facing problems of pollution. Our farmers will generate all the futuristic fuels for the country, from hydrogen to ethanol, and we will reduce the pollution. That is our interest, Sir.

MR. CHAIRMAN: I hope your D-litts get into double digit quite soon. Now, Question No. 167, Shri Digvijaya Singh.

SHRI DIGVIJAYA SINGH: Sir, I am grateful to you that this is the first question which has appeared in the first five. Thank you, Sir.

MR. CHAIRMAN: You should be grateful to the mechanism of balloting.

SHRI DIGVIJAYA SINGH: Sir, I am grateful to you.

MR. CHAIRMAN: Question No.167.

Implementation of PMKVY

*167. SHRI DIGVIJAYA SINGH: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:-

(a) the total number of individuals trained and placed under Short-Term Training (STT) and Special Projects (SP) component of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) during last three years;

(b) the total number of candidates assessed, certified and placed under the Recognition of Prior Learning (RPL) component of PMKVY during the last three years;

Content Page

(c) the placement rates under PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0, year-wise details thereof;

(d) the steps Government is taking to ensure improvement of placements under PMKVY 4.0; and

(e) the steps Government has taken to improve the quality of training under PMKVY 4.0?

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI JAYANT CHAUDHARY): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) The Ministry of Skill Development and Entrepreneurship has been implementing Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since 2015, for imparting skill development training through Short-Term Training (STT) (including Special Project) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country. Special Projects are project-based short-term skilling initiatives that primarily meet the skilling needs of marginalized and vulnerable groups, difficult geographies and specialized training courses which are likely to be offered outside of regular short-term skilling programmes.

Under PMKVY, during the last three years, 8.25 lakh and 1.79 lakh candidates have been trained and reported placed respectively under Short Term Training (STT); 1.47 lakh and 0.26 lakh candidates have been trained and reported placed respectively under Special Projects (SP).

(b) Under RPL component of PMKVY, during the last three years, 3.54 lakh and 3.34 lakh candidates have been assessed and certified respectively. RPL provides up-skilling and re-skilling to the already employed workforce.

(c) Placement has been facilitated for candidates in the Short Term Training (STT), including Special Projects, component of the PMKVY. The reported placement rate in STT certified candidates under PMKVY 1.0 (2015-16), PMKVY 2.0 (2016-20) and PMKVY 3.0 (2020-22) was 19%, 53% and 28% respectively.

(d) PMKVY 4.0 is being implemented as a Demand-Driven scheme to skill the candidates. PMKVY 4.0 emphasizes on increasing the employability of the candidates by offering Industry Ready, Future Ready and Modern Skilling in various domains. The

Content Page

scheme focuses on new age and emerging courses such as Drone, Artificial Intelligence (AI), Internet of Things (IoT), 3D Printing, Block Chain, Mechatronics, Robotics, etc. On-the-Job Training (OJT), mandatory employability skills module, focus on upskilling, Aadhaar authenticated registration of candidates, blended delivery of courses, etc. are some of the important aspects of the scheme.

(e) The Government has taken various steps to improve the quality of training under PMKVY 4.0. Under the scheme, a national pool of 85,702 certified trainers and assessors have been created to improve the quality of training and assessment. Under PMKVY 4.0, job roles have been revised based on the industry demand. Currently, under PMKVY 4.0, around 800 National Skill Qualification Framework (NSQF) aligned job roles (courses) have been approved for imparting Skill Development training across various sectors.

Further, to monitor the effectiveness of the skill training provided under PMKVY 4.0, the Ministry has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services targeting a wide range of stakeholders. The whole training life cycle of candidates and their tracking (from enrolment to post certification follow-up), details of trainers and assessors, accreditation and affiliation of training provider and training centre is captured and monitored through the SIDH. It performs Aadhaar Authentication and De-duplication check of candidate at the time of enrolment. SIDH is also integrated with Public Financial Management System (PFMS) platform to enable e-payments under Direct Beneficiary Transfer (DBT) for all eligible stakeholders.

In addition, details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Further, Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements opportunities to the certified candidates. So far, 1,578 Rozgar Melas and PMNAMs in 4,088 locations have been conducted across the country.

श्री दिग्विजय सिंहः माननीय सभापति महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं - आप देख रहे हैं कि प्लेसमेंट का प्रतिशत बहुत कम है - क्रम वाइज पांच कौन से ऐसे ट्रेड्स हैं, जिनमें प्लेसमेंट सबसे अधिक है और उन ट्रेड्स के अपग्रेडेशन ऑफ स्किल की क्या व्यवस्था है?

SHRI JAYANT CHAUDHARY: Sir, I have a tough act to follow because my question has come after Nitin Gadkariji, and, of course, a senior parliamentarian is posing the question to me. Just give me a minute. I will give you the information because he has asked a specific question on the highest number of trades. Before I come to that, Sir, I would like to talk about the placement issue that he has highlighted.

SHRI DIGVIJAYA SINGH: It was a pointed question.

SHRI JAYANT CHAUDHARY: You spoke about placement. Let me explain it because you have mentioned that the placement figures are low.

Sir, PMKVY is our flagship Scheme, and there are two main trainings that happen. One is the 'Short Term Training.' Second is the 'RPL.' So, as you can understand, half of the trainings -- total 1.48 crore people have been trained under this Scheme -- is actually RPL training (Recognition of Prior Learning). They already have a job. So we are left with half. Out of that, 41 per cent have actually been placed. Twenty-four lakh people are actually recorded 'as placed' under this Scheme, and the main thing to be noted, Sir, is that this is reported placement. The requirement under PMKVY-1, 2, and the 3rd phase was that the training partner will upload the appointment letter and three wage-slips on the SIDH portal; and then that person is reported 'placed.' That does not mean that people outside the number are not employed. They are getting gainful employment. I will point to the PLFS Survey that has just come. Sixty-one per cent of vocationally-trained young people in our country are employed. Sir, as regards the specific question he has asked, you will be happy and pleased to know that a lot of training and interest is being generated in future skills. The world economy, the structure of the economy, is changing at a fast pace. So, pan-India, in PMKVY-4, electronic and hardware. ... ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: It is part of the answer. ...*(Interruptions)*...

SHRI JAYANT CHAUDHARY: Sir, you wanted a 'trade.' I am mentioning the 'trades.' I am mentioning the specific 'job role trades' which are popular.

MR. CHAIRMAN: Yes, yes; hon. Minister.

SHRI JAYANT CHAUDHARY: Electronic and hardware is the most popular. Apparel, agriculture, logistics, these are all popular. And, specifically for the State of Madhya Pradesh, in electronics and hardware, two lakh people have been enrolled under

PMKVY-4. In apparel, 78,000 people have been enrolled under PMKVY-4. In telecom, 77,000 people have been enrolled. I have provided some specific information. I will provide more details to the hon. M.P.

MR. CHAIRMAN: Second supplementary, Shri Digvijaya Singh.

श्री दिग्विजय सिंह: सर, इन्होंने marginalized and vulnerable sections के लिए भी कुछ trades अंकित किए हैं। उन trades में minimum qualification क्या है?

श्री सभापति: माननीय मंत्री जी।

श्री जयंत चौधरी: सर, इन्होंने सवाल PMKVY के बारे में पूछा है, उसके अंतर्गत भी ...(**व्यवधान**)...

MR. CHAIRMAN: The hon. Minister is responding.

श्री जयंत चौधरी: सर, इनके संबंध मेरे पिताजी से इतने अच्छे हैं कि मैं इनके आगे बोल नहीं सकता। ये मुझे टोक रहे हैं।

श्री सभापति: ऐसा है, उस तरीके से तो मेरे संबंध आपके पिताजी से भी थे, ...(**व्यवधान**)... सुनिए, माननीय मंत्री जी, मेरे संबंध आपके पिताजी से भी हैं और मैंने आपके दादाजी से भी आशीर्वाद लिया हुआ है।

श्री जयंत चौधरी: सर, मैं इनका ध्यान आकृष्ट करना चाहूँगा कि हमारी जन शिक्षण संस्थान योजना है। वैसे यह योजना 1967 से चल रही थी, दूसरे विभाग में संचालित थी। जन शिक्षण संस्थान मुख्य तौर पर सामाजिक संगठनों के द्वारा कार्यान्वित किया जाता है। इसमें जो NSQF aligned Grade-4 हैं, वहाँ तक की ट्रेनिंग दी जाती है। मैं बताना चाहता हूँ कि जन शिक्षण संस्थान में 83 प्रतिशत लाभार्थी महिलाएँ हैं तथा एससी और एसटी वर्ग के लोगों को ज्यादा प्राथमिकता दी गई है। बुनियादी तौर पर ग्रामीण क्षेत्र में गरीब परिवार के जो लोग रहते हैं, उनको इस योजना के अंतर्गत लाभ दिया गया है। इसमें अलग-अलग ट्रेड में अलग-अलग qualification है। Fifth class onwards Graduate होने तक जो हमारी राष्ट्रीय शिक्षा नीति 2020 है, उसने कहा है कि आप शिक्षा व्यवस्था को कौशल विकास से जोड़ेंगे। हमने sixth class onwards sensitize किया है और कौशल विकास की जो संस्थाएँ हैं, उनको स्कूली व्यवस्था से जोड़ा है।

MR. CHAIRMAN: Supplementary No. 3, Shri M. Mohamed Abdulla.

SHRI M. MOHAMED ABDULLA: Thank you, Chairman Sir, for permitting me to ask a supplementary question. I want to know whether it is a fact that no report has been

published analyzing the efficiency and quality of STT and RPL courses under PMKVY so far.

SHRI JAYANT CHAUDHARY: Sir, I would like to point out that even in 2019 we did an impact assessment. And, it is not the case that we are not constantly evaluating the progress of our schemes and the impact of our schemes. It was found in the survey that there was a high rate of satisfaction. People who were surveyed said that it helped them gain employment, it helped them gain a new skill and it helped them rise in their organizations.

MR. CHAIRMAN: Supplementary number four, Shri Sujeet Kumar.

SHRI SUJEET KUMAR: Sir, my query was regarding the JSS, *Jan Sikshan Sansthan*, and the hon. Minister has already answered that in the previous supplementary question. So, I am satisfied with it.

MR. CHAIRMAN: Hon. Minister.

SHRI JAYANT CHAUDHARY: Sir, he is satisfied.

MR. CHAIRMAN: You can express your happiness.

SHRI JAYANT CHAUDHARY: Sir, the same sentiment is echoed in the House. *...(Interruptions)...*

MR. CHAIRMAN: All right, go ahead. This will be taken as supplementary number four.

DR. V. SIVADASAN: Sir, the promotion of skill development is very essential for national development. So, the Union Government should provide financial and technological assistance to every State, irrespective of the political affiliation of the Ruling Party of the State Government. But as one goes through the document, one finds an unequal distribution of money and assistance given to the States. The hon. Minister told us that during the last three years, 1.47 lakh and 0.26 lakh candidates have been trained and reported placed, respectively, under special projects. My question is whether the Government can provide the State-wise data of expenditure,

of skill development, number of training centers and the number of students in each center.

SHRI JAYANT CHAUDHARY: Sir, the hon. Member has asked a specific query on State-wise data. I shall provide that to him. But I would like to point out that there is a digital public infrastructure that has been created. It was inaugurated last year, and it is called SID, Skill India Digital Hub. And recently, the G20 Task Force in India reported that the impact of DPI in our developmental progress is huge. India has achieved in 10 years what it would have normally taken 50 years to achieve. So, on SID, an entire ecosystem is visible. More than 34 schemes of 22 Central Government Ministries are visible there. More than 95 schemes for skilling run by our State Governments are visible on that. If the hon. Member would like to see what the skilling ecosystem is doing, who the training partners are, what courses are available, etc., in his constituency, in his block, close to his village, that is also accessible to him via SID.

MR. CHAIRMAN: Fifth supplementary, Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, as per the National Skill Development Corporation, when it comes to placement assistance after short-term training under PMKVY, 64 per cent of STT-trained and certified and 78 per cent of STT- trained-but not certified reported 'unsatisfied'. Also, around 55 per cent of the participants in this program were looking for employment and were unemployed. Only 47 per cent of STT-trained and certified respondents and 27 per cent of STT-trained-but not certified reported 'working in the domain of their STT training'. So, I want to know why the results are so low and what steps the Government is taking to improve this situation.

SHRI JAYANT CHAUDHARY: Sir, I would like to say that in the third phase of PMKVY, as you know, the country was going through Covid. The kind of skilling we were doing, the training we were doing, was oriented towards Covid warriors and our laborers, who were fleeing urban centers and migrating back to their homes. That is why that particular figure for that particular phase is lower than what you might have imagined. I would again reiterate, don't just go by this data that we have put in the House. There is a larger ecosystem there. The mandate given to me, the mandate given to our Ministry and the enormous challenge before us is, how we can re-engineer our systems, our protocols, our schemes to make them better aligned to the markets. It has to be demand driven; it has to be driven by needs of industry and,

therefore, we are providing a lot of flexibility to our training partners. Earlier, in the three phases, like I mentioned, record placement was being noted. Now, people may be getting a job and that data might not be visible with us. Thank you.

MR. CHAIRMAN: Question No.168.

Coastal Security Scheme

*168. SHRI ASHOKRAO SHANKARRAO CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of demand made by the State Government of Maharashtra for 14 boats for coastal surveillance under Coastal Security Scheme (CSS);
(b) whether Government has approved it;
(c) if so, the details thereof and the reasons for not providing the same to State Government authorities;
(d) whether State Government of Maharashtra has sought more boats under phase 2 and phase 3 of CSS; and
(e) if so, the details thereof and the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (e) A statement is laid on the table of the House.

Statement

(a) to (e) Under the Coastal Security Scheme Phase-I, Maharashtra has been sanctioned 28 boats in consultation with the State Government. However, proposal for further procurement of boats under Coastal Security Scheme phase-II was not considered during the extension of the scheme. The Coastal Security Scheme Phase-II concluded in the year 2020 and is presently not under implementation.

MR. CHAIRMAN: First supplementary; Shri Ashokrao Shankarrao Chavan.

SHRI ASHOKRAO SHANKARRAO CHAVAN: Hon. Chairman, Sir, this is a very important question relating to internal security of our country and, definitely, our fight against terrorism. We cannot forget the 26/11 tragedy that struck our country when our financial capital, Mumbai, was attacked by terrorists, and this attack was

sponsored by none other than our neighbour, Pakistan. That dastardly terrorist attack was planned across the border and executed here on our soil. The terrorists attacked Mumbai, everybody knows that after the investigations came out, through the sea route. In the aftermath of that terrorist attack, it was decided that maritime security of our country would be enhanced, continuous vigilance and patrolling of our sea coast, modernization of State Police, Coastal Police and Coast Guard would be given the priority.

MR. CHAIRMAN: Ask your supplementary.

SHRI ASHOKRAO SHANKARRAO CHAVAN: I am just coming to that. Chairman, Sir, the answer given in today's question is rather more technical than more specific, as I had requested, because it says that 28 boats have been given to the State Government in phase-1.

MR. CHAIRMAN: Your supplementary, please.

SHRI ASHOKRAO SHANKARRAO CHAVAN: Chairman, Sir, the State Government has sent a proposal, whereas the answer is that in phase-2 there is no provision, or, it has been concluded that there is no question of implementing the phase-2. The Government of Maharashtra has sent a proposal and in order to enhance the maritime security under the Coastal Security Scheme, additional boats have been demanded long time ago. I would urge upon the Minister that in view of the threat to the coastal States, especially Mumbai, where we had seen 26/11 attacks and threats, and similar threat perception exists in other States also, whether the hon. Minister would consider, irrespective of phase-2 or phase-3, whatever it is, to give the highest priority to Mumbai and sanction the additional boats which have been demanded by the State Government and see to it that they are made available to the State Government so that this proposal is given the highest priority.

श्री नित्यानन्द राय : माननीय सभापति जी, माननीय सदस्य ने ठीक ही कहा है कि 26/11 का वह आतंकवादी हमला, जो मुम्बई में हुआ था, वास्तव में वह काफी दुखद था और वह हम सब लोगों के लिए सावधान होने तथा चुनौतियों का सामना करने के लिए एक बड़ा सबक भी था। 2014 में माननीय प्रधान मंत्री जी के शपथ ग्रहण के साथ ही तटीय सुरक्षा को हम सुनिश्चित करें, इसके लिए बहुत सारे कदम उठाए गए हैं, लेकिन माननीय सदस्य के द्वारा मुम्बई, महाराष्ट्र के संदर्भ में जो कहा गया, उस संबंध में मैं यह बताना चाहता हूँ कि सीएसएस योजना चरण के दौरान जो भी संपत्तियाँ तथा उनके साथ जो नौकाएँ राज्यों को दी गई थीं, उनके संबंध में एक समीक्षा के दौरान

यह पाया गया कि राज्यों द्वारा नौकाओं का समुचित उपयोग, तकनीकी जनशक्ति की कमी के कारण तथा समुद्री यात्रा क्षमता के अभाव और रखरखाव के अभाव में नहीं हो पा रहा है। सक्षम प्राधिकारी द्वारा समीक्षा के बाद यह निर्णय लिया गया कि महाराष्ट्र राज्य के लिए जो प्रस्तावित 14 नौकाएँ थीं और उसके साथ-साथ अन्य राज्यों तथा यूटीज़ के लिए भी 225 नौकाएँ थीं, उन नौकाओं की खरीद की आवश्यकता तत्काल नहीं है और यह इस निर्णय के साथ आगे बढ़ा। महोदय, मैं इस सदन को, इस देश को और माननीय सदस्य को स्पष्ट रूप से कहना चाहूंगा कि समग्र तटीय सुरक्षा के लिए एक अंतरमंत्रालयी समिति का गठन किया गया है। उसकी तीन बैठकें हो चुकी हैं और सभी हितधारकों से परामर्श किया जा रहा है। यह समिति बहुत ही तत्परता के साथ इस पर विचार कर रही है। इस समिति के अंतर्गत ये सारे तथ्य विचाराधीन हैं और स्टेकहोल्डर्स के साथ बहुत मुस्तैदी से परामर्श किया जा रहा है। इस तरह, तटीय सुरक्षा के लिए सरकार प्रतिबद्ध है।

MR. CHAIRMAN: Second supplementary - Shri Ashokrao Shankarrao Chavan.

श्री अशोकराव शंकरराव चव्हाणः सभापति जी, माननीय मंत्री जी ने अभी जो जवाब दिया है, मैं उससे सहमत नहीं हूँ, इसलिए कि मामला बहुत गंभीर है। स्टेट के पास अगर adequate training वाला issue है, तो यह कोई सीरियस issue नहीं है, वहां पर State impart कर सकती है, पर अचानक कोई घटना घटे और हमारे पास availability of boats न हो, तो यह coastal area का issue है। इसलिए, मेरी रिक्वेस्ट है कि पहले इसको top priority दी जाए, क्योंकि training तो State Government conduct कर सकती है।

MR. CHAIRMAN: Please ask your second supplementary.

SHRI ASHOKRAO SHANKARRAO CHAVAN: Sir, the Ministry of Home Affairs provides financial assistance for weapons and equipments under the scheme for modernisation of State Police force. In the modernisation of State police, the Government of India gives a lot of money to various States. How much assistance has been asked for and provided to the Maharashtra Government by the Ministry of Home Affairs? Would the MHA enhance and ensure timely disbursement of funds which have been allotted to Maharashtra?

श्री नित्यानन्द रायः महोदय, जो प्रशिक्षण की चिंता व्यक्त की गई है, उसके बारे में मैं बताना चाहता हूँ कि सरकार ने तटीय सुरक्षा के संदर्भ में गुजरात के ओखा में एक प्रशिक्षण अकादमी को 441 करोड़ के प्रावधान के साथ प्रारंभ किया है और उसके अच्छे परिणाम भी आ रहे हैं। जहां तक वित्तीय सहायता की बात है, तो मैं महाराष्ट्र के संदर्भ में माननीय सदस्य को बताना चाहूंगा। वैसे, अगर देश के संदर्भ में भी जानने के लिए उनके मन में कोई विचार आता है, तो मैं बताऊंगा, लेकिन महाराष्ट्र के लिए भी 19 तटीय पुलिस स्टेशंस और 32 Check Posts स्वीकृत किए गए हैं।

इसके साथ-साथ, 28 नावें, 32 जीप्स और 71 मोटरसाइकिल्स उपलब्ध कराई गई हैं। सर, इन सब में पैसे लगते ही हैं। 14 jetties के उन्नयन के लिए 64 करोड़, 58 लाख रुपये अतिरिक्त धनराशि महाराष्ट्र को दी गई है। 24x7 निगरानी के लिए 5 radar stations, 1 remote operation station, एक क्षेत्रीय परिचालन केंद्र स्थापित किए गए हैं और कई radar stations बनाए जा रहे हैं। भारतीय तटरक्षक बल के साथ संयुक्त गश्त भी की जा रही है। 820 सामुदायिक संपर्क कार्यक्रम भी चलाए जा रहे हैं। पूरी तट रक्षा का डिजिटल मानचित्रण कर Incident Management तथा संपत्ति प्रबंधन द्वारा प्रतिक्रियाएं भी बेहतर की जा रही हैं। Coastal Police की ट्रेनिंग की भी समुचित व्यवस्था की गई है। रक्षा मंत्रालय द्वारा तटीय निगरानी नेटवर्क तथा राष्ट्रीय समुद्री domain जागरुकता परियोजना का क्रियान्वयन भी हो रहा है। इस तरह, हम राज्यों को इस प्रकार से निश्चित रूप से सहयोग कर रहे हैं।

महोदय, माननीय सदस्य यह चिंता कर रहे थे कि यह एक बड़ा विषय है। अगर आपकी अनुमति होगी, तो इस संबंध में राष्ट्रीय स्तर पर क्या कदम उठाए जा रहे हैं, मैं बता सकता हूँ। महोदय, क्षमता वृद्धि - 58 चौकियों के साथ-साथ, 204 समुद्री पुलिस स्टेशंस स्थापित किए गए हैं। सर, हमारा 11,000 किमी की जो कोस्ट लाइन है, उसके बारे में मैं बता रहा हूँ कि 800 से अधिक वाहन दिए गए हैं। हमने प्रशिक्षण के विषय में बताया कि 441 करोड़ रुपये का प्रावधान कर प्रशिक्षण केंद्र खोले गए हैं। निर्बाध संचार प्रणाली व्यवस्था की compliance की मंजूरी प्रदान की गई है।महोदय, यह समुद्री रक्षा के लिए बहुत ज़रूरी होती है। हमारे जो गैप्स होते हैं या सुरक्षा के लिए जो प्रावधान किए गए हैं, उसमें हम technology network को स्थापित करके उसे सुदृढ़ बनाते हैं। महोदय, संयुक्त तटीय सुरक्षा अभ्यास किया गया है। मानक संचालन प्रक्रिया की गई है और उसमें 204 ...(**व्यवधान**)... नौकाओं की क्षमता 12 टन की और 5 टन की उपलब्ध करा चुके हैं। साथ ही अपने तटों की रक्षा की और समुद्री सीमाओं की त्रिस्तरीय सुरक्षा में नेवी बहुत ही संसाधन सम्पन्न हो कर - अभी जितने अविष्कार और निर्माण अपनी समुद्री सीमाओं की रक्षा के लिए केंद्र सरकार ने माननीय प्रधान मंत्री जी के नेतृत्व में और उनके vision में उठाए हैं, उसके साथ कोस्ट गार्ड को भी सुदृढ़ कर रहे हैं। कोस्ट गार्ड को नौका के साथ-साथ जो जहाज़ दे रहे हैं, उस पर हैलीकॉप्टर से लेकर हम किसी दुश्मन के या वैसे- कोई बाहरी तत्व, जो राष्ट्र विरोधी है, वह आए तो उससे हम निपट सकें, इतना सक्षम बनाया गया है। साथ ही जो मरीन पुलिस है, जो राज्य देखते हैं, हम राज्यों के लिए भी आग्रह करते हैं और मरीन पुलिस के लिए भी यहां से कुछ मदों में हम सहयोग उपलब्ध कराते हैं। हम हर प्रकार से त्रिस्तरीय तटीय सुरक्षा में समग्रता लाने के लिए, सुदृढ़ करने के लिए, सीमाओं को सुरक्षित करने के लिए और दुश्मनों को मुंह तोड़ जवाब देने के लिए संकल्पित हैं।

MR. CHAIRMAN: Supplementary Number three. Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: Sir, we have five Coast Guard Regions, namely, Gandhi Nagar, Mumbai, Chennai, Kolkata and Port Blair. Kochi-Ponnani region in Kerala must be declared as a Coast Guard Region. I would like to know from the hon. Minister as to what prevents the Government from declaring the Kochi-Ponnani

region as the Coast Guard Region. It is especially required in view of the increasing challenges to the South Indian ports.

श्री नित्यानन्द रायः महोदय, अंतरराष्ट्रीय जहाज़ और बंदरगाह सुविधा सुरक्षा के जो कोड बने हैं, उनके अंतर्गत हम निर्धारण करते हैं, लेकिन भारत में अभी प्रमुख बंदरगाह 12 हैं और 239 गैर प्रमुख बंदरगाह हैं। तो एक सिस्टम के तहत हम बंदरगाह या समुद्री तट को किसी भी रूप में रेखांकित करने के लिए जो नियम बने हैं और जो उसके रूल्स हैं, उनके हिसाब से हम विचार करते हैं।

MR. CHAIRMAN: Supplementary Number four. Shri Milind Deora.

श्री मिलिंद मुरली देवड़ाः सर, मुम्बई और भारत 26-11-2008 को कभी नहीं भूल सकते हैं। पिछले 13 वर्षों में मुम्बई में कोई भी आतंकवादी हमला नहीं हुआ है, इसका श्रेय मैं Coastal Security Scheme जैसी योजनाओं को देना चाहूंगा। But, Sir, we have to keep in mind the growing instability in our immediate neighbourhood and the fact that India has a 7,500 kilometre coastline. Hon. Member of Parliament before me has asked a question about Kerala. Many States have large capitals that can be soft targets for terrorists. My question to the hon. Minister is whether the Government of India is working with coastal States that are potentially vulnerable and the coastal wings of their police, not only to give funds and equipments but also to conduct joint drills and joint exercises to make them ready for the future.

श्री नित्यानन्द रायः महोदय, अगर कोई भी राष्ट्र विरोधी तत्व भारत को लक्षित करने की कोशिश करता है, तो वह हमारे लक्ष्य से बाहर नहीं जा सकता है। हम उसको मुंह तोड़ जवाब ही नहीं देते, बल्कि उसको नष्ट भी करते हैं। महोदय, 13 वर्षों में निश्चित रूप से - चाहे वह hinterland हो, चाहे समुद्री क्षेत्र हो, चाहे हमारी भूमि की सीमाएं हों, उस पर जो सैन्य शक्ति बढ़ी है और सरकार ने 10 वर्षों में अपनी सुरक्षा की नीति अपनाई है, उसका परिणाम है। महोदय, हम प्रशिक्षण दे रहे हैं, जैसा कि पहले भी बताया है कि ओखा में हम लोगों ने जो Academy स्थापित की है और हम लोग joint coastal exercise भी करते हैं। जिसमें सभी राज्यों की marine police होती है, Coast Guard होती है और नेवी की भी उसमें भूमिका होती है। इसके साथ ही हमने एक्सरसाइज़ के साथ-साथ कोर्डिनेशन की व्यवस्था भी की है कि हम किस प्रकार से, जिसके पास जो संसाधन हैं और जिसके जो-जो अधिकार क्षेत्र हैं, जो राज्यों के अधिकार में आते हैं, सेंट्रल गवर्नमेंट के अधिकार में आते हैं, हम उसके साथ कोर्डिनेशन करके सभी संसाधनों का उपयोग करते हैं और तटीय सुरक्षा प्रदान करते हैं।

MR. CHAIRMAN: Fifth Supplementary; Shrimati Rajani Ashokrao Patil.

श्रीमती रजनी अशोकराव पाटिल: महोदय, मैं आपके द्वारा माननीय मंत्री जी से पूछना चाहती हूं कि गवर्नमेंट कौन-सी ऐसी व्यवस्था बना रही है कि जो इस तरह से अटैक होते हैं, चाहे वह सूनामी जैसे नेचुरल डिजास्टर हो या टेररिस्ट अटैक हो, जैसे 26.11.2008 में मुंबई में हुआ। गवर्नमेंट कौन-से स्टेप्स ले रही है, जो लाइवलीहुड और जो हमारी लाइफ जाती है, जानें जाती हैं, जीव की हानि होती है, उसके लिए गवर्नमेंट क्या स्टेप्स ले रही है?

श्री सभापति: माननीय मंत्री जी, आपने बहुत विस्तार से बताया कि आप सुरक्षा के लिए क्या कार्य कर रहे हैं? माननीय सदस्या का प्रश्न यह है कि इसमें जो आहत होते हैं या जान गंवाते हैं, उनके लिए आप क्या कर रहे हैं?

श्री नित्यानंद राय: महोदय, एक तो आपदा के संबंध में और सिक्योरिटी के संबंध में अलग-अलग दो सेक्टर्स हैं। हमारी आंतरिक सुरक्षा के लिए हो या फिर सीमा की सुरक्षा के लिए हो, जो हमारे जवान शहीद होते हैं, उनके लिए हम पहले की अपेक्षा हर प्रकार से उनको सम्मान, उनके परिवार को सम्मान के साथ-साथ उनको बहुत सारी योजनाओं के माध्यम से लाभ पहुंचाते हैं और यह एक राशि के रूप में देखा जाए, तो बहुत बड़ी राशि होती है। आपदा प्रबंधन, राज्य का सब्जेक्ट है, फिर भी हम लोग अपनी जिम्मेवारी से भागते नहीं हैं और हमारे यहां NDRF और SDRF फंड का प्रावधान किया गया है। यह फंड इस क्वेश्चन से जुड़ा हुआ नहीं है, लेकिन आसन का आदेश हुआ है, तो हम राज्यों को पहले ही फंड उपलब्ध करा देते हैं, जो केन्द्र का शेयर होता है, ताकि आपदा की स्थिति में वह किसी भी क्षण उसका उपयोग करें। उसके जो norms हैं, उसके हिसाब से आपदा की स्थिति में जान-माल का जो नुकसान होता है या जो प्रावधान के अंतर्गत आता है, उसको वह फायदा पहुंचा सके। ऐसी घटना तो दुखद होती ही हैं, फिर भी अगर घटनाएं घटती हैं, तो उसके लिए सरकार ने इस प्रकार का प्रावधान किया है। दूसरा, NDRF से सहयोग करते हैं। कुछ उस प्रकार की स्थिति आती है, तो सेना लगती है, NDRF लगती है और SDRF भी होती है। हम सब मिलकर आपदाओं का प्रबंधन भी करते हैं और सरकार आपदा प्रबंधन के क्षेत्र में तत्पर है और जो नुकसान होता है, उसके लिए पहले तो राज्यों की डिमांड होती थी, तब यहां से टीम जाती थी, लेकिन अब तो राज्य डिमांड नहीं भी करते हैं, हम टीम भेज देते हैं और हम उसकी समीक्षा करते हैं और जितना होता है, केन्द्र सरकार सहयोग करती है।

MR. CHAIRMAN: Question No. 169.

Facilities provided by private schools and colleges

*169. SHRI VIKRAMJIT SINGH SAHNEY: Will the Minister of EDUCATION be pleased to state:

(a) whether Government is aware that the fees of some private educational institutions especially in cities, right from Nursery to Post Graduation is very expensive;

(b) whether Government is planning to bring some fee regulation law on the private schools and colleges and rationalize it for institutions and citizens both;
(c) if so, the details thereof and if not, the reasons therefor;
(d) whether the Ministry has conducted any study to assess the education and other facilities provided by the schools and colleges, and the fees charged by those institutions; and
(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (c) Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters relating to fees charged by private schools and related issues are regulated in terms of Rules and Instructions of the respective State Government concerned. Various States have enacted distinct legislation, regulations, and laws to regulate fee structures in private educational institutions within their respective jurisdictions (**Annexure**).

Institutions deemed to be Universities are regulated by UGC (Institutions deemed to be Universities) Regulations, 2023. Regulation 24.B.(2) mandates that these institutions follow rules on fee structure and seat numbers set by relevant statutory bodies. If an institution offers courses under different regulatory bodies like University Grants Commission (UGC), the All India Council of Technical Education (AICTE), National Medical Council (NMC) etc UGC, AICTE, NMC), then the rules and regulations regarding fee structure, number of seats, etc., issued by such statutory body concerned shall be applicable for each course. So far as Private Universities are concerned, Private Universities are established by an Act of concerned State Legislature and are governed by the provisions of their respective Act and norms/rules/regulations made by the respective State Govt., for the purpose including fee related matters.

(d) and (e) As the regulation relating to fees charged by private schools falls under State jurisdiction, the rules/regulations for safeguarding the interests of students and their parents;and taking necessary action against the violating schools comes under the jurisdiction of the respective State Governments. However, under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child, of the age

of six to fourteen years, has a right to free and compulsory elementary education in a neighbourhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at entry level and provision of free and compulsory elementary education to such children till its completion. Also, Section 13 of the RTE Act, 2009 clearly prohibits the collection of any capitation fee.

Annexure

Legislation/regulations of various States/UTs to regulate fee structures in private educational institutions etc.

1. Andhra Pradesh: The Andhra Pradesh School Education Regulatory and Monitoring Commission Act, 2019
2. Arunachal Pradesh: The Arunachal Pradesh Private Educational Institutions (Regulatory Commission) Act, 2017.
3. Assam: The Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018.
4. Bihar: The Bihar Private Schools (Fee Regulation) Act, 2019.
5. Chhattisgarh: The Chhattisgarh Non-Government Schools Fee Regulation Act, 2020
6. Delhi: Delhi School Education (Amendment) Act, 2015
7. Goa: The Goa, Daman and Diu School Education (Amendment) Rules, 2010.
8. Gujarat: The Gujarat Self Financed Schools (Regulation of Fees) Act, 2017.
9. Himachal Pradesh: The Himachal Pradesh Private Educational Institutions (Regulatory Commission) Act, 2010
10. Jammu and Kashmir: J&K School Education Act, 2002(Amended)
11. Jharkhand: The Jharkhand Right of Children to Free and Compulsory Education Rules, 2011.
12. Haryana: The Haryana School Education Rules, 2003; the Haryana School Education (Amendment) Rules, 2022
13. Karnataka: The Karnataka Educational Institutions (Regulation of certain Fees and Donations) (Amendment) Rules, 2018
14. Kerala: The Kerala Education Act, 1958 and The Kerala Education Rules, 1959.
15. Madhya Pradesh: Madhya Pradesh Niji Vyavsayik Shikshan Sanstha (Fees and Related Matters Regulatory) Act, 2007
16. Maharashtra: The Maharashtra Educational Institutions (Regulation of Fee) Act, 2011

17. Manipur: Right of Children To Fee and Compulsory Education Rules, 2010
18. Meghalaya: The Meghalaya School Education Act, 1981.
19. Mizoram: Mizoram Recognised Private Schools (Regulation) Rules, 2006.
20. Punjab: Punjab Regulation of fee of Un-aided Educational Institutions Act, 2016.
21. Odisha: The Odisha Professional Educational Institutions (Regulations of Admission and Fixation of Fee) Amendment Act, 2021
22. Puducherry: The Puducherry School Education (Amendment) Rules, 2014
23. Rajasthan: Rajasthan Schools (Regulation of Fee) Act, 2016
24. Tamil Nadu: The Tamil Nadu Private Schools (Regulation) Act, 2018
25. Telangana: The Telangana Educational Institutions (Regulation of Admission and Prohibition of Capitation Fee) Act, 1983
26. Uttar Pradesh: Uttar Pradesh Self-Financed Independent Schools (Fee Regulation) Act, 2018
27. Uttarakhand: The Uttarakhand Unaided Private Professional Educational Institutions (Regulation of Admission and Fixation of Fee) (Amendment) Act, 2018.
28. West Bengal: The West Bengal Right of Children To Free and Compulsory Education Rules, 2012.

SHRI VIKRAMJIT SINGH SAHNEY: Sir, under the Right of Children to Free and Compulsory Education Act, 2009, every single child in India of the age of 6 to 14 years has the right to free and compulsory elementary education in the neighbourhood school. इस एक्ट के प्रावधान में भारत का हर बच्चा, जो 6 से 14 साल का है, उसके लिए फ्री और कंप्लसरी एलिमेंटरी एजुकेशन का प्रावधान किया गया है। मैं ऑनरेबल मंत्री जी से पूछना चाहता हूं कि कितने प्रतिशत बच्चे इसमें कवर्ड होते हैं और अगर 100 प्रतिशत कवर्ड नहीं होते हैं, तो क्या स्टेप्स लिए जा रहे हैं?

श्री जयंत चौधरी: चेयरमैन सर, विक्रमजीत जी का एजुकेशन में बड़ा योगदान है। जब इनके नाम से फी नियंत्रण को लेकर प्रश्न आया, तो मुझे थोड़ी आशंका हुई कि इनके जो आजू-बाजू माननीय सदस्य बैठते हैं, उनसे पूछा है या नहीं। इन्होंने RTE की बात की है और मैं बहुत गंभीरता से कहना चाहूंगा कि 2009 में यह कानून सदन ने पारित किया है। यह अधिकार दिया है। हमें गरीब बच्चों का ख्याल रखना है, सरकार की यह प्राथमिकता है कि विभिन्न तरीके से जो राष्ट्रीय शिक्षा नीति 2020 है, उसका क्रियान्वयन हो। क्योंकि यह एक समावेशी योजना है, जो लोग वंचित रह गए हैं, जो किसी कारण से formal education system से बाहर हो गए हैं, इसमें उनको भी वापस लाने का प्रावधान है। हम समग्र शिक्षा में एक्सेस देना चाहते हैं, universalize करना चाहते हैं। बाल वाटिका में कक्षा 3 से लेकर 12वीं कक्षा तक अलग-अलग स्तर पर काम हो रहा है।

महोदय, इन्होंने RTE के बारे में विशेष रूप से पूछा है। इन्होंने जो डेटा मांगा है कि इसका कितना क्रियान्वयन हुआ, तो मैं उसके लिए एक ही बात कहना चाहूंगा - क्योंकि इनकी सरकार

पंजाब में है और अब इनकी एक बड़ी जिम्मेदारी दल में भी है, इसलिए ये प्रयास करें, राज्य सरकार से प्रयास करें, क्योंकि पंजाब सरकार ने दो टूक मना कर दिया है। आज इनकी सरकार है, इससे पहले सरकार में कांग्रेस भी रही है, सरकार ने दो टूक मना कर दिया है। आरटीई में 25 परसेंट private unaided schools में गरीब बच्चों के लिए जो कोटा है, उसके लिए उन्होंने कहा है कि हम इसका प्रावधान नहीं कर सकते हैं, हमारे यहाँ पर सरकारी स्कूल्स पर्याप्त हैं। महोदय, मेरा इसके लिए निवेदन होगा।

सभापति महोदय, इसके साथ-साथ और भी राज्य हैं। इसको केरल ने लागू नहीं किया है, तेलंगाना ने लागू नहीं किया और वैस्ट बंगाल ने भी लागू नहीं किया है। मैं आज सदन में अपील करना चाहता हूं, ताकि जो भी लाभार्थी है, जिस उद्देश्य से यह कानून बनाया गया है, जो अधिकार है, उससे कोई भी वंचित न रहे।

श्री सभापति: विक्रमजीत सिंह साहनी जी, आप अपना सेकंड सप्लीमेंटरी प्रश्न पूछिए।

श्री विक्रमजीत सिंह साहनी: माननीय मंत्री जी, मेरा प्रश्न 25 परसेंट private unaided schools के लिए नहीं था, मेरा प्रश्न यह था कि 6-14 साल तक बच्चों को फ्री एजुकेशन मिल रही है या नहीं मिल रही है। सभापति जी, मैंने क्वेश्चन कुछ और पूछा है और आन्सर कुछ और आ रहा है। It is your own onus. चेयरमैन होने के नाते जो क्वेश्चन पूछा जाता है, आप उसका जवाब लीजिए।

श्री सभापति: माननीय सदस्य, माननीय मंत्री जी ने अपने जवाब में स्पष्ट किया है कि 2009 में जो एक अच्छा कानून बना था, उस कानून को लागू करने में बाधा आ रही है, उसका आपने जो प्रश्न पूछा है, उस पर भी असर पड़ रहा है। आप अपना सेकंड सप्लीमेंटरी प्रश्न पूछिए।

श्री विक्रमजीत सिंह साहनी: सभापति महोदय, क्योंकि मंत्री जी ने कहा है, हम एजुकेशन से जुड़े हुए हैं, इसलिए मैं पार्लियामेंट के फ्लोर पर कहना चाह रहा हूं कि मैं ज़ाती तौर पर एजुकेशन पर काम कर रहा हूं, free of charge कर रहा हूं और 1 रुपया भी नहीं लेता हूं।

MR. CHAIRMAN: We appreciate it.

श्री विक्रमजीत सिंह साहनी : सर, जो सैक्शन 12 (1) (सी) है, आप इसको देखिए। मेरा दूसरा क्वेश्चन है - मंत्री जी को भी पता है और मैं जो भी डिस्कशन कर रहा हूं, वह पोलिटिकल नहीं है, I am a non-political person. महोदय, KG से PG तक बच्चो की एजुकेशन पर लाखों रुपये खर्च होते हैं। आप केजी क्लास को छोड़ दीजिए, लेकिन प्रि नर्सरी में लाखों रुपये की फीस है।

श्री सभापति : विक्रमजीत सिंह साहनी जी, आप अपना सेकंड सप्लीमेंटरी प्रश्न पूछिए।

श्री विक्रमजीत सिंह साहनी : सर, मैंने एस्टिमेट लगाया है, 25 से 30 लाख रुपये खर्च होते हैं। इतना खर्च करके आप नर्सरी से पोस्ट ग्रेज्युएट बन गए। उसके बाद जो regulation of fees है, जो private schools हैं, colleges हैं, higher education है।

MR. CHAIRMAN: Your supplementary.

श्री विक्रमजीत सिंह साहनी : सर, क्या आपको पता है कि मेडिकल एजुकेशन में भी बच्चे पढ़ते हैं, लेकिन उसके लिए सैंट्रल गवर्नमेंट क्या कर रही है, इसका कोई प्रावधान ही नहीं है, कोई निज़ाम ही नहीं है, जो मर्जी फीस चल रही है, इसलिए मैं आदरणीय मंत्री जी पूछना चाहता हूं कि इस पर आपका क्या जवाब है?

श्री जयंत चौधरी : सभापति महोदय, मैं इसका लंबा जवाब नहीं दूंगा, जवाब बिल्कुल सीधा है कि एजुकेशन Concurrent List में आती है। राज्यों की इसमें बड़ी भूमिका, भागीदारी और जिम्मदारी है। इस संबंध में कई राज्यों ने फीस नियंत्रण को लेकर प्रयास किए हैं और नीतियाँ भी बनाई हैं। महोदय, जहाँ तक higher education की बात है, मेडिकल एजुकेशन को छोड़कर यूजीसी और सरकार ने बाकी को डिरेग्युलेट कर दिया है। मैं इससे अलग एक आंकड़ा रखना चाहता हूं। महोदय, क्योंकि thrust of main question यह है कि हम गरीब लोगों के लिए क्या कर रहे हैं, ताकि वे शिक्षा की व्यवस्था के जुड़ पाएँ, तो मैं माननीय सदस्य को यह बताना चाहता हूं कि एक काम यह होता है कि सार्वजनिक क्षेत्र में निवेश बढ़ना चाहिए। इसको राज्यों ने भी बढ़ाया है और पिछले 10 वर्षों में केंद्र सरकार ने भी दोगुना कर दिया है। शिक्षा का जो बजट था, वह 2014 में 68 हजार करोड़ रुपये था, लेकिन अभी आपने बजट में देखा होगा कि यह 1 लाख, 20 हज़ार करोड़ तक पहुँच गया है।

श्री सभापति: प्रमोद तिवारी जी, आप सप्लीमेंटरी प्रश्न 3 पूछिए।

श्री प्रमोद तिवारी: सभापति महोदय, मैं आपका आभारी हूं कि यह जो एक बहुत महत्वपूर्ण विषय है, आपने मुझे इस पर अपना प्रश्न पूछने का अवसर दिया है। महोदय, यूपीए सरकार Right to Education लेकर आई थी।

MR. CHAIRMAN: I said so.

श्री प्रमोद तिवारी : मैं माननीय मंत्री जी से सिर्फ इतना जानना चाहता हूं कि आज तक केंद्र में 10 साल की सरकार चल चुकी है, इसलिए अभी तक गरीबों के कितने प्रतिशत बच्चे ऐसे हैं, जिन्हें उस प्रकार से यह शिक्षा नहीं मिल रही है, जैसा यूपीए गवर्नमेंट ने एक्ट बनाकर दिया था, Right to Education दिया था? क्या माननीय मंत्री जी वह संख्या बताने की कृपा करेंगे?

श्री सभापति : माननीय मंत्री जी, आप इस पर अपना जवाब दे दीजिए।

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान): सभापति महोदय, आदरणीय सदस्य ने यूपीए के कार्यकाल की याद दिलाई है। आपने भी उसको रिकग्नाइज किया और आदरणीय मंत्री जी ने पहले प्रश्न में उसकी कुछ स्पष्टता भी रखी। आज के दिनों में क्लास फर्स्ट की एंट्री में लगभग 100 परसेंट इनरोलमेंट है। यह सभी राज्यों का सकल प्रयास है, मैं उन्हें बधाई देना चाहता हूँ। यह राज्यों का विषय है। मंत्री जी ने खुद भी कहा कि यह concurrent लिस्ट में है, तो यह राज्यों का ही काम है। स्कूली एजुकेशन मूलतः राज्यों का विषय है। जिस राज्य में जिस प्रकार के प्रयास हैं, यह उस प्रकार से आगे बढ़ा है। मैंने आज फिर मेरे सहयोगी मंत्री जी से अपील की है। राइट टु एजुकेशन और नेशनल एजुकेशन पॉलिसी, ये दोनों परिपूरक हैं। इन दोनों के माध्यम से, 70 प्रतिशत बच्चे 12वीं तक पढ़ें, यह सभी का दायित्व बनता है। आरटीई में एक अच्छा प्रोविज़न उन दिनों में सोचा गया था कि निजी स्कूल भी 25 प्रतिशत बच्चों को पढ़ाएंगे और उसके reimbursement की सरकार भी चिंता करेगी। अभी तक जिन-जिन राज्यों के नाम आदरणीय मंत्री जी ने लिए हैं, उन राज्यों को इस सदन के माध्यम से, हम अपील करना चाहेंगे कि सभी लोग इसमें हाथ लगाएंगे, तो उपलब्धि होगी। एंट्री लेवल में तो यह हो गया है, 12वीं तक होना बाकी है।

MS. SWATI MALIWAL: Sir, I thank you for giving me an opportunity to speak. सर, आज देश के हालात यह हैं कि ज्यादातर प्राइवेट स्कूल्स मुनाफाखोरी के अड्डे बन गए हैं। सर, हद तो यह हो रखी है कि इन स्कूल्स ने अपनी ही जगह पर दुकानें खोल ली हैं और पैरंट्स को उन दुकानों से किताबें, कॉपी, पैंसिल, यूनिफॉर्म हायर प्राइस पर खरीदने पर मजबूर किया जाता है। सर, अगल-अगल फंड बना दिए हैं, कोई डेवलपमेंट फंड बन गया है, कोई एक्टिविटी फंड बन गया है। लूट मचा रखी है। इनके लिए बच्चे एटीएम मशीन जैसे बन गए हैं।

MR. CHAIRMAN: Your supplementary please!

सुश्री स्वाति मालिवाल: मेरा माननीय मंत्री जी से यह सवाल है, मैं यह जानना चाहती हूँ कि क्या आपने राज्यों को आदेश दिए हैं कि इन सारे स्कूल्स के ऑडिट्स हों, जिससे कि यह मुनाफाखोरी बंद हो? दूसरी बात, ये स्कूल्स पैरंट्स को हायर प्राइस पे करने के लिए फोर्स करते हैं, मतलब जूते का ब्रांड भी यही डिसाइड करते हैं। यह जो हायर प्राइस पर खरीदने के लिए मजबूर करते हैं, इनके खिलाफ क्या-क्या एक्शन हो सकते हैं और सरकार क्या कर रही है?

MR. CHAIRMAN: As a matter of reply, you have rendered the reply. But be specific now. It is in Concurrent List. State Governments have to think within.

श्री जयंत चौधरी: सर, मैंने पहले भी यह जवाब दिया कि कुछ राज्यों ने प्रयास किया है। दिल्ली में 2015 में दिल्ली स्कूल एजुकेशन अमेंडमेंट एक्ट पारित हुआ था, तो माननीय सदस्या ज़रा उसे भी मॉनिटर करें। अगर दिल्ली में किसी प्रकार से स्कूल्स ज्यादा फीस ले रहे हैं, तो दिल्ली सरकार इस पर कदम उठा सकती है।

श्री धर्मेंद्र प्रधान: सर, कुछ सरकारी स्कूल्स होते हैं, कुछ निजी मैनेजमेंट के द्वारा संचालित स्कूल्स होते हैं। शायद यह कहना उचित नहीं होगा कि सारे निजी स्कूल्स profiteering के लिए काम करते हैं। इस देश में अनेक सामाजिक संगठन हैं, अनेक गुरुद्वारे हैं, अनेक चेरिटेबल ट्रस्ट्स हैं, विद्या भारती जैसी संस्था हैं, श्री अरबिंदो की दुनिया है, रामाकृष्ण मिशन की दुनिया है, ये सारे स्कूल्स भी अच्छे काम करते हैं। हालांकि, यह बात सही है कि कुछ profiteering वाले लोग स्कूली एजुकेशन में आए हैं। इसे राज्यों को संभालने की आवश्यकता है। राज्य इसमें कड़ी कानूनी कार्रवाई करे। भारत सरकार उनके साथ रहेगी।

MR. CHAIRMAN: Supplementary No.5; Dr. John Brittas.

DR. JOHN BRITTAS: Sir, the biggest paradox is that Kerala gets sermons from Delhi with regard to education. The supplementary question is this. Hon. Minister knows it very well that the aided schools in Kerala are as good as Government schools.

MR. CHAIRMAN: Is it a supplementary?

DR. JOHN BRITTAS: In this context, will the Minister consider including the aided schools of Kerala under Samagra Shiksha?

SHRI DHARMENDRA PRADHAN: Sir, definition of aided schools varies from State to State. Somewhere it is privately managed institutions; some form of Government aid is given. It is known as aided school. In some States, schools are totally run by Government but somehow, the nomenclature is aided. So, there is no uniformity.

1.00 P.M.

Now, the Government of India is trying to create uniformity and determine which are the Government schools and which the private schools are. Now, this is a separate question. If hon. Member from Kerala wants specific information, we can share with him.

MR. CHAIRMAN: Now, Q.No.170.

Quality of primary education in rural India

*170. SHRI IMRAN PRATAPGARHI: Will the Minister of EDUCATION be pleased to state:

(a) the major findings of the Annual Status of Education Report (ASER) 2023 concerning the quality of education in rural India;

(b) the initiatives Government has undertaken to improve learning outcomes as indicated by the findings of the said Report;

(c) the measures which are being implemented to enhance the infrastructure in rural schools, especially in regions identified as lacking in basic facilities; and

(d) the steps Government has taken to improve teacher training and ensure an adequate teacher-student ratio in rural schools?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): (a) to (d) A statement is laid on the table of the House.

Statement

(a) to (d) The Annual Status of Education Report (ASER) is released by a non-governmental organization.

Education is a subject in the concurrent list of the Constitution and a majority of schools are under the administrative control of the respective State Government/UT administration. National Education Policy 2020 has been announced on 29.07.2020. The National Education Policy, 2020 has recommended a revamp of education in the country to make education more student-centric and multi-disciplinary. It aims to pave way for transformational reforms in school education systems in the country. For effective implementation of National Education Policy 2020, a number of initiatives have been taken by Ministry of Education.

In pursuance of the recommendation of the NEP 2020 ,National Assessment Centre, PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) has been setup on **8th February** 2023 by the **Ministry of Education under** National Council of Educational Research and Training (NCERT).

Ministry of Education has been implementing a rolling programme of sample based National Achievement Survey (NAS) aimed at classes III, V, VIII and X with an interval of three years. The objective of NAS is to evaluate children's progress and learning competencies. It acts as an indicator of the health of the education system, so as to take appropriate steps for remedial actions at different levels. The last round of NAS was conducted on 12.11.2021 and has assessed students in Language, Mathematics & Environmental Science for class 3 & 5; Language, Mathematics, Science & Social Science for class 8 and Language, Mathematics, Science, Social Science and English for class 10. About 34 lakh students of 1.18 lakh schools of 720

districts from both rural and urban areas were assessed from Government and Private Schools.

Further, National, State and District report card of NAS 21 demonstrating the performance of students from each type of schools have been released in public domain on 25.05.2022 at http://nas.gov.in.

On 03.11.2023, PARAKH has conducted State Educational Achievement Survey (SEAS) 2023. The primary objective of this survey is to evaluate the learning competencies of students in Foundational Literacy, Foundational Numeracy, Language and Mathematics at the end of each of the educational stages i.e. Foundational, Preparatory, and Middle. The SEAS-23 has included blocks in the sample to cover of students to understand the learning gaps at the block level, a strategic shift from district. Approximately 8.4 million students and 6 lakh teachers, of 4 lakh schools of 6416 educational blocks were assessed in SEAS-23.

Several initiatives have been taken up by the Ministry of Education for improving Learning Outcomes. NEP is the first education policy of the 21st century and founded on the five guiding pillars of Access, Equity, Quality, Affordability and Accountability. NEP 2020 envisions a massive transformation in school education through— "an education system rooted in Indian ethos that contributes directly to transforming India, that is Bharat, sustainably into an equitable and vibrant knowledge society, by providing high quality education to all, thereby making India a global knowledge superpower."

The key focus areas of NEP 2020 in the context of School Education are as follows:

i. Ensuring Universal Access at All Levels of schooling from pre-primary school to Grade 12;

ii. Ensuring quality early childhood care and education for all children between 3-6 years;

iii. New Curricular and Pedagogical Structure (5+3+3+4);

iv. No hard separations between arts and sciences, between curricular and extra-curricular activities, between vocational and academic streams;

v. Establishing National Mission on Foundational Literacy and Numeracy;

vi. Emphasis on promoting multilingualism and Indian languages; The medium of instruction until at least Grade 5, but preferably till Grade 8 and beyond, will be the home language/mother tongue/local language/regional language;

vii. Setting up of a new National Assessment Centre, PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development);

viii. Equitable and inclusive education - Special emphasis given on Socially and Economically Disadvantaged Groups (SEDGs);

ix. Robust and transparent processes for recruitment of teachers and merit-based performance;

x. Integration of Skill Education programs into mainstream education;

xi. Ensuring availability of all resources through school complexes and clusters;

xii. Setting up of State School Standards Authority (SSSA).

As a follow up of NEP 2020 and to provide the roadmap for the implementation of the vision of NEP 2020, National Curriculum Framework for the Foundational Stage (NCF-FS) and National Curriculum Framework for School Education (NCF-SE) have been developed. The overarching objectives of the NCFs is to help in positively transform the school education.

Few important focus areas of NCFs are: -

i. The NCF-SE 2023 addresses the age group 3 to 18 years across the four Stages in the 5+3+3+4 Curricular and Pedagogical restructuring of School Education as envisioned in NEP 2020.

ii. While emphasising on holistic development through Early Childhood Care and Education, NCF-FS provides roadmap to strengthen foundational literacy and numeracy skills.

iii. It emphasises upon education in mother tongue and promotes multilingual education.

iv. It is integrative and holistic with equal status to all subjects and learning domains from Mathematics to Sports.

v. It integrates Skill Education in all stages; also, there is integration across subjects in all classes.

vi. Equal emphasis on Arts and Physical Education and Health & Well-being right from the Foundational Stage with adequate time allocation for these subject areas from Grade 3 onwards.

vii. It speaks directly to Teachers, practitioners, and syllabus and content developers through illustrations and examples from the field.

Implementation of NEP 2020 is a continuous process and its implementation requires multiple initiatives and actions, which are taken by concerned bodies/ stakeholders in a synchronized and systematic manner. In pursuance of the goals and objectives of the NEP 2020 and to assist States, UTs and other organisations, the Department of School Education & Literacy has developed an indicative and suggestive **NEP Implementation Plan for School Education**, **'Students' and 'Teachers'**

Holistic Advancement through Quality Education (SARTHAQ)' and is available on the links mentioned below:
https://dsel.education.gov.in/sites/default/files/SARTHAQ_Part-1_updated.pdf
https://dsel.education.gov.in/sites/default/files/SARTHAQ_Part-2_updated.pdf

The Initiatives under NEP 2020 are:

- National Initiative for Proficiency in Reading with Understanding and Numeracy (**NIPUN BHARAT**) launched on 5th July 2021. All 36 States/UTs are implementing NIPUN-Bharat Mission. Under NIPUN, a 3 Months Play Based 'School Preparation Module and Guidelines' for Grade I named 'Vidya Pravesh' was launched on 29th July, 2021 which aims to promote school preparedness in all children coming to Grade- I from diverse backgrounds, to ensure a smooth transition of children to Grade-I.
- 4-**year integrated Teacher Education Programme (ITEP)** has been notified by NCTE vide gazette notification dated 22.10.2021. For academic session 2024-25, 23 institutions have been recognized by NCTE for Phase 2 Piloting of ITEP.
- National Curriculum Framework for Foundational Stage (**NCF FS**) launched on 20th October, 2022.
- Based on NCF, Learning Teaching Material (**Jadui Pitara**) and Textbooks for classes I and II launched on 20th February, 2023 and 5th July, 2023 respectively. **Digital version of the Jadui Pitara** also launched on 10th February, 2024.
- National Curriculum Framework for School Education (**NCF-SE**) released on 23rd August 2023. Textbooks for classes 3 and 6 for the academic year 2024-25 as per NCF-SE (2023) have been released.
- **PARAKH** (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) has been set up on 8th February, 2023, to fulfil the objectives of setting norms, standards, guidelines and implement activities related to student assessment.
- For Competency Based Assessment for Holistic Development, the **Holistic Progress Card (HPC)** for the Preparatory, Foundational, Middle and Secondary stage have been prepared and shared with all states and UTs.
- **National Professional Standards for Teachers (NPST)** document that outlines the competencies that teachers should possess to effectively perform their roles released on 9th March 2024. NPST defines competencies of teachers at different stages/levels.
- **National Mission for Mentoring (NMM)- 'Bluebook on NMM' released on 9th March** 2024- talks about the creation of a large pool of outstanding professionals

willing to provide mentoring to school teachers. The Bluebook on NMM contains the various modalities for mentoring of school teachers for enhancing their capacity building.

- Under **PM e-VIDYA, DIKSHA is the one nation, one digital education infrastructure.** All states/UTs have been onboarded on DIKSHA. This infrastructure is also being utilized for creating Energized Textbooks (ETBs) and presently 422 ETBs of the NCERT and 6025 ETBs of States and UTs are published on DIKSHA. There are a total of 3,53,566 total e-contents available on DIKSHA and eContent is available in 84 Languages (77 Indian languages +7 Foreign Languages).
- The existing 12 **DTH Channels of SWAYAM PRABHA for School Education** are meant to support and reach those who do not have access to the internet have been **extended to 200 channels** with more than 13,000 contents produced for telecast in 31 languages.
- The National Education Policy (NEP) 2020 emphasises using the child's mother tongue, home language, local language or regional language for teaching at all the stages of School education for harmonious growth of young learners in Schools. Primers enable young learners access to education in their mother tongue. Out of the 121 languages listed in the Census-2011 (including both scheduled and non-scheduled), bilingual primers for 79 scheduled and non-scheduled languages have been prepared and launched till date. These primers are available in digital format at https://ncert.nic.in/primers.php.
- **Samagra Shiksha**, an overarching programme extending from pre-school to class 12 aims for improving school effectiveness measured in terms of equal opportunities for schooling and equitable learning outcomes. The scheme is in accordance with Sustainable Development Goal for Education (SDG-4) and has been fully aligned with the recommendation of the National Education Policy 2020.
- **DIET- Centre of Excellence:** The NEP 2020 recognises the reinvigoration of DIETs to change the capacity and work culture of these institutions and develop them into vibrant institutions of excellence. Financial assistance under Samagra Shiksha is being provided to States/UTs for physical upgradation of all 613 functional DIETs in the country in a phased manner in the next five years. In the FY 2023-24, 125 DIETS across 33 States/UTs with an approximate budget of Rs. 92,320.18 Lakhs have been approved.
- Pradhan Mantri Poshan Shakti Nirman (**PM POSHAN**) Scheme has been revamped and extended to cover students of Balvatika in addition to students of Classes I-VIII in Government and Government-Aided Schools. It encourages setting

Content Page

up of School Nutrition Gardens (SNG) and strengthening of community participation through '**Tithi Bhojan**'.

- **PM SHRI (PM Schools for Rising India) scheme** launched on 07th Sep 2022. PM SHRI School is a centrally sponsored scheme by the Government of India which intends to prepare more than 14500 PM SHRI Schools (PM Schools for Rising India) by strengthening the existing schools from amongst schools managed by Central Government/State/UT Government/local bodies.

Under the flagship CSS of Samagra Shiksha, financial assistance is provided to all the States and UTs, for upgradation/strengthening of infrastructure in all government schools including those in rural areas. The upgradation/ strengthening of schools includes provision for construction of additional class rooms, library, separate toilets for boys, girls and Children With Special Needs (CWSN), safe drinking water, electrification, Head Master room, office/ common room, Building as Learning Aid (BALA), playground, etc., as per requirement based on availability, adequacy and functionality of existing infrastructure.

From 2018-19 to 2023-24, 1389 new/upgraded school buildings, 1110 additional streams, 39,292 additional classrooms, 6003 Science Lab., 1198 Physics Lab., 1211 Chemistry Lab., 1259 Biology Lab., 3156 Computer Room, 4148 Libraries and 4321 Art/Craft/Culture room have been sanctioned in all Government Schools in Rural Area to the States/UTs.(**Source: PRABANDH**)

Ministry of Education has launched a National Mission to improve learning outcomes at the elementary level through an Integrated Teacher Training Programme (NISHTHA – National Initiative for School Heads' and Teachers' Holistic Advancement) under the Centrally Sponsored Scheme of Samagra Shiksha in 2019-20. It is a capacity building programme for in-service teachers for "Improving Quality of School Education through Integrated Teacher Training". NISHTHA training has been extended to Secondary stage teachers and Foundational Literacy and Numeracy (FLN) and Early Childhood Care and Education (ECCE) for training of master trainers. Under this, the teachers are being oriented on various aspects related to Learning Outcomes, Competency Based Learning and Testing, Learner-centred Pedagogy, School Safety and Security, Personal-social qualities, Inclusive Education, ICT in teaching-learning including Artificial Intelligence, Health and well-being including yoga, new Initiatives in School Education including library, eco club, youth club, kitchen garden, School Leadership qualities, Environmental Concerns, Pre-school, Pre-vocational Education and School Based Assessment in a joyful learning manner. More than 65 lakh teachers have completed NISHTHA Trainings, of which 45 Lakhs+ have completed in e-Learning mode.

Additionally, financial assistance under Samagra Shiksha is provided to States and UTs for infrastructural up-gradation of all 613 functional District Institutes of Education and Training (DIETs) of the country in a phased manner so that DIETs can effectively function as Centres of Excellence for teachers' training through innovative pedagogy, continuous professional development and ICT implementation. During the first phase, Rs. 92,320.18 Lakhs has been approved for up-gradation of 125 DIETs.

The recruitment, service conditions and deployment of teachers come under the purview of the respective State and Union Territory (UT) Government. The recruitment of teachers in schools is a continuous process and the vacancies keep arising due to retirement, resignation and additional requirements on account of enhanced students' strength/new schools. However, Ministry of Education advises the States and UT Governments for filling-up the vacant posts of teachers and their rational deployment, through Review meetings and advisories from time to time. Further, under Samagra Shiksha, Central Government provides assistance to the State Governments and UTs for additional teachers to maintain appropriate Pupil Teacher Ratio as per the prescribed norms for various levels of schooling.The State and UT- wise details of Pupil Teacher Ratio (PTR) for the Year 2021-22 is at **Annexure.**

Annexure

Pupil Teacher Ratio (PTR) for the year 2021-22 - Rural

State/UT	**Rural**			
	Primary	**Upper Primary**	**Secondary**	**Higher Secondary**
Andaman & Nicobar Islands	10	8	7	12
Andhra Pradesh	24	14	10	26
Arunachal Pradesh	11	8	10	15
Assam	21	14	12	22
Bihar	56	25	61	65
Chhattisgarh	21	19	16	17
Dadra & Nagar Haveli and Daman & Diu	27	25	17	23
Delhi	32	27	21	17
Goa	24	15	8	18

Content Page

Gujarat	28	24	29	28
Haryana	27	19	12	14
Himachal Pradesh	15	8	6	10
Jammu & Kashmir	14	9	14	27
Jharkhand	30	27	38	58
Karnataka	21	16	17	24
Kerala	27	21	15	22
Ladakh	7	4	5	10
Lakshadweep	16	14	7	12
Madhya Pradesh	24	20	27	35
Maharashtra	22	25	20	35
Manipur	13	11	10	15
Meghalaya	20	13	11	17
Mizoram	15	7	8	11
Nagaland	9	6	8	16
Odisha	17	15	19	35
Puducherry	17	13	10	15
Punjab	24	18	10	17
Rajasthan	26	13	11	18
Sikkim	6	7	8	10
Tamil Nadu	20	14	12	20
Telangana	21	12	9	23
Tripura	17	18	13	16
Uttar Pradesh	28	26	29	41
Uttarakhand	18	15	10	15
West Bengal	27	29	19	32
India	26	20	18	27

Source: UDISE+ 2021-22

SHRI IMRAN PRATAPGARHI: Sir, first supplementary...

MR. CHAIRMAN: Question Hour is over. ...*(Interruptions)*... The House stands adjourned to meet at 2.00 P.M. today.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two of the clock.
MR. CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

The Jammu and Kashmir Appropriation (No.3) Bill, 2024
&
#The Appropriation (No.2) Bill, 2024

श्री संदोष कुमार पी (केरल): सर, सिर्फ नमस्ते होना चाहिए।

MR. CHAIRMAN: I think it is a good idea because in the House, we cannot have a mechanism where everyone starts using different expressions which may, no doubt, be highly respectful and deeply religious. But even on *'namaste'*, will we have unanimity? It will be a difficult idea. What do you say? The only way to...

SHRI JAIRAM RAMESH (Karnataka): Sir, whatever you say is acceptable. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): You could not have had a better, behaved person like Shri Jairam Ramesh, as a Member of Parliament...*(Interruptions)*...

MR. CHAIRMAN: I should call my medical team immediately. The abnormal man is normal today.

SHRI DIGVIJAYA SINGH: Either he has had a good lunch at your place or he has had, maybe, a good chat with you. Anyway, it is a great satisfaction to me that you have now put all your faith into our Chief Whip. Thank you, Sir.

Discussed together.

Content Page

MR. CHAIRMAN: It is an assumption. I would persuade myself to agree.

SHRI DEREK O'BRIEN (West Bengal): Sir, the discussion is about to start. Once, okay; second time, okay. Again, when we are discussing, where the Finance Minister of this country is. Where is the Finance Minister of this country? We are here to discuss. Is the Minister of State here? *...(Interruptions)...*

AN HON. MEMBER: Dr. L. Murugan will take care*...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, we should adjourn the House for five minutes. This is an insult*...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, MoS (Finance) should be here. *...(Interruptions)...*

MR. CHAIRMAN: One minute. Hon. Members have raised a good point that the Minister should be here. I wonder to myself how I called the matter! I have not called the matter yet. *...(Interruptions)...* No. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, the MoS (Finance) should be here. *...(Interruptions)...* That is not the issue. The MoS (Finance) should be here. Somebody from the Finance Ministry should be here. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Nobody is here. *...(Interruptions)...*

MR. CHAIRMAN: Well, let me tell you. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, we are discussing Appropriation Bill. *...(Interruptions)...*

MR. CHAIRMAN: One minute. *...(Interruptions)...* You have raised a very good point. *...(Interruptions)...* I will decide it now because there are... *...(Interruptions)...* Are you saying something?

SHRI DEREK O'BRIEN: Sir, it is fine. Now the External Affairs Minister is here. Let us start the discussion. *...(Interruptions)...* Sir, it is our request. This is the Appropriation Bill, the entire Budget of the nation. This country needs the MoS (Finance)*...(Interruptions)...*

MR. CHAIRMAN: Nothing is going on record. *...(Interruptions)...* Number one*...(Interruptions)...* आप बैठिए। ...(**व्यवधान**)... आप बैठे-बैठे बात मत कीजिए। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

SHRI SANDOSH KUMAR P: Sir, let them take time. Let us adjourn for five minutes.

MR. CHAIRMAN: Why? That is the question. I will tell you why. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, the MoS (Finance) should be here. At least, somebody from the Finance Ministry should be here.

MR. CHAIRMAN: Would you hear me for a minute?

SHRI JAIRAM RAMESH: Yes, Sir. Whatever you say, Sir.

MR. CHAIRMAN: Today, a very good issue was raised by the Leader of the Opposition, 'The Preamble'. He further raised that we have to follow the Preamble. Now, I do not wish to go into the history. But the Constitution is supreme and we are not to go beyond the Constitution. Am I clear? Now under the Constitution, the accountability is not of an individual Minister.

The constitutional prescription is very categorical. Yes, I am reading that. Look at the Constitution. I will tell you.

SHRI DIGVIJAYA SINGH: Sir, it is a parliamentary convention.

MR. CHAIRMAN: When it comes to the written word of the Constitution, that is final, and the written word of the Constitution is very categorical. Council of Ministers headed by the Prime Minister, am I right?

SHRI JAIRAM RAMESH: Sir, we are not challenging that.

MR. CHAIRMAN: No, no. *...(Interruptions)...*

SHRI JAIRAM RAMESH: No, Sir. We are going by... *...(Interruptions)...*

MR. CHAIRMAN: And there was a deviation of it at one point of time. When the first ever Proclamation of Emergency was signed, this was disregarded. ...*(Interruptions)*... So, do I have it that you have got the point? ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the issue is, we are discussing the Appropriation Bill. We expect, at least, the MoS of Finance Ministry to be present here.

MR. CHAIRMAN: I am not going by your expectations.

SHRI JAIRAM RAMESH: We are going by parliamentary convention. ...*(Interruptions)*...

MR. CHAIRMAN: Take your seat. Gentlemen, I am not going by anybody's expectation. All I am going by is...

SHRI JAIRAM RAMESH: It is not expectation. It is convention, Sir.

MR. CHAIRMAN: All right. I will proceed.

SHRI JAIRAM RAMESH: Sir, where is the Minister of State?

MR. CHAIRMAN: I have indicated. I have very firmly indicated that Constitution is very specific on accountability of Council of Ministers headed by the Prime Minister, and in our country, unfortunately, it had been disregarded once with the draconian provision of proclamation of emergency. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, it has got nothing to do with ... ...*(Interruptions)*...

MR. CHAIRMAN: It has. ...*(Interruptions)*... Hon. Members, Bills for consideration and return. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, I have a point of order.

MR. CHAIRMAN: Under which rule?

SHRI DIGVIJAYA SINGH: She has come. Now the Minister has come, it is fine. ...*(Interruptions)*...

MR. CHAIRMAN: Madam, Senior Member, Shri Digvijaya Singh, is a very dear friend of yours. Just before you entered the House, he was to raise a point of order. So, I would urge you, spend as much time, as you can, in Rajya Sabha. Then, I will not have to decide on any point of order. Now, Bills for consideration and return. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...*

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, can I respond to the hon. Member Shaktisinh Gohil? There is the Finance Bill discussion in Lok Sabha in which the MoS is seated. The Finance Ministry has only one MoS and I am coming here to take up this one. If there is one more MoS, he certainly would have been here, but I am sorry, I have only one MoS. He is there because today the Finance Bill reply is also expected to be at four o'clock in the Lok Sabha. And, there are Cabinet Ministers also present here. We are not ignoring the opposition's request, but there is only one MoS; I am sorry.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, *...(Interruptions)...*

MR. CHAIRMAN: One of you should stand and the other one should sit.

SHRIMATI MAUSAM NOOR: Sir, you just said 'Gentlemen'. I wanted to tell you, Sir; we ladies are also in the House.

MR. CHAIRMAN: Let me tell you something very interesting and I would urge the Derek to take note of it. When we had Amendment in the Constitution, Part 9 with respect to Panchayat and Part 9A, with respect to Municipalities, the expression used was 'Chairperson'. But, earlier the expression is 'Chairman' and 'Deputy Chairman'. And, that has not been amended. So, even if a hon. lady Member would sit here as Deputy Chairman, -- I wish your point is well taken note of. -- if at that point of time, if we had brought about the same change, then, in the entire Constitution, we would not have had the word 'Chairman'. We would have the word 'Chairperson'. But, the point is well-taken.

Hon. Members, the Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024, are to be discussed together. Shrimati Nirmala Sitharaman to move Motions for consideration of the following Bills, namely, The Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024.

Content Page

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:
"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2024-25, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:
"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25, as passed by Lok Sabha, be taken into consideration.

The questions were proposed.

MR. CHAIRMAN: Motion for consideration of the Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024 are now open for discussion. I now call upon the Members whose names have been received for participation in the discussion, Shri Digvijaya Singh; 15 minutes.

SHRI DIGVIJAYA SINGH: Sir, my Chief Whip has said twenty minutes.

श्री सभापतिः ये आपको एक बात कहते हैं और यहाँ पर दूसरी बात कहते हैं। यहाँ 15 मिनट के लिए कहा गया है।

श्री दिग्विजय सिंहः सर, यह थोड़ा-बहुत चलता है।

MR. CHAIRMAN: The total time of your party is 24 minutes.

SHRI DIGVIJAYA SINGH: Sir, you have taken away 10 seconds.

MR. CHAIRMAN: Of those 24 minutes, you have 15 minutes, according to him. Go ahead.

श्री दिग्विजय सिंहः माननीय सभापति महोदय, किसी भी देश की प्रगति उसकी सामाजिक-आर्थिक परिस्थितियों पर निर्भर करती है। भारत की विशेषता है अनेकता में एकता और यही उसकी ताकत भी है। इस प्रकार की डायवर्सिटी और किसी देश में आपको देखने को नहीं मिलेगी। अब यहाँ विकास, प्रयास और विश्वास की जो बात होती है, यह तभी संभव है, जब सबके साथ समान व्यवहार, न्याय, प्रेम, सद्भाव और भारतीय संविधान के Article 38(2), 'to minimize the

Content Page

inequalities in income', and Article 39(c),'operation of economic system does not result in concentration of wealth'.

सर, इस बजट में और दस साल के बजट में संविधान के इन दोनों आर्टिकल्स का उल्लंघन हुआ है। Inequalities बढ़ी हैं, अमीर अमीर हुआ है, गरीब गरीब हुआ है और कुछ चंद लोगों के पास, यानी इस देश के एक प्रतिशत लोगों के पास 40 प्रतिशत वेल्थ पहुँच गई है और एक प्रतिशत के पास 22 प्रतिशत आमदनी पहुँच गई है। यह बेसिकली इनके दस साल के कार्यकाल का मूल आधार है।

सर, एप्रोप्रिएशन बिल का मतलब यही है कि हमारा जो बजट है, जो संसाधन है, उसका उपयोग कहाँ और कैसे किया जाए। यदि आप समझेंगे, तो यह इस प्रकार है कि यदि हमारे परिवार में सौ रुपए आते हैं, तो सबसे पहला हक सबसे कमजोर व्यक्ति का होता है, सबसे कमजोर बच्चे का होता है। इस देश में सबसे कमजोर वर्ग अगर कोई है, तो वह वर्ग है, जिसके पास कोई एसेट नहीं है, कोई संसाधन नहीं है, आमदनी का कोई जरिया नहीं है, उन लोगों का पहला हक बजट पर होना चाहिए। क्या वह इस बजट में दिया गया है? मैं अपने इस भाषण में इस बात का उल्लेख करूँगा।

सर, यदि आप देखेंगे, तो आज भी इस देश में लगभग 25 से 30 प्रतिशत ऐसे लोग हैं, जिनके पास कोई संसाधन नहीं है। हम आज भी ग्लोबल हंगर इंडेक्स में 125 देशों में 111वें नंबर पर हैं। सर, प्राथमिकताएं क्या होनी चाहिए? संसाधनों की सबसे पहली प्राथमिकता यह है कि अमीर-गरीब की खाई में कमी होनी चाहिए, महंगाई कम होनी चाहिए, बेरोजगारी समाप्त होनी चाहिए और गरीबों को उनका पूरा हक मिलना चाहिए। यह आपका 11वां बजट है, यदि इसमें हम ये प्राथमिकताएं देखें, तो वे कहीं नजर नहीं आती हैं।

सर, राहुल जी ने 2015 में सही कहा था। कुछ भी कहिए, उनकी far sightedness को हम लोग और आप देख रहे हैं। चाहे कोविड का मामला हो या चीन का मसला हो, उन्होंने कहा था कि यह सूट-बूट की सरकार है। पिछले 11 साल के बजट में यह पूरी सरकार केवल सूट-बूट की सरकार है और अब तो कॉरपोरेट्स में भी विभाजन-सा लगता है। कुछ अति अमीर कॉर्पोरेट्स हैं, एक मिडिल क्लास है और एक लोअर मिडल क्लास है। इस तरह से अब कॉरपोरेट सेक्टर में भी हमको विभाजन करना पड़ रहा है, जिस प्रकार से हम लोग मिडिल क्लास में करते हैं।

सर, आप देखेंगे कि हमारे इकोनॉमिक सर्वे में यह कहा गया है कि लगभग 24 करोड़ लोग गरीबी की रेखा के बाहर चले आए, लेकिन उसी में आर्गुमेंट यह दिया गया है कि उसका जो इंडिकेटर है, वह Household Consumption Expenditure Survey, यानी व्यक्ति के परिवार के हाउसहोल्ड एक्सपेंडिचर में बढ़ोतरी हो गई है, इसलिए वह सब अब गरीबी के multiple index से ऊपर चले गए हैं। यह बात साफ है। आप 2023 में देखेंगे कि net financial household savings 47 सालों में सबसे कम आज है। नेट सेविंग निरंतर घटती जा रही है। यह एक इंडिकेटर है कि गरीबी घट नहीं रही है, बल्कि गरीबी बढ़ रही है। साथ में, उनका जो हाउसहोल्ड बजट है, उसमें इस सेक्शंस का लोन बढ़ता जा रहा है, तो गरीब लोगों की संख्या कहां से कम हो गई, यह माननीया मंत्री जी हमको बाद में बताएंगी। इसके साथ ही, इनके कार्यकाल में आमदनी लगभग वही है, मजदूरी वही है। चाहे एग्रीकल्चर लेबर हो, नॉन एग्रीकल्चरल लेबर हो या कंस्ट्रक्शन

Content Page

वर्कर हो, उसकी मजदूरी 10 साल में वन परसेंट से भी आगे-पीछे नहीं हुई है, यह हमारे लेबर ब्यूरो के डेटा से प्रमाणित होता है।

मैंने आपको बताया कि सबसे ज्यादा गरीब वह है, जो भूमिहीन है, asset less है, जिसका चूल्हा रोज आमदनी करने पर जलता है। यूपीए सरकार ने महात्मा गांधी नरेगा योजना चालू की थी। इस सरकार की मजदूरों के बारे में क्या मनोवृति है, यह आप ऑर्गेनाइज्ड लेबर के संदर्भ में देख लीजिए। जिनेवा कन्वेंशन के अंतर्गत हर साल employer, employee and Government की tripartite meetings होनी चाहिए। सन् 2015 से लेकर आज तक इन्होंने एक बार भी Labour Conference नहीं की, जिसके लिए भारतीय मजदूर संघ की भी नाराजगी है। इन्होंने 44 Labour Laws बदल दिए, 4 Labour Codes ले आए, जिसमें इन्होंने किसी भी ट्रेड यूनियन से चर्चा भी नहीं की।

सर, मैं आपसे कहना चाहता हूँ कि महात्मा गांधी नरेगा, जिसका विरोध मोदी जी करते थे और उन्होंने कहा था कि यूपीए सरकार के जो गलत काम हुए हैं, उनके आधार पर हम लोग monument रखना चाहते हैं, अगर उसके हिसाब से मैं देखता हूँ तो पता चलता है कि Appropriation Bill में उसके लिए भी अलॉटमेंट कम हुई है। आप किसान सम्मान निधि दे रहे हैं। आप किसान सम्मान निधि उसको दे रहे हैं, जिसके पास जमीन है। जिसके पास जमीन नहीं है, जो भूमिहीन मजदूर है, उसको आप एक पैसा भी नहीं दे रहे हैं।

आप sharecropper को भी एक पैसा नहीं दे रहे हैं। सर, बाकी बात छोड़ दीजिए, NSAP के अंतर्गत यूपीए सरकार के समय जो ओल्ड एज पेंशन 200 रुपये माहवार होती थी, वह भी आज उतनी ही है, आपने 1 रुपया भी नहीं बढ़ाया। इसी के साथ-साथ विधवा पेंशन और दिव्यांगों की पेंशन 300 रुपये माहवार हुआ करती थी - महंगाई बढ़ने के बावजूद भी माननीय मंत्री जी और प्रधान मंत्री जी का ध्यान उस तरफ नहीं गया। ...(**व्यवधान**)... सर, मैं आपसे कहना चाहता हूं कि आखिर बात यही है कि आज मिडिल क्लास भी त्रस्त है। गरीब तो त्रस्त है ही, आज मिडिल क्लास भी त्रस्त हो गया है। सर, केवल 2.2 प्रतिशत लोग इनकम टैक्स देते हैं, वह भी अगर आप देखेंगे कि आज जो corporate sector से टैक्स आता है, वह डायरेक्ट टैक्स कलेक्शन से भी कम हो गया है। आप लोगों ने बड़े-बड़े कॉरपोरेट्स को फायदा दिया है। मैं बताना चाहता हूं कि इकोनॉमिक सर्वे के आधार पर पैरा 6 के अनुसार वर्ष 2020 से लेकर 2023 के बीच में corporate sector को चार गुना फायदा हुआ है, लेकिन यह चार गुना फायदा कहां गया? यह मैन्युफैक्चरिंग सेक्टर में नहीं लगा, assets कहां गए, मैं नहीं कह सकता। महोदय, मूल बात यह है कि इन लोगों ने कॉरपोरेट सेक्टर के ऊपर जो wealth tax था, वह भी खत्म कर दिया या आज जो super-rich हैं, यदि आप देखेंगे तो 1 साल में billionaires (खरबपति) जो अरबपति से भी बड़े होते हैं, उनकी संख्या सबसे ज्यादा बढ़ी है, जो मोदी जी की सरकार में बढ़ी है। गरीब और गरीब होता चला गया, अमीर और अमीर होता चला गया। मेरा सुझाव यह है कि आप यदि super-rich tax - केवल 300 सबसे अमीर परिवारों पर - यदि आप उन पर 2 प्रतिशत wealth tax लगा देंगे, तो भारत का साल भर का बजट भी उससे पूरा हो जाएगा, लेकिन आप नहीं लगाएंगे, यह हम जानते हैं।

सर, आज मेरे भतीजे से मेरे कुछ friends ने unemployment के बारे में पूछा था, उसके बारे में जवाब नहीं मिला, लेकिन बात यह है - मैं आपके साथ अलग से बैठकर चर्चा करूंगा - आज unemployment सबसे बड़ी समस्या है और unemployment की समस्या को दूर करने का एक

बड़ा माध्यम skill development भी है, लेकिन साथ में आपको लेबर इंटेंसिव इंडस्ट्री पर ध्यान देने की आवश्यकता है। आज टेक्सटाइल वह सेक्टर है, जिसको आप लोगों ने सबसे ज्यादा इग्नोर किया है। उसका इन्वेस्टमेंट धीरे-धीरे घटता जा रहा है, दूसरी तरफ बांग्लादेश की इकोनॉमी, श्रीलंका की इकोनॉमी आप देखेंगे, तो उन्होंने रेडीमेड गारमेंट्स से काफी आगे बढ़ाया है। मैं इतना ही कहना चाहता हूं कि यह बात सही है कि आपने मैडम, कैंसर के तीन ड्रग्स पर कस्टम ड्यूटी कम की है। मेरी आपसे प्रार्थना यह है कि आप तीन को छोड़कर, जितने भी कैंसर ड्रग्स हैं, उन सबको कस्टम ड्यूटी फ्री करना चाहिए। अभी कुछ दिन पहले हेल्थ इंश्योरेंस में जीएसटी 18 परसेंट था, हमारी मांग है कि कम से कम उसको तो आप माफ कर ही दीजिए। मैं यह भी आपसे निवेदन करना चाहता हूं कि जितनी भी कैंसर से रिलेटेड मशीनें हैं, उन पर भी टैक्स माफ कीजिए।

एजुकेशन और हेल्थ पर विशेष तौर पर ध्यान देना चाहिए, लेकिन दोनों मंत्रालयों के लिए आप लोगों ने बजट एलॉटमेंट कम किया है। सबसे बड़ी बात यह है कि आपने टैक्स रिफॉर्म्स की बात की है। जहां तक आपने टैक्स रिफॉर्म्स की बात की है, लेकिन देखने में यह आता है कि सबसे ज्यादा यदि आईबीसी का लाभ हुआ है, तो वह कॉरपोरेट्स को हुआ है। जो hair-cut हुआ, उस hair-cut में लगभग 12 लाख करोड़ रुपये का ऋण माफ हुआ है। यह फायदा किसके लिए हुआ? यह फायदा कॉरपोरेट्स के लिए हुआ है।

दूसरी बात यह है कि मिडिल क्लास का डिडक्शन अभी भी - शिक्षा और स्वास्थ्य में महंगाई बढ़ती गई है। इस तरह से चर्चा तो बहुत करनी थी, लेकिन मूल बात मैं आपसे जम्मू कश्मीर के बारे में कहना चाहता हूं। जम्मू कश्मीर के बारे में अभी कुछ दिन पहले यू.एस. ने ट्रैवल एडवाइज़री भेजी है।

एक तरफ तो आप कहते हैं कि वहां टूरिज्म इंडस्ट्री बढ़ती जा रही है, लेकिन यू.एस. की ट्रैवल एडवाइज़री में कहा गया है कि वहां पर जाना अभी खतरे से खाली नहीं है। इसी के साथ मैं पूछना चाहता हूं कि आपने स्टेट को यूनियन टेरेटरी बना दिया। गृह मंत्री जी जाकर कहते हैं कि हम स्टेटहुड देंगे, लेकिन अभी तक उसका कोई निर्णय नहीं हुआ है। जहां एक तरफ क्रॉस बॉर्डर टेरेरिज्म बढ़ रहा है, वहीं टैक्स टेरेरिज्म भी इस देश में बढ़ रहा है। माननीय मंत्री जी, मैं आपसे कहना चाहता हूं कि इनफोर्समेंट डायरेक्टरेट और इनकम टैक्स, चेयरमैन, सीबीडीटी आपके अंतर्गत आता है। जिस प्रकार से रेड्स का एक राजनैतिक हथियार की तरह उपयोग किया जा रहा है, हम उसकी निंदा करते हैं। सर, बात यह है कि आखिर ईडी डायरेक्टर और सीबीडीटी चेयरमैन किसको रिपोर्ट करते हैं? ये अमित शाह जी को रिपोर्ट करते हैं या मैडम आपको रिपोर्ट करते हैं। आज मेरे पास लिस्ट है।...(**व्यवधान**)...

श्री सभापतिः फॉर्मर सीबीडीटी चेयरमैन मुझे रिपोर्ट करते हैं।

SHRI DIGVIJAYA SINGH: I know, Sir. I know that.

श्री सभापतिः फॉर्मर सीबीडीटी चेयरमैन मुझे रिपोर्ट करते हैं।

SHRI DIGVIJAYA SINGH: He is reporting correctly here. He may not be reporting correctly there, but he is reporting correctly here.

MR. CHAIRMAN: Yes; yes. Go ahead.

SHRI DIGVIJAYA SINGH: Sir, the point I am trying to make is this. I have got a list of Opposition leaders against whom ED and IT have been used as a political weapon, and they were forced to join the BJP. Sir, I will be very grateful. I will be laying this on the Table of the House. At the same time, electoral bond pipeline is again being used as a weapon by the Finance Ministry. I have got that list also. Those whose houses were raided, premises were raided, have given huge sums of money in the electoral bond. Sir, I would like to say that a lot of Ministers, the Leader of the House, and the BJP MPs have been taking the credit of Direct Benefit Transfer for themselves. But let me bring it to your notice that Direct Benefit Transfer was initiated during the UPA regime on 1st January, 2013.

Sir, I would like to say that capital expenditure has gone up. ...*(Interruptions)*... Capital expenditure has gone up. ...*(Interruptions)*... I congratulate. But is it being used correctly? The kind of corruption which has gone into the capital expenditure and the way the new buildings are collapsing, the bridges are collapsing ... Sir, I will take one or two minutes more.

MR. CHAIRMAN: Okay.

SHRI DIGVIJAYA SINGH: Sir, the famous case of a tunnel in which about 41 labour फंस गए थे, उसके बारे में भी, मैं आपसे निवेदन करना चाहता हूं कि उसमें कॉन्ट्रेक्टर कौन थे? उनको आप ब्लैकलिस्ट क्यों नहीं करते हैं? मेरे पास अनेक ऐसे उदाहरण हैं, यहां जितने भी बड़े निर्माण कार्य हुए हैं, जो गिरे हैं, उनके कॉन्ट्रेक्टर को ब्लैक लिस्ट तो कीजिए। महोदय, यह भी एक मानसिकता दर्शाता है कि जिस rat-miner के माध्यम से आपने उन मजदूरों को छुड़ाया था, उस वकील हसन को, उसका घर बुलडोजर से तोड़ दिया। यह मानसिकता है आपकी। ...(**व्यवधान**)...

श्री सभापतिः थैंक यू, थैंक यू। Thank you, hon. Member.

श्री दिग्विजय सिंहः इसलिए सामाजिक और आर्थिक रूप से जो अशांति फैली हुई है, हम उसका विरोध करते हैं।

MR. CHAIRMAN: Thank you. Shri Derek' O'Brien. Five minutes.

SHRI DEREK O'BRIEN (West Bengal): Medal or no medal, we salute you! You are our hero, Vinesh Phogat. Thank you for what you have done today for India.

Sir, now on the Bill. First point, roll back 18 per cent GST on insurance -- health insurance and life insurance. Sir, this is not winning. We win, they lose - No! This was a provision introduced in 2017. So, this is our humble appeal to the Finance Minister, through you, Sir. No one saw this, maybe, from 2017 to 2024. In the last two weeks, it has been brought up in Parliament. The Chief Minister of Bengal has written a letter. Yesterday, there were 350 MPs from 20 parties -- Congress, DMK, SP, everybody. We all are together on this, but it is not against 'us' versus 'you'. No!

Like in sport, you can win-win. Here is a great chance to win, Sir. Even if you don't listen to us, Madam Finance Minister, I noticed in the morning that your senior Cabinet colleague -- both of you are very senior -- sitting next to you, chose not to tell you on the phone or *WhatsApp*, but he has written a letter to you; please come back to us and take away this 18 per cent GST on medical insurance.

Secondly, this is again my humble appeal to the hon. Finance Minister, Dr. Mitra was my colleague there and I spent many hours with him and so, we all know about the GST Council. Everyone needs to know that in the GST Council, one-third of the weight is of the Union Government. NDA has 18 States in that Council. You have a comfortable majority to do what you want in the GST Council. So, don't use the GST Council as a curtain. Sir, it is not an ego issue. On the 22nd or 23rd of August, you are having a meeting -- I saw in the media -- pull off this 18 per cent. This is not about ego. We will all win, and those suffering, who are paying the 18 per cent GST on life and health insurance, will win. So, that is the first point, on the rollback of the GST.

Then, Sir, let me say something on federalism. Some of my friends here, they are not in the NDA, but they give you some nice support. Very good, we respect that. But some of us parties, we politically oppose you, and we defeat you in elections. With humility, we defeat you. So don't deprive us. We've been asking for only one thing. Give us a white paper on Bengal from 2021. You lost the elections in 2021. We have been saying, present the white paper, present the white paper. What do we want to know? We are making a charge here today, Sir, which we have been making for the last four years. For MNREGA, you have not paid Bengal even one rupee. Authenticated! Now you'll turn around and tell us that 99.96 per cent of all the paperwork has been done, 0.5 per cent have not complied. But you are holding up people who work. The first charge is that Rs. 7,000 crores to Rs. 8,000 crores on the *Awas Yojana* are owed to Bengal. I say this again, we have asked for a white paper. But, Sir, I have been wondering, maybe there is some communication problem from our part, because our understanding of a white paper is to present a concise and

specific report. My colleague who spoke in Lok Sabha, Mr. Abhishek Banerjee, also mentioned this. However, maybe, just maybe, while our understanding of a white paper is a report, but is it possible that the Government's understanding of a white paper to a State Government where they don't have data is actually giving a white paper? Just a white paper! Finance Minister, come present that White Paper.

Sir, my last point on this is -- I appeal to this Government, Mr. Modi, the Finance Minister, to please understand this mandate. We have understood the mandate in our State. We have to come and work harder. Understand the mandate. The mandate says, show cooperation and humility. Take us all together so that we solve problems. Please understand the mandate with humility. Then it would not be a problem at all for you to roll back the 18 per cent on the medical and health insurance. Or, look at the price rise, acknowledge the price rise, whether it is onion, milk, tomato, and gas cylinders, and find solutions. Please. Thank you.

MR. CHAIRMAN: Shri V. Vijayasai Reddy; 10 minutes.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Mr. Chairman, Sir, for giving me the opportunity to speak on an important subject in this august House. The hon. Finance Minister Madam is here. I would like to bring some important issues of concern to the notice of the hon. finance minister.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Madam, taxation for the middle class is the first important issue. If you are earning money, you are paying income tax. When we earn money, the income tax is payable. If you spend money, you are paying tax, that is, GST. If you are investing money, you are paying tax, either short-term capital gains or long-term capital gains. So, whatever we do, we pay tax in some manner or another to the Union Government or State Government. The problem with the taxation in India, right now, is not that the people are paying taxes, but the problem is that they are not getting anything back from the Government. The Union Government may say that they are providing roads; they are providing infrastructure and they are providing this and that. But that is not the case. What are the incentives? What is the infrastructure that you are providing to the citizens of the country? What is that you are doing for the country? That is the problem. In the light of this, I wish to raise some of the following issues. I request the hon. Finance Minister, Madam, to make the pension tax-free. Madam, I draw your kind attention. I request your good-self to make the pension tax free. The point in this

Content Page

regard is, if citizens get money from the Government by way of pension or annuity, the Government should make such income from pensions up to Rs.1,00,000 per month tax free. This is what my request is. This will definitely increase the disposable income of the retired employees, enabling them to manage better resources, living standards and health care expenses. I urge the Government, particularly the hon. Finance Minister, to work out a comprehensive scheme specifically designed to assist senior citizens with their tax filing obligations. This should provide personalised assistance through dedicated helpdesks. By implementing this type of scheme, the Government would enhance the accessibility and inclusivity of tax filing for the senior citizens. The second important issue that I would like to bring to your kind notice is ulterior tax, ultimate tax, on small savings schemes. Based on Shyamala Gopinath Committee's recommendations, your good-self is aware of it, the formula that has been set by the Finance Ministry in 2016 stated that the interest rate in Public Provident Fund should be 25 to 100 basis points above the benchmark of 10-year bond yield. This is what the recommendation which the Government of India has accepted. With the benchmark of 10 year bond yield averaging from 7.02 per cent from March to May 2024, the PPF rate should be somewhere around 7.27 per cent to 8.02 per cent from July, 2024 onwards. Based on the formula that has been accepted by the Union Government, last quarter 10-year bond yield was 0.25 percent higher. Going by that, the PPF rate should have been higher. However, the Government has not been increasing the PPF rates. Today, the PPF rate is lower than the FD rate by 0.4 percent, depending upon the span of time of fixed deposits. The PPF rate has been struck at 7.1 per cent for the last four years and the hon. Finance Minister is aware of it. From April to June 2020, the PPF rate was reduced during the COVID period and the low interest regime has been set in then. And since then, there is no increase in the PPF rate. Having the PPF rate at 7.1 per cent today, this is dis-incentivising the people from saving their money and forcing them to invest in risky stock markets. I request the hon. Finance Minister to kindly look into this and increase the PPF rate, as recommended by the Committee and as accepted by the Union Government.

Now, I would like raise few more issues. The first one is regarding financial incentives. I request the hon. Finance Minister to provide early filing discounts and tax credits for the investments. Offering rewards for timely and accurate submissions can definitely encourage the taxpayers to comply with the investment in tax-saving instruments. Regarding insurance, my colleague has said something, and in addition to what he said, I am making it very clear. Linking tax compliance with eligibility for Government-backed insurance schemes and providing additional security for

taxpayers will incentivise the maintenance of good tax record by offering financial protection through insurance benefits.

The next issue is flexible payment options. I suggest implementing the interest-free or low-interest instalment payment plans for taxpayers who are facing financial difficulties. It is not regarding advance tax. That is not what I am referring to. This will make it easier for the individuals to manage their tax obligations and remain compliant.

The last point which I would like to bring to the notice of the hon. Minister is about taxation on agricultural inputs. Sir, the 77^{th} Round of Situation Assessment Survey of agricultural households of farmers shows that estimated monthly income in 2018-19 was targeted to be Rs.22,610 per month for each household. But, it is merely Rs.10,218 per month as against the target of Rs.22,610 per month, according to the statistics available with the Government.

Then, rising input cost, which is really a matter of concern, is pushing small and medium farmers to indebtedness. This year, India is experiencing varied weather conditions. In some parts of India, there is excessive rainfall, while in some other parts, there is rainfall deficit. Some parts of India are experiencing heat wave, while some other parts are experiencing cold wave. In this backdrop, across the nation, this will definitely affect the crop yields. Therefore, as monsoon supplies 70 per cent of the water needed for the farming, I request the hon. Finance Minister to take appropriate steps and provide adequate finances for this.

Now, Sir, I wish to highlight the high GST on certain agricultural inputs. Currently, it is 12 per cent on tractors. This is very important. Then, there are parts of agricultural machinery, like cultivators, combines, seeders, parts of poultry-keeping equipment machinery or sprinklers. Not only does this increase the financial burden on the farmers, but it also prevents the usage of equipment which reduces the pollution such as stubble eliminators. This is the worst situation, both for farmers and the environment. I urge the Government of India and the hon. Finance Minister to reduce the GST on agricultural inputs taxed at the rate of 12 per cent. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Bhubaneswar Kalita. You have 15 minutes.

SHRI BHUBANESWAR KALITA (Assam): Mr. Deputy Chairman, Sir, I rise to support the Appropriation Bills that have been brought in the House by our hon. Finance Minister, Shrimati Nirmala Sitharaman. As we know, the focus of this Government, from the very beginning, has been *'Sabka Saath; Sabka Vikas'*. So, in this Budget, and also the Bill, the Government has looked after the interests of all the sections of

the society and all the sectors of the economy, and this is an overall successful move to bring in stability in the economy as well as prosperity of this country.

Sir, as I said, the main focus of this Government, which is evident from this Budget as well as the Interim Budget presented in the last Session, is the upliftment of the poorer sections of the society, the younger generation, the youth of the country and, the *annadata*, the kisan, who contribute a lot towards the economy of India. He is termed as *'annadata'* because he fulfils our basic requirement of food. Another very important focus area is women, the *nari shakti.* Of course, the middle class has always been the focus of this Government. Another focus area is infrastructure development which is necessary to have an ecosystem for all-round development of this nation. Sir, while talking about this Budget, it is having its own priorities and the first priority is productivity and resilience in agriculture. We have discussed about agriculture, and, at present, we are not only self-sufficient in our agriculture production but we are also exporting the agriculture produce.

So, as far as the employment and skilling is concerned, as we all know, unemployment is one of main concerns of this Government and the Government is doing a lot through skilling and taking different measures for employment. And in this Budget also, three major areas have been identified for employment of the unemployed youth so that they are trained and skilled. Sir, the Inclusive Human Resource Development and Social Justice have always been the priority of this Government. In the last ten years, we have seen that this priority has always been taken into consideration in every sphere. Sir, in the manufacturing sector, as we all know, today, we have not only prospered but we have also become number one in some of the fields. Let me give you the example of mobile phones. At one time, we used to import the mobile phones while today, we are exporting the mobile phones, and, we are one of the largest exporters of mobile phones. Sir, the service sector has been well looked after. We have also discussed about the urban development. We all have seen the coming up of smart cities. Hundred smart cities have come up and the cities, which were lacking some facilities for their proper development, have been looked after under this Smart City scheme. And today, if we go anywhere, we see the change. Sir, let me talk about the smart cities and the cities which are situated in remote areas. Let me talk about my own city. Sir, you have visited the city earlier. Many of us have visited the city. You have seen the earlier Guwahati. If you go there today, you will find that it is a totally changed city along with its infrastructure and the facilities. When our cities were built long before, there used to be unplanned development. So, with proper development, we are upgrading the unplanned cities into planned ones, which has made our cities better as they offer better facilities now.

Content Page

Then, along with infrastructure and other facilities, the urban poor are also provided with dwelling houses. Today, PMAY and PMAY-Urban, both have played a greater role in developing our cities and rural areas. One of the main priorities of this Government has been on energy security. In the energy sector, many projects are being added so that they can make the energy sector bigger and bigger because energy is the key for industrial development. So, the energy sector has been the priority and main emphasis has been given to that. Sir, while talking about infrastructure, there was lack of infrastructure at one point of time. We feel it so much because we used to live in the remote areas of the North-East. There were no developed roads. Even our borders were insecure because of lack of infrastructure. Today, we are proud that India has developed infrastructure even in the remote areas. Sir, when we lost 1962 aggression of China, we lost because we did not have proper border roads. We did not have the means to go in the snowy region. Today, we are proud that in spite of the snowy region, we have built tunnels so that our defence forces can go to secure our border. While talking about the tunnels, the Government has built border roads along the entire border. Today, there is hardly any place where there is no border road. Besides the border roads and other infrastructure, there are innumerable projects, which the country was once aspiring for, that have been taken up. Under the leadership of our hon. Prime Minister, Shri Narendra Modi, the country is on the path of progress; the country is on the path of self-sufficiency; the country is in the path of development. One path to take the country to development is the path of innovation, research and development. Yes, we are building many projects. We are doing the best. But we need to have innovation and research development because the traditional ways of making things keep on changing. So, in the changed atmosphere, in the changed environment, we have to find technology, we have to find means through innovation and research and development. The economic reforms have come in a big way. These economic reforms have given us the impetus. Today, we are proud to say that while India was in the tenth place of world economies, today, we are in the fifth position. And very soon, in two-three years, India can reach the third position in the world economy.

That is where our reforms are working. We are thinking about the next generation of reforms. That is one area which will take us forward. That will take us to our aspiring goal. The Budget has handled and tackled almost every sphere of the country's development.

I would like to mention some of the industrial infrastructure projects in remote areas, particularly in my region, in the North-Eastern Region. According to this Budget, the North-Eastern Region should be allocated a few additional industrial

parks. Industrial parks have been one area which is needed in the North-Eastern Region. The Government led by Shri Narendra Modi ji has kept focus on that. A few important things are needed to be done.

It needs land bank for industrial activities, preferably near the railheads. Sir, as you know, there was a time where the railway used to go only to a few States in the North-Eastern Region. Today, railway is reaching every State, almost every State capital. This is one achievement of this Government under the leadership of Shri Narendra Modi *ji*. Our Prime Minister knows the remote areas of this country. He knows the North-Eastern Region very well. There was a time when Prime Ministers used to rarely visit that region; maybe once in a year or once in two years. But our Prime Minister, Shri Narendra Modi *ji*, has visited almost every part of the country. He visited the North-Eastern Region more than 50 times. He knows it. He has an emotional relationship with that part of the country.

We need to set up SEZ for furniture industry in Arunachal Pradesh and for export promotion in Assam and Tripura. Development of multi-storage facilities for MSMEs in the industrial States of North-Eastern Region is very important. In that region, particularly in remote areas, our focus is always on MSMEs, which give the largest employment than any other sector. Establishment of railway manufacturing hub in the North-Eastern Region is very important. We know that in the North-Eastern Region, we always come up with many peculiar problems. Floods are one important problem, which always has been a hindrance in the development of infrastructure and road.

Sir, the railway, as I have mentioned, has reached every part of the North-Eastern Region. Even the railway is going to Sikkim and Arunachal Pradesh. *(Time-bell rings.)*

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUBANESWAR KALITA: Sir, I will take two minutes. Augmentation of logistics is one very important factor for the remote areas in the North-Eastern Region. Today, in the country, 149 airports have been built. Today, every State capital in the North-Eastern Region is connected with flights. Today, communication has become easier than never before.

3.00 P.M.

(THE VICE-CHAIRMAN (DR. DINESH SHARMA) *in the Chair.*)

Content Page

Sir, the existing projects like UDAN can expand and make these remote areas more available and more reachable.

Waterways have, recently, been developed. We have nearly 42 waterways in the country whereas in North Eastern region, there were hardly three waterways. Today, it is connected from Ganga to Brahmaputra, crossing 3-4 countries. Today, our waterway has been built so that it can reach those areas which can contribute to development and also to tourism in those areas. (*Time-bell rings.*) The one project that I must mention here is the Logistic Park in Assam, which was never there during any Government. Today, because of the establishment of the Logistic Park, we are now reachable. The products and manufacturing has gone up because of these facilities.

उपसभाध्यक्ष (डा. दिनेश शर्मा): समाप्त कीजिए, आपका समय पूरा हो गया है।

SHRI BHUBANESWAR KALITA: In infrastructure, I may mention here about the Railways. As I have mentioned earlier, this will facilitate transportation of agricultural produce from the North East, ensuring better preservation and quality. (*Time-bell rings.*) Connecting New Jalpaiguri station with Sivok-Rangpo railway project had been an impossible project, but that has been made possible by the Government led by Shri Narendra Modi.

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, कालिता जी।

SHRI BHUBANESWAR KALITA: Sir, Dimapur-Kohima, Jiribam-Imphal and Bairabi-Sairang projects are some of the very important projects of the Railways and there is need to expedite operationalisation of Agartala-Akhaura rail connectivity.

उपसभाध्यक्ष (डा. दिनेश शर्मा): कालिता जी, धन्यवाद। अब आप अपनी बात समाप्त कीजिए। आपकी समय-सीमा समाप्त हो गई है।

SHRI BHUBANESWAR KALITA: Sir, I am mentioning this because in today's situation, Agartala-Akhaura rail connectivity is very important. I may mention here that there was a time when the Government in Delhi used to allocate only 500 crore rupees for border development. And today you see the bridges; new bridges have come up like the Bogibeel Bridge, the Bhupen Hazarika setu, the tunnels, etc. All the border roads have been covered because funds, in thousands of crores of rupees, have been allocated by the Government led by Shri Narendra Modi. I once again thank

hon. Prime Minister and hon. Finance Minister for bringing forward this Bill and I wholeheartedly support these Appropriation Bills. Thank you.

SHRI P. WILSON (Tamil Nadu): Thank you, Vice Chairman, Sir, for allowing me to speak on the Appropriation Bills. Hon. Finance Minister, the Budget 2024-25 presented is not for the upliftment of the people or for this country. It is for the survival of your Government and to please the coalition partners. Tamil Nadu has received nothing from the Budget because BJP received nothing from the State of Tamil Nadu. It is a vengeful Budget to punish the people of Tamil Nadu. No allocation of funds for CMRL, NDRF and important projects in Tamil Nadu has been made in your Budget. Madam, you have ignored the people of Tamil Nadu. The decisions in the Union Budget and their impact show broken promises, neglect of disabled and elderly, etc. There is a decreasing allocation to crucial sectors such as food, social security, health, education, etc., which has made the intentions of the Union Government clear and which is nothing but anti-people. For every one rupee we pay from the State of Tamil Nadu, we are receiving 26 paise from the corpus of the Union Government, despite huge contribution to Union by the State of Tamil Nadu.

The Union Cabinet on 24 December, 2019, has approved a proposal for conducting Census of India 2021 at a cost of Rs.8,754.23 crores and updating the National Population Register at a cost of Rs.3,941.35 crores. However, the budget for Census 2021 has been reduced from Rs.3,768 crores in 2021-22 to Rs.1,309 crores in 2024 to 2025. This indicates Government's intention that no welfare measures should reach the downtrodden. The conduct of Caste Census was lastly done in 1931. No Caste Census is taken for about 93 years because of which the rightful share of OBC, SC and ST are denied. OBC, SC and ST communities amount to almost 90 per cent of the total population in the country. The Government is not showing any interest in conducting Caste Census and increase the reservation for the OBC, SC and ST communities in proportion to increase in their population. We have seen how the caste survey in Bihar has been struck down by the court. That is why we are asking for a caste Census. Sir, the creamy layer law is brought to destroy the reservation and should be stopped by proper legislation.

So far as the food subsidy is concerned, the share of the budgeted expenditure for food subsidy distributed to the Public Distribution System has declined from 6.61 per cent in 2019-20 to 4.25 per cent in the present Budget. And, so far as the socio-economic protection schemes are concerned, the monthly pension distributed by the Union Government has remained stagnant at INR 200 for the elderly since 2007, and INR 300 for women and persons with disabilities since

2011. State Governments are covering the shortfall by paying approximately five to ten times more than their own budgets to ensure adequate pension amounts. The National Pension Schemes allow citizens to save for retirement. However, withdrawal of more than 60 per cent of the NPS corpus incurs taxes. This policy unfairly targets the retirees who need access to their full savings. Alarming demographics says that by 2036, 15 per cent of India's population will be aged 60 or older, increasing the number of people with disabilities. Yet the outdated data from the 2011 Census hinders effective budget allocation and policy-making. Despite the growing elderly population, the budget for the Disability Welfare Programme is continuously cut. The 2021 Census postponement exacerbates the situation leaving the needs of the people with disabilities unmet. So far as education is concerned, the combined allocation to the Ministry of Education in 2024 stands at INR 1,20,628 crores, which is 2.5 per cent of the total Budget and 0.3 per cent of GDP. Though we are against the National Education Policy 2020, the National Education Policy recommends at least 6 per cent of GDP. A sum of Rs. 2,846.60 crores is due under the Samagra-Shiksha Scheme to the State of Tamil Nadu, and the Union Government is compelling us to sign the agreement accepting the National Education Policy, and they are refusing to release it. I request that amount should be released. The allocation to the Ministry of Health declined from 2.16 per cent of the Budget in 2019 to 1.88 per cent in 2024-25. The National Health Policy sets a target of 2.5 per cent of GDP for healthcare spending, but the current allocation is only 0.27 per cent. So far as disability welfare is concerned, the allocation for the Rights of the Persons with Disabilities has been slashed year after year from Rs.240.39 crores in 2022-23 to Rs.150 crores in 2023-24, and further a reduction of Rs.135.33 crores in 2024-25.

I will highlight about the missed targets. Launched in 2015, the Accessible India Campaign aimed to make public spaces accessible for people with disabilities. The goal was to retrofit 1,484 buildings, but by 2021, only 577 buildings across 20 States were completed. The Campaign's original targets remain unmet, leaving many inaccessibilities. The Finance Minister's announcement of Rs.25,000 standard deduction and Rs.17,500 annual tax savings translate to just rupees 48 per day. This paltry sum is hardly a relief for the taxpaying middle class who sustain the nation's economy. This is hardly a relief for the taxpaying middle class.

Sir, the Government imposes 0.1 per cent Securities Transaction Tax (STT) on each equity transaction. Despite the reintroduction of LTCG at 10 per cent in 2018, the LTCG rate, recently, increased to 12.5 per cent with STT still in place. This double tax burden affects retirees and the middle class, especially, those who saved in mutual funds or shares for the retirement.

Sir, I will tell something about the projects in Tamil Nadu. Several national highway projects in Tamil Nadu are falling behind the schedule. At least, 34 national highway projects are delayed in the State of Tamil Nadu because of want of fund allocation. Sir, the Chengalpattu Integrated Vaccination Complex in Tamil Nadu with the investment of Rs.900 crores already spent and inaugurated in 2017 is yet to produce a single vaccine due to the intervention by the business competitor in the same trade and the Union Government should not be party to this delay. We had given about 100 acres to this vaccination centre, but we do not have any return from this. One important thing which I would request the hon. Finance Minister through you, Sir, is this. The NCLT and NCLAT in the Insolvency and Bankruptcy Code, requires to be scrapped as there is a huge corruption seen in these NCLT and NCLAT. The powers can instead be given to the High Courts. So far as the Money Laundering Act is concerned, the entire Act requires a relook because it has been misused and abused targeting the opposition parties and, therefore, the PMLA requires a relook. So far as the Budget is concerned, I would sum up. It fails to address lack of employment, it fails to address the opportunities in the country, high inflation rate, increase in black-money, corruption and high diesel, petrol, oil prices even after the reduction in the global oil. It is time for accountability and a re-evaluation of priorities to ensure a fair and inclusive future for all. Because time is there, I have a request. The banking license for the Namakkal District Central Cooperative Bank is pending with the RBI.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका समय समाप्त हो रहा है।

SHRI P. WILSON: I request the hon. Finance Minister to clear that. They will be greatly obliged. Thank you very much.

उपसभाध्यक्ष (डा. दिनेश शर्मा) : धन्यवाद, विल्सन जी। श्री राघव चड्ढा, आपके पास नौ मिनट का समय है।

श्री राघव चड्ढा (पंजाब): उपसभाध्यक्ष महोदय, मुझे इस सदन के भीतर यह बात रखते हुए बड़ी खुशी हो रही है कि आज से कुछ दिन पहले indexation पर तमाम सदस्यों ने जो अपनी राय रखी थी और मैंने भी अपनी बात रखी थी, तो हमारी उस राय को, उस सुझाव को माननीय वित्त मंत्री जी ने स्वीकारा और आज से दो हफ्ते पहले indexation, जो भारत के investors से छीना गया था, वह बेनिफिट partially restore किया गया है। यह भारत सरकार की tax policy पर बहुत बड़ा प्रश्न चिन्ह खड़ा करती है कि हमारे देश की टैक्स पॉलिसी कितनी confused है? 23 जुलाई, 2024 को आप कहते हैं कि हम भारत के investors से indexation वापस ले रहे हैं और ठीक दो

हफ्ते बाद 6 अगस्त को कहते हैं कि वापस नहीं ले रहे हैं, इनको वापस पहुंचा रहे हैं। ये यह दिखाता है कि जब आप बिना सोचे-समझे या किसी अर्थशास्त्री की राय पर नहीं, बल्कि जिन लोगों को अर्थशास्त्र के बारे में जानकारी नहीं है, उनकी राय पर बजट बनाएंगे, तो इसी प्रकार के flip-flops देखने को मिलेंगे। सर, मैं यह बताना चाहता हूं कि indexation को भारत के निवेशक से छीनना, उसकी कमर तोड़ने जैसा है। जैसे कि मैंने पहले भी बात रखी थी कि indexation को fully restore करने की जरूरत है, लेकिन अभी भी कल वित्त मंत्रालय द्वारा Finance Bill में जो amendment लाया गया है, उसमें भी indexation partially restore किया गया है, fully restore नहीं किया गया है। उसमें भी एक पेच है और पेच यह है कि तमाम asset classes पर indexation restore नहीं किया जा रहा, मात्र immovable प्रॉपर्टी, यानी कि land और buildings पर restore किया जा रहा है। दूसरी चीज, 23 जुलाई, 2024 के बाद खरीदे गए किसी भी asset में, किसी भी investment पर indexation नहीं दिया जाएगा। मैं आज आपके माध्यम से सरकार से मांग करूंगा कि indexation को fully restore किया जाए, सारे asset classes पर restore किया जाए और 23 जुलाई, 2024 के बाद खरीदे गए, बाद में निवेश किए गए asset classes में भी indexation का बेनिफिट मिलना चाहिए। सर, indexation के बेनिफिट से खिलवाड़ करना, asset classes से indexation को समाप्त करना एक बड़ा सवाल खड़ा करता है कि क्या हमारे देश की वित्त मंत्री जी inflation-adjusted profits में विश्वास नहीं रखती, क्या उन्हें inflation का ज्ञान नहीं है, क्या वे जानती नहीं हैं कि इस देश में महंगाई एक plague की तरह फैलती जा रही है।

महोदय, मैं इसी के साथ एक उदाहरण के माध्यम से आपको बताना चाहूंगा कि अभी भी इंडेक्सेशन, जो partially restore किया गया है, उसमें भी कितने flaws हैं। उदारहण के तौर पर आप गोल्ड में, सिल्वर में या किसी एक एसेट क्लास में investment करते हैं, जिसमें इंडेक्सेशन का बेनिफिट इन्वेस्टर को मिला करता था। आपने 31 मार्च, 2001 को 1 करोड़ का इन्वेस्टमेंट एसेट 'ए' में किया और उसके ठीक अगले दिन, यानी 1 अप्रैल, 2001 को एसेट 'बी' में भी 1 करोड़ का इन्वेस्टमेंट किया। वे दोनों एसेट्स सात प्रतिशत CAGR (Compounded Annual Growth Rate) के हिसाब से बढ़ते रहे और वर्ष 2024 में आज उन दोनों इन्वेस्टमेंट्स की वैल्यू 5 करोड़ रुपये ईच है। अब आप इन दोनों एसेट्स - एसेट 'ए' और एसेट 'बी' को वर्ष 2024 में बाजार में बेचते हैं और आपको इन दोनों पर कितना अलग-अलग टैक्स देना पड़ता है - यह मैं आपको दर्शाना चाहता हूं। जब आप एसेट 'ए' बेचते हैं, जो आपने 31 मार्च, 2001 को खरीदा था, यानी कि 1 अप्रैल, 2001 से पहले खरीदा था, तो आपको इंडेक्सेशन का फायदा मिलेगा। यानी कि आपका सेल प्राइस 5 करोड़ होगा और आपका परचेज प्राइस 1 करोड़ है, लेकिन आपका inflation adjusted purchase price 3 करोड़, 63 लाख माना जाएगा। यानी कि 5 करोड़ माइनस 3 करोड़, 63 लाख। इस तरह से आपका 1 करोड़, 37 लाख रुपये profit हुआ। उस 1 करोड़, 37 लाख रुपये पर 20 per cent के हिसाब से आपको 27 लाख, 40 हजार रुपये का टैक्स देना पड़ेगा - अगर आप एसेट 'ए' बेचते हैं। लेकिन जब आप एसेट 'बी' बेचते हैं, जिस पर आपको सरकार indexation का फायदा नहीं दे रही है, क्योंकि वह आपने अगले दिन, दूसरे वित्तीय वर्ष, यानी कि 1 अप्रैल, 2001 को खरीदा है, तो आपकी सेल प्राइस है 5 करोड़, आपकी परचेज प्राइस है 1 करोड़, लेकिन आपका मुनाफा हो गया 4 करोड़ और आपको 4 करोड़ पर 12.5 परसेंट के हिसाब से टैक्स देना पड़ेगा, जो कि 50 लाख रुपये है, यानी कि एसेट 'ए', जो आपने 31 मार्च, 2001 को 1

करोड़ का खरीदा और आज आप उसे 5 करोड़ का बेचते हैं, तो आपको मात्र 27 लाख रुपये इन्कम टैक्स देना पड़ता है, लेकिन आपने अगले दिन, 1 अप्रैल, 2001 को, जो 1 करोड़ रुपये का निवेश किया है और उसे 2024 में बेचते हैं, तो उस पर 50 लाख रुपये का टैक्स देना पड़ता है। महोदय, सिर्फ एक दिन के भीतर आपकी tax liability 27 लाख से बढ़कर 50 लाख हो जाती है। महोदय, यह है इंडेक्सेशन का खेल! मैं इसलिए सरकार से अनुरोध करूंगा कि इंडेक्सेशन को सारे एसेट क्लासेस पर restore करना चाहिए और 23 जुलाई से पहले खरीदा गये एसेट और 23 जुलाई, 2024 के बाद खरीदे गये एसेट में इस प्रकार की कोई cut-off date नहीं होनी चाहिए। Sir, inflation is taxation without legislation.

महोदय, महंगाई वह दीमक है, जो हमारे देश को खा रही है और इसीलिए हम inflation adjusted returns पर इन्कम टैक्स लगाते हैं। अगर हम यह सोच रहे हैं कि कल की जो amendment हुई, उससे real estate market में कोई बड़ा उछाल आ जाएगा, तो वह नहीं आने वाला है। आज हमारे home buyers हों या investors हों, वे रियल एस्टेट में खरीदने से बचेंगे, क्योंकि 23 जुलाई, 2024 के बाद खरीदा गया जो भी एसेट है, उस पर तो इन्डेक्सेशन नहीं मिलेगा। आपने मात्र 23 जुलाई से पहले खरीदे गए एसेट्स पर इन्डेक्सेशन दिया है।

महोदय, मैं इसी के साथ-साथ यह भी बताना चाहता हूं कि हिंदुस्तान में रियल एस्टेट की एक बहुत बड़ी resale market है, क्योंकि हर व्यक्ति नया घर नहीं खरीद सकता है, इसलिए रिसेल होती है। रिसेल मार्किट में भारी गिरावट देखी जा रही है। जब मकान नहीं बिकेंगे, तो rental income बढ़ेगी। लोगों के मकानों के किराए में एक भारी उछाल देखा जा रहा है, लोगों का खर्च बढ़ने वाला है और इसी के साथ-साथ जो foreign investment भारत से रियल एस्टेट में होता है, वह भी गिरने वाला है - ऐसी मैं आज इस सदन में भविष्यवाणी करता हूं। Retail investors -- भारत के मिडिल क्लास की कमर तोड़ने का काम सरकार ने कैसे किया? एक ही बजट में Short Term Capital Gain को 15 per cent से बढ़ाकर 20 per cent कर दिया और उसी बजट में Long Term Capital Gain को equity और अन्य पदार्थों पर 10 per cent से बढ़ाकर 12□ per cent कर दिया, यानी कि आप एक ही बजट से तमाम तरह के इन्वेस्टर्स, जो छोटी अवधि के लिए एसेट्स खरीदते हैं या लंबी अवधि के लिए एसेट्स खरीदते हैं - आपने दोनों की कमर तोड़ने का काम किया है। इस देश में यह सरकार retail investor को कुचलने का काम करने जा रही है, इसलिए मैं आपके माध्यम से अनुरोध करूंगा कि don't take middle class retail investor for granted. हमें इस देश में financial inclusion कैसे बढ़ानी है - उस दिशा में काम करना चाहिए, न कि कैसे हम इस देश में investors, household investments और retail investment को कम करें - उस सिलसिले में काम करें।

महोदय, आज मेरे वक्तव्य का दूसरा भाग GST पर है। सबसे पहले तो मैं सरकार के मंत्री नितिन गडकरी जी को धन्यवाद दूंगा। महोदय, जो एक चिट्ठी सामने आई है, उसमें उन्होंने अपनी ही सरकार के वित्त मंत्री को चिट्ठी लिखते हुए कहा कि life insurance और health insurance पर जो 18 percent GST लगाया है, उसे वापस लिया जाए।

मैं उनकी इस माँग का समर्थन करता हूँ और सरकार से माँग करता हूँ कि हम कम से कम हेल्थ और लाइफ इंश्योरेंस पर जीएसटी न लगाएं। यह कोई लग्जरी गुड या लग्जरी प्रोडक्ट नहीं है। मुझे यह बताते हुए खुशी है कि पार्लियामेंटरी स्टैंडिंग कमिटी ऑन फाइनेंस की आज से छः

महीने पहले रिपोर्ट आई थी, जिसका हिस्सा मैं भी था। मैं भी पार्लियामेंटरी स्टैंडिंग कमिटी ऑन फाइनेंस का सदस्य हूँ। जिस समिति ने अपने पैरा नं. 2.10 में साफ तौर पर सरकार से यह अनुरोध किया है कि हेल्थ इंश्योरेंस और लाइफ इंश्योरेंस पर जीएसटी कम की जाए, समाप्त की जाए, न लगाई जाए। मैं आपको वह अंश पढ़कर सुनाना चाहूँगा। The Committee feels that there is a need to rationalise the GST rates on insurance products especially, health and term insurance which is 18 per cent at present. The high rate of GST results in a high premium burden which acts as a deterrent to getting insurance policies. The Committee with a view to make insurance more affordable recommends that GST rates applicable to health insurance products, particularly, retail policies etc. should be reduced.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी समय-सीमा पूरी हो गई है।

श्री राघव चड्ढा: हमारा यह प्रयास होना चाहिए कि एक परिवार... (**समय की घंटी**)... सर, बस समाप्त कर रहा हूँ। अभी तो मेरा समय रह गया है। आप एक-दो मिनट ज्यादा दे दीजिएगा, तो कुछ फर्क नहीं पड़ेगा। मैं अपनी बात समाप्त कर लूँगा।

हमें हेल्थ इंश्योरेंस और लाइफ इंश्योरेंस पर टैक्स समाप्त करके, लोगों को इंसेंटिवाइज़ करना चाहिए कि भारत के ज्यादा से ज्यादा परिवार हेल्थ इंश्योरेंस कवर में आएं, लाइफ इंश्योरेंस कवर में आएं, यह मैं सरकार से माँग करूँगा। मैं आपके सामने एक बड़ा ही इम्पोर्टेंट पहलू हाईलाइट करना चाहूँगा। इस देश में इन्फ्लेशन पर भी जीएसटी लग रहा है। वह कैसे लग रहा है? एक प्रोडक्ट, जो सौ रुपये का बिकता था, उस पर 18 परसेंट जीएसटी हुआ करता था। आज वह वस्तु महंगी हो गई, 100 रुपये से 150 रुपये की बिकने लगी, तो अब 18 परसेंट 150 रुपये पर लगने लगा है, यानी 50 रुपये की जो महंगाई है, उस पर भी सरकार जीएसटी लेने लगी है, which is GST on inflation. मैं चाहूँगा कि सरकार इस पर विचार करे।

सर, अंत में, मैं अपनी बात समाप्त करने से पहले एक और दिलचस्प मुद्दा आपके समक्ष रखना चाहूँगा, which is the problem of multiple taxation. हम लोग एक ही चीज़ पर न जाने कितनी बार टैक्स भरते हैं। जैसे - जब आप पैसा कमाते हैं, तो इनकम टैक्स भरते हैं। उस इनकम से गाड़ी खरीदते हैं, तो गाड़ी खरीदने पर जीएसटी देते हैं। जब गाड़ी खरीदते हैं, तब सरकार आपसे रोड टैक्स भी वसूलती है, फिर रोड डेवलपमेंट सेस भी लेती है। अब आप गाड़ी का मोटर इंश्योरेंस भी कराएंगे, तो उस पर भी जीएसटी लेती है। उसके बाद, जब आप पेट्रोल या डीजल भरवाएंगे, उस पर भी सेस और वेट लेती है। अंत में, जब आप अपनी गाड़ी को सड़क पर चलाएंगे, तो टोल टैक्स के नाम पर जनता से पैसा वसूलती है, that is multiple taxation points. इतने सारे टैक्सेशन ओवरलोड करके, हम इस देश के आम आदमी का * रहे हैं। आज आम आदमी के लिए इस देश की जो सबसे बड़ी प्रॉब्लम बनती जा रही है, वह है टोल टैक्स।

---

* Expunged as ordered by the Chair.

Content Page

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप समाप्त कीजिए।

श्री राघव चड्ढा: सांसद और मंत्री को टोल टैक्स नहीं देना पड़ता है। हमें टोल टैक्स से छूट है, लेकिन इस देश के आम आदमी को हर जगह टोल टैक्स देना पड़ता है। एक रिपोर्ट के मुताबिक, हाईवे पर इस देश के आम आदमी को दो रुपये प्रति किलोमीटर का टोल टैक्स भरना पड़ता है।

अंत में, मैं अपनी बात एक कविता सुनाकर खत्म करूँगा। मैं थोड़ा सा और indulgence चाहूँगा। इस टैक्स रिजीम के बारे में चार पंक्तियाँ लिखी हैं, जिन्हें मैं आपके सामने पेश करना चाहूँगा।

"सरकार का एक सूत्रीय मिशन है टैक्स,
सरकार का कमीशन है टैक्स,
जगने पर टैक्स, सोने पर टैक्स,
हंसने पर टैक्स, रोने पर टैक्स,
खाने पर टैक्स, पीने पर टैक्स,
बच्चों की पढ़ाई पर टैक्स,
बुजुर्गों की दवाई पर टैक्स,
फसलों की बुआई पर टैक्स,
ट्रेन यात्रा और हवाई जहाज पर टैक्स,
खरीदने पर टैक्स, बेचने पर टैक्स,
फैलने पर टैक्स, समेटने पर टैक्स,
सड़क पर टैक्स, आसमान पर टैक्स,
गाड़ी पर टैक्स, मकान पर टैक्स,
सपनों पर टैक्स, अरमान पर टैक्स,
खुशी पर टैक्स, मुस्कान पर टैक्स,
दिन-रात की गाढ़ी कमाई पर टैक्स,
किताब पर टैक्स, स्याही पर टैक्स,
सब्जी पर टैक्स, मिठाई पर टैक्स,
सरकार जनता से वसूल रही है बीजेपी से दिल लगाई पर टैक्स।"

बहुत-बहुत शुक्रिया।

श्रीमती सुलता देव (ओडिशा): माननीय उपसभाध्यक्ष महोदय, जय जगन्नाथ! This is not a pro-people Budget, this is an anti-people and pro-corporate Budget. एक परसेंट लोगों के पास 40 परसेंट वेल्थ है और बाकी के एक परसेंट लोगों के पास 22 परसेंट वेल्थ है, बाकी बचा, तो क्या बचा! *"Lopsided development is meaningless, rather injurious" में यह बोलना

* English translation of the original speech delivered in Odia.

Content Page

चाहती हूँ कि Government pursuing the policies for corporate masters. हमारी ओड़िया में एक बात है *"Empty vessels make the most noise."

यह जो बजट है, ऐसा लग रहा है कि यह कुर्सी बचाओ बजट है। हमारे ओडिशा को बजट में डबल इंजन में डबल घाटा हुआ है। ओडिशा में लोगों ने बहुत विश्वास के साथ 20 सांसदों को लोक सभा में निर्वाचित करके भेजा है। मगर हमको कुछ नहीं मिला, यह बहुत दुख के साथ कहना पड़ रहा है। बिहार को मिला, आंध्र प्रदेश को मिला, हम खुश हैं बिहार भी हमारा भाई है, आंध्र प्रदेश भी हमारा भाई है, यह काउंसिल ऑफ स्टेट्स है, सबको मिलना चाहिए। मगर हमने क्या किया, हमारे साथ ही ऐसा सौतेला व्यवहार क्यों? हमारे राज्य ने 20-20 सांसद देने के बाद भी, हमको कोई भी स्पेशल पैकेज क्यों नहीं मिला? सर, 20 साल से हमारी स्पेशल कैटिगरी स्टेट्स की डिमांड है, क्योंकि सबको मालूम है कि ओडिशा एक नेचुरल कैलेमिटीज़ फेसिंग स्टेट है, जहां 11 साल में 16 साइक्लोन्स और सुपर साइक्लोन्स आ चुके हैं। हमने बार-बार स्पेशल कैटिगरी स्टेट्स की डिमांड की है। ऐसा नहीं कि केवल हमने की है, बल्कि 2014 में भारतीय जनता पार्टी ने जो अपना मेनिफेस्टो, संकल्प पत्र बनाया था, उसमें भी उन्होंने यह बात रखी थी कि जब हम सरकार में आएंगे, तो इसको स्पेशल कैटिगरी स्टेट्स में लाएंगे। वे सरकार में तो आ गए, डबल इंजन भी हो गया और नीति आयोग में भी आए, बजट भी हुआ, मगर हमको कुछ नहीं मिला। ...(**व्यवधान**)... हम फिर भी आशा करते हैं कि आपका ध्यान ओडिशा की तरफ रहेगा। हम फिर भी डिमांड करते हैं कि ओडिशा की तरफ देखिए और अगर स्पेशल कैटिगरी स्टेट्स नहीं दिया, तो कम से कम स्पेशल फोकस्ड स्टेट्स की मान्यता दीजिए और हमको मैचिंग शेयर ज्यादा दीजिए। ...(**व्यवधान**)... तब भी हमारी यह डिमांड थी और आज भी हमारी यह डिमांड है और हम ह अपनी डिमांड को पूरा करने के लिए कह रहे हैं।

सर, मैं बड़े दुख के साथ एक बात और कहना चाहती हूं। राष्ट्रपति जी एक आदिवासी हैं, हमारे मुख्य मंत्री एक आदिवासी हैं। इस सरकार में आदिवासियों के बहुत सारे कार्ड खेले जा रहे हैं, मगर आदिवासियों के कार्ड खेलने से हमको कोई प्रॉब्लम नहीं है। ...(**व्यवधान**)... सुनिए, मैं जानती हूं कि आपको दुख होगा ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप अपनी बात कहिए। ...(**व्यवधान**)...

श्रीमती सुलता देव: हम वही हैं, जिन्होंने कभी आपको भी सपोर्ट किया था और आज उसका खामियाजा भुगत रहे हैं। ...(**व्यवधान**)... मगर अभी मैं जो बोल रही हूं, वह भी सच है। मैं आदिवासियों के लिए, इसलिए बोल रही हूं कि हमारा पोलावरम प्रोजेक्ट, जो कि अनडिवाइडेड कोरापुट मालकानगिरी जिले का है, अगर यह पोलावरम प्रोजेक्ट होगा, तो उसमें जो 162 ग्राम हैं, जिनमें आदिवासी रहते हैं, वे डूब जाएंगे, वह सबमर्ज हो जाएगा। इससे हजारों एकड़ जो कल्टीवेटेड एग्रीकल्चर लैंड है, वह भी डूब जाएगा। आप किन आदिवासियों की बात करते हैं, ये लोग भी तो आदिवासी हैं। हम लोगों ने बार-बार कहा है कि पोलावरम प्रोजेक्ट को बंद कीजिए।

---

* English translation of the original speech delivered in Odia.

आंध्र प्रदेश में पोलावरम के संबंध में कोई भी पब्लिक हियरिंग नहीं की गई है। आप उसको सपोर्ट कर रहे हैं, क्यों? ...(**व्यवधान**)... ओडिशा अपने हक के लिए लड़ा है और आगे भी लड़ेगा।

सर, मैं एक और बात बोलना चाहती हूं कि आप जब कैंपेन कर रहे थे, तो आपने कहा कि हम 300 यूनिट तक बिजली फ्री देंगे, लेकिन यह भी एक जुमला है। इलेक्शन खत्म हो गया, सरकार आ गई, मगर यह जुमला का जुमला रह गया। किसी को 300 यूनिट इलेक्ट्रिसिटी फ्री नहीं मिली। ...(**व्यवधान**)... ठीक है, लोगों ने जो किया है, उनको तो वही भुगतना पड़ेगा, लेकिन हम फिर भी अपनी डिमांड रखेंगे। क्यों यह बजट pro-people नहीं है, मैं यह बात बताना चाहती हूं। सर्वशिक्षा अभियान में -18% बजट रिड्यूस हुआ है, राष्ट्रीय माध्यमिक शिक्षा अभियान में बजट -9% रिड्यूस हुआ है, ICDS which affects all the school children, उसमें -34% रिड्यूस हुआ है, मिशन आंगनबाड़ी में भी बजट -5% रिड्यूस हुआ है, पीएम पोषण में -45 परसेंट रिड्यूस हुआ है और पीएमजीएसवाई में -47 परसेंट रिड्यूस हुआ है। क्या सारी जगहों पर सड़कें बनी गई हैं, क्या सारे काम हो गए हैं? आपने तो बजट रिड्यूस कर दिया, फिर आप यह कैसे बोल रहे हैं कि यह pro-people बजट है। इसमें सीनियर सिटीजन के लिए कुछ नहीं है। सीनियर सिटीजन का हेल्थ इंश्योरेंस कोई इंश्योरेंस कंपनी नहीं कर रही है। कोई इन्वेस्ट नहीं कर रहा है। अगर इंश्योरेंस हो रहा है, फिर इंश्योरेंस में 18 परसेंट जीएसटी लग रहा है। यह क्या बात है, हेल्थ में तो छूट मिलनी चाहिए! हम लोग टैक्स पेयर्स हैं, टैक्स के कारण हमें हेल्थ में छूट मिलनी चाहिए, लेकिन कोई बेनिफिट नहीं मिला। कोई इंश्योरेंस कंपनी इंश्योरेंस नहीं कर रही है और अगर कर रही है, तो 18 परसेंट जीएसटी ले रही है। यह कौन सी बात है?

सर, मैं एक और बात बोलूँगी। 'ओडिया अस्मिता', 'ओडिया अस्मिता' करके आप लोग वोट माँगने गए। पहले तो मैं बोलूँगी कि ओडिया डिक्शनरी में तो 'अस्मिता' वर्ड है नहीं। यह कहीं और हो सकता है, हो सकता है हिन्दी में हो, हो सकता है गुजराती में हो, किसी में हो, मगर 'अस्मिता' को पकड़ कर आप लोग सरकार में आए, लेकिन इसमें 'अस्मिता' के लिए तो कुछ है ही नहीं। मतलब ओडिया लैंग्वेज के लिए या ऐसा कुछ करने के लिए ऐसा कोई प्रावधान आपने नहीं बनाया कि इसके लिए कुछ सेपरेटली दिया जाए। यह प्रावधान अभी तक नहीं बना है। *

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप व्यक्तिगत आरोप नहीं लगा सकतीं। वे सदन के सदस्य नहीं हैं, आप आरोप नहीं लगा सकतीं। यह स्टेट का मैटर है, आप यहाँ आरोप नहीं लगा सकतीं। आपका यह आरोप लिखा नहीं जाएगा।

श्रीमती सुलता देव: सर, मैं एक और बात बोलूँगी। ...(**व्यवधान**)... ऐसा नहीं है, आप लोगों को अच्छा लग रहा है। देखिए, आप बोल रहे हैं, आप राम जी को लाए, हम खुश हैं; आप कृष्ण जी को लाए, हम और भी खुश हैं; मगर कब आप काला धन लाएँगे, कब आप अच्छे दिन लाएँगे, कब आप दो करोड़ नौकरियाँ लाएँगे! जब आप ऐसा करेंगे, तब हम लोग बहुत खुश होंगे, और भी खुश होंगे, मगर जिससे आपको खुशी होती है, आप वही करते हैं। मैं फिर भी बोलूँगी, यह काउंसिल ऑफ स्टेट्स है, इसलिए हम लोगों के लिए जो प्रावधान होना चाहिए, वह आपको देना चाहिए।

---

* Not recorded.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका समय समाप्त हो रहा है। आप जल्दी समाप्त कीजिए।

श्रीमती सुलता देव: सर, मैं एम्स के बारे में बोलूँगी। ...(**समय की घंटी**)... सर, एक मिनट में मैं कन्क्लूड कर रही हूँ। संबलपुर, बालासोर, कोरापुट - ये हमारे पिछड़े आदिवासी जिले हैं, कोई पश्चिम ओडिशा में है, कोई कोस्टल ओडिशा में है। हमने एम्स के लिए बार-बार डिमांड की है, मगर हमको एम्स नहीं मिल रहा है। कल जब एक स्टार्ड क्वेश्चन आया था, तो माननीय मंत्री महोदया बोल रही थीं कि 22 एम्स सैंक्शन हुए हैं, मगर उसमें ओडिशा के लिए कुछ नहीं है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप समाप्त कीजिए। बहुत धन्यवाद।

श्रीमती सुलता देव: मैं इसीलिए बोल रही हूँ कि ओडिशा की अनदेखी क्यों की जा रही है? ...(**समय की घंटी**)... सर, मैं एक मिनट में कन्क्लूड कर रही हूँ।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Now, the next speaker is Prof. Manoj Kumar Jha. आपका समय समाप्त हो गया है, अब यह नोट नहीं होगा। ...(**व्यवधान**)... प्रो. मनोज कुमार झा। ...(**व्यवधान**)... आप बैठ जाइए, अब आपका कथन नोट नहीं हो रहा है। आपकी आवाज नहीं आ रही है। आज आपके पास 3 मिनट्स के बजाय 5 मिनट्स हैं।

प्रो. मनोज कुमार झा (बिहार): माननीय वाइस-चेयरमैन साहब, आपका बहुत-बहुत शुक्रिया। सर, मुझे पता है कि मेरे पास 5 मिनट्स हैं, एप्रोप्रिएशन बिल पर मैं आपसे थोड़ा एकाध मिनट का एप्रोप्रिएशन कर लूँगा।

माननीय वाइस-चेयरमैन साहब, अब क्या कहूँ, आदत से भी लाचार हूँ, वित्त मंत्री साहिबा हैं नहीं, शायद एमओएस वित्त मंत्री होंगे, मैंने पहले भी अपने बजट वाले इंटरवेंशन में कहा था कि बजट बनाने वालों को आर्टिकल 39, सब क्लॉज़ सी के बगैर बजट नहीं बनाना चाहिए। अब यह आँकड़ा हमारे देश में कमोबेश सभी के पास है कि 10 प्रतिशत लोगों का तकरीबन 78 प्रतिशत संपत्ति पर अधिकार है। क्या हमारे देश में प्रिएंबल के मद्देनजर यह व्यवस्था नहीं हो सकती कि हम एक प्रतिशत सुपर रिच को टैक्स करने का प्रावधान करें, ताकि हमारी बाकी नीतियाँ सुचारु रूप से चल पाएँ, हमारी प्राथमिकताओं में जो समूह हैं, उनके लिए हम काम कर पाएँ?

आपके माध्यम से मेरी दूसरी गुज़ारिश होगी कि पूरे देश में जातिगत जनगणना के लिए एक ललक है, एक आग्रह है, जिसके माध्यम से हमें यह पता चलेगा कि कौन कहाँ खड़ा है या कौन कहाँ बैठा हुआ है, फिर हमारा बजट प्रभावी होगा, क्योंकि हाल के दिनों में हमने देखा है कि अपने पड़ोस के एक देश में बाकी कारकों के अलावा जो लोग आर्थिक प्रगति में अपना चेहरा नहीं ढूँढ़ पाए, वे सड़कों पर उतर आए और सत्ता बदल कर रख दी।

मैं समझता हूं कि हम लोगों को preventive steps लेने चाहिए। कृषि और कृषि कल्याण के संदर्भ में मैंने बजट में जो बातें कहीं, उनके बरअक़्स मैं कहूं, तो छोटी जोत का किसान और भूमिहीन मजदूर - वह हमारी प्राथमिकता में आए और उसके लिए सच्चे सरोकार से हमारी कोशिश हो।

सर, Internship की व्यवस्था की गई है। बेरोजगारी के इस आलम में इस Internship को मैं 'ऊंट के मुंह में जीरा' भी नहीं कह सकता हूं। मैंने पहले भी कहा था कि 5,000 रुपये की Internship प्रतिमास, इसका मतलब होता है - 166 रुपये, 66 पैसे प्रतिदिन। यह न्यूनतम मजदूरी से कहां ऊपर है, कहां नीचे है, इसका आकलन होना चाहिए। मनरेगा को लेकर दृष्टिकोण साफ होना चाहिए, यह मेरे कलीग दिग्विजय जी भी बोल चुके हैं। 86 हजार करोड़ - यह आपके Revised Estimate से भी कम है। इससे 3 तरह की चीजें होंगी। मांग पर असर होगा, अच्छे एसेट्स का निर्माण नहीं होगा, पेमेंट डिले होगा। इसको revisit करने की आवश्यकता है। Labour unemployment में आप allocation देख लीजिए। मैं जानता हूं कि संगठित क्षेत्र में employment का situation, saturation पर है, मशीनीकरण हुआ है, लेकिन असंगठित क्षेत्र में समायोजन की अभूतपूर्व क्षमता है। हम जिसे MSME कहते हैं, उसमें खास करके micro और small पर हमारा फोकस ज्यादा होना चाहिए, ताकि बेरोजगारी का यह जो एक विकराल मंजर है, हम उसको एड्रेस कर पाएं।

सर, मैं आपको आज से कुछ वर्ष पूर्व में ले जाऊंगा। आज जब मैं आपके समक्ष आ रहा था, सदन के लिए, तो मेरे घर पर कुली बंधुओं का एक समूह आया। उन लोगों ने अपनी एक मांग रखी। आपने भी 'कुली' नाम की फिल्म देखी होगी, क्योंकि हमारी-आपकी उम्र में कोई खास फर्क नहीं है। हम सब ने उस फिल्म को कई बार देखा था। उसमें जो कुली की संकल्पना थी, आज उनकी क्या हालत है? सुविधा के लिए बैटरी रिक्शा आ गई है, यह मैं मानता हूं, एस्केलेटर्स लग गये हैं, सुविधा बढ़ी है, यह मैं मानता हूं, लेकिन उन कुलियों का क्या हाल है, जो आज तकरीबन 20,000 कुली हैं? लालू जी ने ग्रुप 'डी' में उनके समायोजन की व्यवस्था की थी। मैं चाहता हूँ कि रेलवे के किसी महकमे में आप इन 20,000 लोगों के समायोजन की कोशिश कीजिए, क्योंकि ये सारी दुनिया का बोझ उठाते रहे हैं। ...(**समय की घंटी**)... सर, मैंने कहा था कि मैं एक मिनट appropriate करने की कोशिश करूंगा।

सर, अगर हम यूजीसी का बजट एलोकेशन देखें, तो वह एक गंभीर विषय है। हायर एजुकेशन के लिए जो नज़रिया होना चाहिए, उसमें मुझे कमी दिखती है। अभी मैं privatization से शिकायत नहीं रहा हूं, लेकिन अगर आप पूरे की पूरे higher education का पिरामिड देखें, तो वह pyramid flawed है। मैं समझता हूं कि उसे बदलने के लिए, आपको काफी कुछ करना होगा, including resource allocation.

सर, चूंकि यह Appropriation का मामला कश्मीर पर भी है, तो मैं आपसे एक स्पष्ट बात कह कर खत्म करूंगा। फाइनेंस मिनिस्ट्री ने वॉलनट और एप्पल में import duty में 20 परसेंट कट किया है। लोअर प्राइस के कारण, अब आप कश्मीर के कृषकों की समस्या समझिए। उसके अलावा जो 70 से 50 प्रतिशत slashing of import duty है, वाशिंगटन एप्पल पर है, यानी वाशिंगटन के सेब से कश्मीरी सेब उत्पादकों पर कितना फर्क पड़ा है, यह फाइनांस मिनिस्ट्री को समझना चाहिए।

सर, मैं एक और आखिरी टिप्पणी करूंगा। यह जो कश्मीरी सैफ्रन है, आपने ईरान से इंपोर्ट फ्री सैफ्रन मंगा लिया। नतीजे में क्या हुआ है - कश्मीर का जो सैफ्रन का पूरे का पूरा यूनिट है, वह अपने को क्षत-विक्षत महसूस कर रहा है।

Content Page

माननीय उपसभाध्यक्ष महोदय, मैं सिर्फ इतना कह कर अपनी बात खत्म करूंगा कि यह सब रिचुअल ना बन जाए कि बजट पर बात हुई है, Appropriation पर बात होनी है, कल फाइनेंस पर बात होगी। अगर सरोकार प्रदर्शित किए जाते हैं - यह इसलिए नहीं है, यहाँ कोई भी परमानेंट नहीं है। न तो वे लोग परमानेंट वहाँ हैं और न ही ये लोग परमानेंट यहाँ हैं। इसमें बदलाव होता है, लेकिन सामूहिक सरोकार -

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, मनोज जी।

प्रो. मनोज कुमार झा: सर, बुरा मत मानिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा): मनोज जी, आप अपनी बात समाप्त कीजिए।

प्रो. मनोज कुमार झा: माननीय उपसभाध्यक्ष महोदय, मेरी दिक्कत यह है कि :

"इजहार ए मोहब्बत से पहले बदनाम नज़र हो जाती है
मैं दिल में इरादा करता हूं दुनिया को खबर हो जाती है।"

शुक्रिया, सर। जय हिन्द!

उपसभाध्यक्ष (डा. दिनेश शर्मा): मनोज जी, आप अपनी खबर छुपा कर रखिए। नेक्स्ट श्री संदोष कुमार पी। आपका समय पाँच मिनट है।

SHRI SANDOSH KUMAR P (Kerala): Sir, a careful analysis of the Budget Estimates would tell you that this Budget has failed to fulfill the dreams of millions of common Indian citizens. Sir, the total Budget Estimate is Rs. 48.21 lakh crore. What were the genuine demands of the common man? The first demand was a monthly wage of Rs. 26,000 for laborers. Secondly, there are 30 lakh vacancies in the Government and public sector units. These must be filled up. Third was a minimum work of 200 days under MNREGA and fourth, a price stabilization fund for farmers and assured Minimum Support Price for farmers' crops. This Budget has failed to address all these genuine issues and concerns of the common man.

Sir, I am very happy to note one thing. Nowadays, almost all political parties, barring BJP, have started talking against corporates and the benefits they are getting. It does not mean that they all oppose the concept of corporates. But the point is that the corporate sector has been getting undue benefit during this period. For the last 10 years, benefits worth more than 14.4 lakh crore rupees were given to the corporates.

(MR. CHAIRMAN *in the Chair.*)

Great Digavijaya Singhji spoke against corporates. Almost all other political parties, so called bourgeoisie political parties, are also talking against corporates except the BJP. For BJP there is a problem. It was controlled by the Advani group once upon a time, now it is the Adani group.

So, they can't talk against corporates. But the point is that we have failed to address genuine concerns of our healthcare workers, our education system and our farmers. For example, Sir, in the health sector, 2.5 per cent of GDP is the resource envisaged by the National Health Policy in 2017. USA is spending 17.9 per cent of its GDP, China 6.6 per cent of its GDP and Brazil 9.2 per cent of its GDP, whereas we are not spending even 2.5 per cent of our GDP, which was envisaged by the National Health Policy in 2017. This is one reality that we need to address. Secondly, Sir, in the education sector, the allocation for UGC has decreased to Rs. 2,500 crore. Last time it was Rs. 6,409 crore. All India Council for Technical Education also got a lesser share. IIT's share also came down. And for research and development, it is just Rs. 1,200 crore. For girls' hostel scheme, it is just Rs. 2,000 crores. And, Sir, talking about other sectors, the farmers were demanding that the GST on farm inputs, including seeds, fertilizers, machinery, and spare parts must be rolled back. The Budget failed to address these issues also. Sir, finally, the Ministry of Cooperation must be abolished because cooperation was a State subject once upon a time. By bringing it in the Concurrent List, the Central Government is misusing its power and trying to jeopardize the interest of the States. And, we have spoken quite a number of times in this august House against the step-motherly treatment against Kerala. Sir, the State of Kerala and its people are subjected to cruelty by this Government. Recently, even after the Wayanad landslides, two Union Ministers, Shri Amit Shah and Shri Bhupender Yadav, responsible leaders and Ministers, were talking against our State.

So, this should be corrected because we are also part of this country. Why should there be such a cruel approach against the people of Kerala, that too at a time of natural calamity and landslides? We have submitted a package of Rs. 24,000 crores to the Union Government. I take this opportunity to demand, once again, that various demands by the State of Kerala must be addressed. Sir, finally, in the Budget, all States should get the due share. It should not be at the mercy of the Union Government. In each and every Budget, there must be some five or six projects to each and every State. We are not here for the mercy of any Union Minister. Why can't you give four or five projects to each and every State? Every year, there will be

a Union Budget. So, it should be something to bridge the gap between States and Union.I demand that Kerala should get its genuine share. Every year we should get some important projects. What are these projects? This can be discussed with the State Government and all States, not only Kerala, should get their due share. Finally, once again ...

MR. CHAIRMAN: This is second final; go ahead.

SHRI SANDOSH KUMAR P: Sir, 60 per cent of the GST is being collected from 50 per cent of the poor population of the country. So, the GST Act must be amended. With this, I would like to conclude my speech.

MR. CHAIRMAN: The next speaker is Dr. Bhagwat Karad; you have 15 minutes.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I would like to say something. ...*(Interruptions)*...

MR. CHAIRMAN: On what point? We are having a debate. ...*(Interruptions)*... नहीं, वह खुशी की बात नहीं है। आप एक बार बैठिए।

डा. भागवत कराड़ (महाराष्ट्र)**:** माननीय सभापति महोदय, मैं आपका और हाउस लीडर नड्डा जी का इस बात के लिए अभिनंदन करना चाहता हूँ, आभार व्यक्त करना चाहता हूँ कि मुझे इस बिल के ऊपर बोलने का अवसर दिया गया है, मौका दिया गया है। पार्लियामेंट में यह बिल Constitution of India के आर्टिकल 114/1 के अनुसार इंट्रोड्यूस हुआ है। इसके साथ ही, मैं बताना चाहता हूँ कि यह पार्लियामेंट में एक्सपेंसेज की परमिशन मांगने का बिल है, जिसके माध्यम से यह पार्लियामेंट भारत सरकार को 2024-25 के लिए इसकी परमिशन देती है। इस बिल का रिकमेंडेशन माननीया राष्ट्रपति जी ने किया है। यह लोक सभा में डिस्कस होकर Constitution के आर्टिकल 117/1/3 के हिसाब से पार्लियामेंट में आया है। मैं बताना चाहता हूँ कि इस बिल के माध्यम से इस बिल में दिए गए 1 नंबर से लेकर 102 तक जो कुछ भी खर्चा है, उसको एक साल में करने का मौका माननीय पार्लियामेंट भारत सरकार को देती है।

महोदय, विपक्षी पार्टी के एक नेता, दिग्विजय सिंह साहब ने अभी बताया था कि गरीब लोगों के लिए इस बजट में कुछ भी नहीं है। उन्होंने पार्टिकुलरली किसान सम्मान निधि के बारे में बताया कि इसमें गरीबों के लिए कुछ नहीं है। मैं बताना चाहता हूँ कि पिछले 10 साल में माननीय प्रधान मंत्री मोदी जी के नेतृत्व में गरीब, युवा, महिला और अन्नदाता के लिए बहुत सारे काम हुए हैं, बहुत सारी अचीवमेंट्स प्राप्त हुई हैं। इनमें से फाइनेंस सेक्टर में दो बड़ी अचीवमेंट्स प्राप्त हुई हैं। सालों से भ्रष्टाचार के बारे में कुछ नहीं किया गया था, लेकिन प्रधान मंत्री मोदी जी के नेतृत्व में इन 10 सालों में डीबीटी लाया गया है। उसी के साथ, 10 साल पहले हमारी जो fragile economy

थी, वह अभी एक stable economy होती जा रही है। भारत की इकोनॉमी, जो पहले दसवें नंबर पर थी, वह अब पांचवें नंबर पर आ गई है और इस इकोनॉमी को कुछ सालों में तीसरे नंबर पर लाने की कोशिश हो रही है।

महोदय, यह जो बजट पेश हुआ है, इसमें अलग-अलग 9 प्रॉयोरिटीज़ दी गई हैं, जिनको मैं दोहराना नहीं चाहता, लेकिन मैं इतना ही बताना चाहता हूँ कि हर एक सेक्टर में विकास कैसा हो और हर एक सेक्टर में उन्नति करके समाज के हर एक वर्ग को मदद कैसे मिले, इसका नियोजन इसमें किया गया है। इसमें स्पेसिफिकली मैं बताना चाहता हूँ कि इनोवेशन के लिए 1 लाख करोड़ का प्रोविजन किया गया है। यदि कोई संस्था या इंडिविजुअल अलग-अलग क्षेत्रों में कोई शोध करेंगे, तो उनके लिए भी मदद का प्रावधान इसमें रखा गया है। इसी के साथ, इस बजट में नेक्स्ट जेनरेशन रिफॉर्म्स करने का भी प्रोविजन रखा गया है।

अगर हम गरीबी की बात करें तो हम गरीब लोगों के लिए बहुत सारी योजानाएं लाए हैं, जिनको मैं दोहराना नहीं चाहता, लेकिन मैं दो-तीन बातें अवश्य बताना चाहता हूं, जैसे 'प्रधानमंत्री आवास योजना' हो, 'स्वच्छता अभियान' में शौचालयों का निर्माण हो, 'गरीब कल्याण योजना' हो, 'जन सुरक्षा योजना' हो, स्वनिधि योजना और मुद्रा योजना हो - स्वनिधि योजना और मुद्रा योजना तो ऐसी हैं, जिसके लिए बैंक में कोई गारंटी नहीं लगती, जिसकी गारंटी भारत सरकार लेती है। प्रधान मंत्री, मोदी जी के नेतृत्व में ये योजनाएं बन चुकी हैं और जिसमें लोगों को फायदा मिल रहा है। मैं बताना चाहता हूं 43 करोड़ लोन मुद्रा योजना के माध्यम से गरीब लोगों को, यानी नए व्यवसाय को दिया है, जिसके माध्यम से वे खुद का व्यवसाय चालू कर रहे हैं। माननीय सदस्य दिग्विजय सिंह जी बोल रहे थे कि inequality हो रही है, लेकिन inequality गिनने के लिए एक Gini Coefficient है, इसी Gini Coefficient के माध्यम से पिछले 10 साल में 15 परसेंट Gini Coefficient कम हो चुका है। यह एक प्रमाण है कि 10 साल में inequality कम हुई है। इतना ही नहीं, इस बजट में employment के लिए बहुत कुछ दिया है, जैसे अगले 5 साल में 4 करोड़, 10 लाख लोगों को employment देने के लिए अलग-अलग स्कीम्स हैं, इसका भी प्रोविजन किया है। हम 3-4 साल पहले जो PLI Scheme लाए थे, उसके माध्यम से हमारा एक्सपोर्ट बढ़ चुका है, इम्पोर्ट कम हुआ है और अलग-अलग स्कीम भी हैं, जिसमें इलेक्ट्रॉनिक गुड्स हो, मोबाइल हो, solar modules हों, इसका भी प्रोडक्शन बढ़ाकर भारत एक उत्पादन की बड़ी क्षमता के साथ खड़ा है।

सभापति महोदय, मैं आपको बताना चाहता हूं। यहां हमारे जवाहर सरकार जी बैठे हैं, वे हमेशा बात करते हैं कि मोदी जी के नेतृत्व में इतने लोगों का लोन माफ किया गया है, तो मैं बताना चाहता हूं कि लोन माफ नहीं किया है, इसमें जो wilful defaulters थे, उसमें हुआ है, तो मैं बताना चाहता हूं कि ऐसा कुछ नहीं हुआ है। महोदय, अगर महंगाई की बात करें तो WPI Index भी 7.6 से 3.36 हो चुका है, यानी कम हो चुका है, CPI Index भी 5.4 से अभी कम हो चुका है और प्रोडक्टिविटी बढ़ती जा रही है। इन सब चीजों को देखते हुए भारत देश की इकोनॉमी बढ़ रही है और भारत की इकोनॉमी पांचवें नंबर से तीसरे नंबर पर होने जा रही है। अगर हम जीएसटी के बारे में बात करें - जीएसटी के बारे में बहुत डिस्कशन हो चुका है, लेकिन कुछ सेक्शंस में जीएसटी कम भी हो चुका है। जीएसटी में जो डिसीज़न होता है, वह जीएसटी काउंसिल में होता है। जीएसटी काउंसिल में हर राज्य का ओपिनियन लिया जाता है और उसके ऊपर डिस्कशन होकर

काम किया जाता है। मैं इतना ही बताना चाहता हूं कि पिछले 10 साल से हमारी इकोनॉमी बढ़ रही है, गरीब लोगों को अलग-अलग स्कीम से माध्यम से मदद मिल रही है और किसानों के माध्यम से अपना प्रोडक्शन बढ़ रहा है। एक्टिविटी के माध्यम से, यानी इंडस्ट्री में प्रोडक्शन बढ़ रहा है, जिससे हमारी इकोनॉमी बढ़ रही है। इन्हीं शब्दों के साथ इस बिल को सपोर्ट करते मैं अपनी वाणी को विराम देता हूं, धन्यवाद।

MR. CHAIRMAN: Now, Shri Shaktisinh Gohil. You have nine minutes.

श्री शक्तिसिंह गोहिल (गुजरात): धन्यवाद सभापति महोदय, आर्टिकल 114 के तहत पार्लियामेंट का जो सरकार के ऊपर फाइनेंशियल कंट्रोल रहता है, यह उसी का नतीजा है कि सरकार यहां Appropriation Bill लेकर आई है।

मैं ज़रूर यह बात कहूंगा कि जब इस पार्लियामेंट का इस सरकार के ऊपर फाइनेंशियल कंट्रोल है, तो कुछ बातें आपके ज़रिए सरकार को कहना चाहता हूं कि यह देश कृषि प्रधान देश है, उद्योग प्रधान देश नहीं है। आप इंडस्ट्रीज़ को ज़रूर आगे बढ़ाइए, मैं इसके विरोध में नहीं हूं, पर आपकी priority कृषि होनी चाहिए। आप किसानों के ट्रैक्टर, बीज, दवाई और उन साधनों पर जीएसटी लगाते हैं, दूसरी ओर आप प्लैटिनम पर कस्टम ड्यूटी कम करते हैं। प्लैटिनम पहनने वाले कितने लोग हैं? आप प्लास्टिक पर कस्टम बढ़ाते हैं, घर में हर हिंदुस्तानी प्लास्टिक यूज करता है, प्लैटिनम यूज़ करने वाले आपके चंद * हो सकते हैं। आम हिंदुस्तानी नहीं है।...(**व्यवधान**)...

श्री सभापति : * वर्ड को हटा दीजिए।

श्री शक्तिसिंह गोहिल: मैं कहना चाहता हूं कि इस देश में हम रोजगार की चिंता करते हैं। मैंने सरकार को आगाह किया था कि सिंथेटिक डायमंड आ रहा है। गुजरात के सूरत में डायमंड पॉलिशिंग हो रही है। कितने युवाओं को रोजगार मिलता है? आप अगर चाईना के ऊपर कंट्रोल नहीं करोगे, आप सिंथेटिक डायमंड के ऊपर कंट्रोल नहीं रखोगे, वह बेरोजगार होगा। सूरत में डायमंड पॉलिशिंग करने वाला आज सुसाइड करने पर मजबूर हो रहा है। सावन के महीने में वहां पर कारखाने बंद हो रहे हैं। सरकार की नीतियों की वजह से यह सब कुछ हो रहा है। मैं नीतियों पर चर्चा करता हूं, क्योंकि मैं मेरी एप्रोप्रिएशन बिल पर बोलने की मर्यादा जानता हूं। पूरे एशिया में largest ship-breaking yard, भावनगर के अलंग में था। आज आपने उस अलंग की हालत क्या करके रख दी है। वहां प्लॉट पड़े हैं, वहां शिप नहीं लग रहे हैं, वह आपकी नीति की वजह से है। बंगलादेश में शिप ब्रेकिंग यार्ड चल रहा है, पाकिस्तान में चल रहा है, ताइवान में चल रहा है और मेरे देश में गुजरात के उस अलंग में शिप ब्रेकिंग यार्ड क्यों नहीं चल रहा है? उस पर आपको थोड़ा सोचना होगा। मैं यह जरूर कहूंगा कि आप जब स्पोर्ट्स की बात करते हो, आप रमत की बात

---

* Not recorded

करते हो, तो आपकी नीति कैसी होनी चाहिए? आज पूरा देश फ़ख्र के साथ सिर ऊंचा है कि जिसको कोई नहीं हरा सकता था, उसको मेरे हिंदुस्तान की एक बेटी विनेश फोगाट ने हराकर, वहां पर मेडल जीत कर दिया।

उसकी हालत आपने क्या की थी, आपकी क्या नीति थी? वह बेटी जब न्याय मांग रही थी, पुरुष उसको घसीटकर ले जा रहे थे, क्या रमत के लिए ये आपकी नीतियां हैं?

महोदय, मैं यह कहना चाहता हूं कि जम्मू-कश्मीर हमारी जान है। देश की आजादी के बाद जवाहरलाल नेहरू जी थे, वे सरदार वल्लभभाई पटेल थे, जिन्होंने जम्मू-कश्मीर को हमारे देश के साथ जोड़कर रखा था। अटल बिहारी वाजपेयी जी को भी मैं याद करूंगा। वो अटल बिहारी वाजपेयी जी थे, जिन्होंने यह कहा था कि सिर्फ जम्मू-कश्मीर की जमीन नहीं, वहां के लोगों का जमीर भी हमें जीतना होगा, वहां के लोगों के दिलों को जीतना होगा। आपने क्या कर दिया, उसका स्टेट मिटा दिया। आप कहते हैं कि 370 निकाल कर हमने वहां शांति कर दी। मैं पूछना चाहता हूं कि कौन-सी शांति की है? आज वहां जवान भी शहीद हो रहा है, आज सिविलियन्स भी वहां मर रहे हैं और सबसे ज्यादा दिक्कतें जम्मू-कश्मीर में आ रही हैं। मैं वित्त मंत्री जी का आदर करता हूं। विदेश मंत्री जी भी यहां पर बैठे हैं। जहां तक मेरी जानकारी है, दोनों ही, जिनकी मैं बहुत इज्जत करता हूं, वे जवाहरलाल नेहरू यूनिवर्सिटी, जेएनयू के पास आउट हैं। * ...(**व्यवधान**)...

MR. CHAIRMAN: This will not go on record. ...(*Interruptions*)... Please continue. That is deleted. ...(*Interruptions*)...*.

श्री शक्तिसिंह गोहिल: मैं यह भी कहना चाहता हूं कि आपका क्या काम होना चाहिए। यह देश जब आजाद हुआ, अंग्रेज़ों ने जितना जहर डालना था, डालकर गए थे। वे भाषा के नाम पर, प्रांत के नाम पर, मजहब के नाम पर जहर डालकर गए।

महोदय, इस देश के अंदर एक सूई नहीं बनती थी। हमें सूई बाहर बनाने भेजनी पड़ती थी। इस देश के अंदर लाल कलर, पीएल 480 का गेहूं अमरीका से आता था। इस देश को, जहां सूई नहीं बनती थी, वहां हवाई जहाज बनने लगे, आईआईएम, आईआईटीज़ बने। जहां पर गेहूं बाहर से लाते थे, वहां हरित क्रांति हुई और हम धन-धान्य के भंडार बाहर भेजने लगे। ये वही सरकारें आईं, जिसने यह नहीं कहा कि अंग्रेजों ने खड्डे खोदे हैं मित्रों, मैं क्या कर सकता हूं, यह नहीं कहा। उन सरकारों ने काम किया और देश को आगे बढ़ाया। कभी यह नहीं कहा, कभी यह नहीं कोसते रहे कि अंग्रेजों ने यह किया, वह किया, हम क्या कर सकते हैं, बल्कि उन्होंने करके दिखाया। आज की यह सरकार दस साल खत्म होने के बाद भी पुरानी सरकारों को गाली देती है। आपने दस साल में क्या किया, वह तो बताइए। आप पुरानी सरकार को गालियां देते हो। जहां अटल बिहारी वाजपेयी जी भी रहे, जहां चंद्रशेखर जी भी रहे और सरकारें भी रहीं। आपको उनकी अच्छी बातें दिखाई नहीं देती हैं। मैं यह जरूर कहूंगा कि कल ही मेरा जीएसटी पर क्वेश्चन था।

* Not recorded

जीएसटी में जितनी गड़बड़ियां हो रही हैं, आप टैक्स का नया स्ट्रक्चर लेकर आते हो।

4.00 P.M.

और पुराने स्ट्रक्चर में कौन * कर रहा है, इसको पकड़ने की आपकी अपनी काबिलियत होनी चाहिए।

महोदय, इस एप्रोप्रिएशन बिल में आज जब हम कोऑपरेटिव सोसायटीज के लिए भी मंजूरी दे रहे हैं, Consolidated Fund में ले जा रहे हैं, तो मैं बताना चाहता हूं कि पहले जिस सरकार में agriculture and cooperative societies साथ थे, उसमें वे एक-दूसरे को compliment देते हैं, कंपीट नहीं करते हैं। पहले एग्रिकल्चर के साथ कोऑपरेटिव सोसायटीज थीं, लेकिन आज होम के साथ हैं। क्या हमें कोऑपरेटिव सोसायटीज में धंधा चलाना है? होम के साथ कोऑपरेटिव सोसायटीज को क्यों मिलाया जा रहा है? यह क्या हो रहा है? जब बैंकिंग रेग्युलेशन एक्ट कहता है कि आठ साल से ज्यादा कोई डायरेक्टर नहीं रह सकता है, तो मुझे यह कहते हुए दुख है कि अहमदाबाद डिस्ट्रिक्ट कोऑपरेटिव बैंक में 14-15 साल से चुनाव ही नहीं हुए हैं। जहाँ पहले, इस देश के गृह मंत्री, सहकार मंत्री, उसी बैंक के चेयरमैन हुआ करते थे, वहाँ 15 साल तक चुनाव नहीं होता है, क्या आपने बैंकिंग रेग्युलेशन एक्ट में कहीं देखा है कि वे ही डायरेक्टर इतने समय तक बने रह सकते हैं ?

महोदय, आप क्या कर रहे हैं? सच्चाई तो यह है कि अमूल जैसा ब्रांड - जिसने इस देश को एक बहुत बड़ा नाम दिया, विदेशों में भी जो अमूल है, वहाँ का चेयरमैन - क्योंकि वह आपकी पार्टी का नहीं था, आप उसे तोड़ कर, ले जाकर, वॉशिंग मशीन में डालकर अपना बनाते हो। क्या यह कोऑपरेटिव सोसायटी का काम है? क्या* कोऑपरेटिव सोसायटी का यह काम है कि वह आपकी पार्टी को मेंडेट दे? कोऑपरेटिव सोसायटीज में कभी भी राजनीति आड़े नहीं आती थी, सब राजनीति से ऊपर उठकर, साथ मिलकर काम करते थे।

सभापति महोदय, इसी एप्रोप्रिएशन बिल में हम डिफेंस को पैसे दे रहे हैं। मुझे इसकी खुशी है कि 'जय जवान-जय किसान-जय पहलवान' वाला देश ....सर, मैं कंक्लूड कर रहा हूं। आपकी नीति ऐसी होनी चाहिए कि जो जवान आपके यहाँ पर भर्ती होता है, देशभक्ति के लिए आता है, अगर हम चैन की नींद सोते हैं, तो उन जवानों की वजह से सोते हैं, अगर आप वहाँ पर अग्निवीर जैसी स्कीम लेकर आएंगे, तो इस देश की सुरक्षा का क्या होगा? मैं इसी चिंता के साथ, आपका दिल से धन्यवाद करते हुए अपनी बात खत्म करता हूं।

MR. CHAIRMAN: Now, Dr. M. Thambidurai.

SHRI MALLIKARJUN KHARGE: Sir, I want ...*(Interruptions)*...

---

* Expunged as ordered by the Chair.

MR. CHAIRMAN: No, Sir. We are on a debate. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: Sir, it is a very important issue. *...(Interruptions)...*

MR. CHAIRMAN: No. Nothing will go on record. *...(Interruptions)...* We have to go by the procedure. *...(Interruptions)...* Nothing will go on record. Dr. M. Thambidurrai. *...(Interruptions)...*

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Sir. I rise to participate in the Discussion on the two Appropriation Bills. *...(Interruptions)...* One is pertaining to Jammu & Kashmir and the other *...(Interruptions)...*

MR. CHAIRMAN: Debate can't be interrupted like this. *...(Interruptions)...* No. Can it be interrupted like this? *...(Interruptions)...* I fail to understand. *...(Interruptions)...* No, Sorry. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...*

DR. M. THAMBIDURAI: Sir, in the morning, you spoke about the constitutional issue. *...(Interruptions)...* You quoted that we have the rights enshrined under the Constitution. *...(Interruptions)...* In the Constitution, we have the cooperative federalism which is a very important factor. Therefore, our AIADMK Party is in favour of implementing the cooperative federalism. *...(Interruptions)...*

MR. CHAIRMAN: Nothing is going on record except what Dr. Thambidurai says. *...(Interruptions)...*

DR. M. THAMBIDURAI: In that respect, most of our Members requested more money to be allotted to the States, especially Tamil Nadu. *...(Interruptions)...* I am for that, to see that money is allotted. *...(Interruptions)...* Regarding the project *...(Interruptions)...*

MR. CHAIRMAN: Only what you are saying is going on record. Nothing else is going on record. *...(Interruptions)...*

DR. M. THAMBIDURAI: Regarding the projects, as far as Railways is concerned, there is a pending railway project from Puducherry to Bangalore through Jolarpet, Krishnagiri and Hosur. *...(Interruptions)...* And regarding road projects, Karur-

Coimbatore eight lane project and Karur-Trichy six lane project are important. *...(Interruptions)...* Sir, our hon. Prime Minister, during the election time, promised two things. One is regarding the loss of spectrum money of around Rs. 1,75,000 crores. *...(Interruptions)...*

MR. CHAIRMAN: This House has to run, Leader of the Opposition, by rules. *...(Interruptions)...* We are in the midst of a debate. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: I am seeking your permission.

MR. CHAIRMAN: I have declined. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, how can you decline? *...(Interruptions)...*

MR. CHAIRMAN: How can I! *...(Interruptions)...* Every time, you challenge the Chair. *...(Interruptions)...* Every time, you challenge the authority. *...(Interruptions)...* We are on a debate. The debate alone will continue. *...(Interruptions)...* Please, Dr. M. Thambidurai. *...(Interruptions)...* Nothing else is going on record. *...(Interruptions)...*

DR. M. THAMBIDURAI: The Prime Minister of India promised during the election campaign *...(Interruptions)...* Spectrum case. *...(Interruptions)...* It was the loss of one lakh seventy five thousand crore rupees to the Government. *...(Interruptions)...* Sir, through you, I want to know from the Government at what stage the case is. *...(Interruptions)...* I want to know whether the Government is going to take serious action in this. *...(Interruptions)...* Sir, regarding airport *...(Interruptions)...*

(At this stage, some hon. Members left the Chamber.)

Sir, another important thing which the Prime Minister promised was regarding Katchatheevu. *...(Interruptions)...* Katchatheevu is part of our Indian territory. *...(Interruptions)...* I still do not know what the position is. *...(Interruptions)...* Because of that, the fisherman is suffering. *...(Interruptions)...* Most of the Tamil Nadu fishermen are arrested by the Sri Lankan Government. *...(Interruptions)...* Sir, through you, I want to know about the steps that the Central Government is taking to retrieve Katchatheevu. *...(Interruptions)...* Sir, once again, I want to bring

it to your notice as we are discussing the Budget. *...(Interruptions)...* The loss of one lakh seventy five thousand crore rupees was because of the previous UPA Government. *...(Interruptions)...* That is what the Prime Minister said. *...(Interruptions)...* He is going to take action. *...(Interruptions)...* It was a scandal. *...(Interruptions)...* It was done at that time by the DMK people in the UPA Government. *...(Interruptions)...* DMK Government was part of that. *...(Interruptions)...* A former Minister of the Central Government from the DMK -- I don't want to mention the name -- was imprisoned. *...(Interruptions)...* Similarly, the daughter of former Chief Minister of Tamil Nadu was sent to jail. The case is there. That is the grievance. Based on its seriousness only, hon. Prime Minister said that he is going to take action. This is my request to the Government, through you, Sir. The loss caused by the UPA Government was of one lakh seventy five thousand crore rupees and the DMK was part of that. It was serious corruption. Mr. Wilson spoke about taking action against corruption. The corruption was done by the DMK during the UPA Government. I, therefore, request you to take necessary action and arrest those people because we lost one lakh seventy five thousand crore rupees. When the UPA Government was ruling, the DMK was one of the parties which minted the money.

MR. CHAIRMAN: Please conclude now.

DR. M. THAMBIDURAI: This is my request. Sir, only one minute. It is about the Scheduled Tribes people, especially Valmiki community, fishermen community and Kuravar community. In Tamil Nadu, they are still in the OBC. But in Karnataka, they are tribal people, especially Valmiki people.

MR. CHAIRMAN: You have said so. Why do you repeat it now?

DR. M. THAMBIDURAI: Therefore, to get the benefits of the Budget which are given for the tribal people, include Valmiki community, fishermen community and Kuravar community in the Scheduled Tribes. This is my demand. Thank you, Sir.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, what we saw a while ago was beyond indecorous behaviour. It was undignified. It was challenging the authority of the Chair and trying

to make it free fall for everyone. And that the Leader of the Opposition, an important fulcrum in parliamentary democracy, should be so doing, is painful. I have no words to take exception to such type of conduct. We are Council of States, the Upper House, the House of Elders. This kind of sloganeering and shouting is something which people do not do even in a worst-case situation. It was a spectacle in the House. We are in the midst of a debate. A debate has to go as per the rules. Speakers alone have to speak. When the Leader of the Opposition wanted to make an intervention, having respect for the position he holds, I sent a blank paper to him to write it down.

Hon. Members, Shri Pramod Tiwari, who was seated next to the Leader of the Opposition and who is the Deputy Leader of the main Opposition party, -- their party ruled this country for quite long --should be fully knowing rules of procedure and rules of conduct. It says, "LoP requests to raise an emergent issue impacting countrymen and wants short intervention any time." Imagine! Nothing is spread out. This is the kind of approach to take the platform, only to earn brownie political points. This is a very important theatre of dialogue, debate, discussion and deliberation. I take exceptional stance towards a trend that is emerging to challenge the Chair every time. I have enough patience. They have put it in writing also on occasions I reflected. In this painful moment, when our countrymen will be shocked that those whom they have sent to Rajya Sabha, to show responsibility, respect to Constitution and be an example so that others can follow, engage in an unruly conduct and shouting, a shouting which we will not bear in any institution or in any society anywhere. These are dangerous practices. They threaten the very fundamentals of democracy. Trust me and have it from me, if we do not search our soul, if we do not counsel our friends, we will be doing greatest disservice to democracy. We are here to strengthen the foundations of democracy. We have taken oath to abide by the Constitution and we are shredding it. If the Leader of the Opposition can be the epicentre of it, what could be more painful than this? I must tell you three things in particular. Whomsoever sits in the Chair has to be respected. My illustrious predecessors have been giants. I may not be able to come to their level. I will try my utmost, but to engage day in and day out in a manner to run down the authority of the Chair, to take the Chair light-heartedly, I wish to finally appeal to them, through each of you, that they must reflect; they must introspect; they must search their souls and must always know that sometimes after giving all opportunities, there is an end to it. I never want to come to that end. The Leader of the Opposition wants to interrupt the debate without taking recourse to any rule. The Leader of the Opposition sends a written message to take the floor without detailing out the issue. And all parties that have

gone outside have worked in togetherness without rationally examining the damage they have done to this institution. If we work like this, mechanically, then, it is the greatest disrespect you are showing to this temple of democracy. It is sacrilege of democracy. If you have left with them, then, you agree to their shoutings, you agree to that misdemeanour, no one will ever countenance. That will put shame to all of us. I am in deep pain. I plead with you all. I plead with those who are coming. Please search your souls.

Do not engage in sacrilege of this temple. Do not engage in a conduct which is least becoming of any individual in the country, much less a Member of Parliament, much less a Member of the Upper House. I was surprised that rather than giving wiser counsel, rather than reflecting, shouting people walk out. You were not walking out from this House. You were walking out from your constitutional duty. Your attempt was to disrupt the House. Disruption and disturbance of the House is very painful. It is antithetical to democracy. If we continue with this trend, the faith of the people will be lost. Even now, let me tell you, friends, the respect that people have for our deliberations is at the lowest level. For heaven's sake, think about it. Do not herd yourself. Do not form a group or a bloc only to walk out, only to slogan shouting. And why am I saying so? From this Chair, I have watched moments, I have watched developments, I do not wish to share with you. But those who walked out know it for sure and if they do not know it, then, they have outraged their oath, insulted the electors who have sent them here. Now, Shri Jawhar Sircar, four minutes.

GOVERNMENT BILLS - *Contd.*

The Jammu and Kashmir Appropriation (No.3) Bill, 2024
&
#The Appropriation (No.2) Bill, 2024

SHRI JAWHAR SIRCAR (West Bengal): Sir, thank you for the opportunity. I have already discussed the economic blockade of Bengal in the last occasion. I will just repeat what I mean by economic blockade. We have been blocked out of Rs.34,000 crores by the Central Government for reasons that we are not still sure. It appears to be a vindictive act. PM Awas Yojana, Rs.8,000 crore; MGNREGA, Rs.7,000 crore;

Discussed together.

Content Page

Food subsidy, Rs.9,000 crore; Samagra Shikhsa, Rs. 9,000 crore and Fifteenth Finance Commission dues, which only have to flow to us, these also have been withheld. So, it comes to Rs.34,000 crores.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

But I will take this occasion to speak to my colleagues on both sides of the House on a very general issue and this general issue relates to federalism and anti-federalism. To understand the federal spirit, one has to understand what is anti-federal, what goes against the spirit of the Union of India? I have listed out ten, other than the economic blockade. Number one is, cesses and duties and additional duties. These are collected by the Central Government and not shared.Every year, this pool is becoming bigger and bigger. It does not matter whether you are here today or whether you are here tomorrow. It is a question of principle. Why should the Government of India put these cesses and additional duties on to the non-divisible pool? ये स्टेट्स को क्यों नहीं दी जाएँ? That is the first point. Is that being followed? Number two, Central expenditure is calibrated. A State like ours or Kerala cannot speak of any Central expenditure other than railways and national highways. Central expenditure; second way of treating federalism. Third is CPSU investment, the investments in Central Public Sector Units. Whatever we had have been shut down. No new Central Public Sector investment until we vote with you! Number four is bank credit. The subtlety with which credit is controlled by the officials of the bank, on signals, on hints -- I am not saying they are ordered by the Finance Ministry -- they just take hints कि इनको नहीं देना है, उस स्टेट में ज्यादा दिया जाए, वहाँ ताली मिलेगी। This is a terrible thing that is happening which will destroy the spinal cord of federalism.

Today, if you do not stop it, maybe, you will be on the receiving end tomorrow. The fifth one is FDI approval. For FDI approval, we need the Government of India's support, we need the Government of India's proactive energies and we have not received any FDI approval in years because we are not with you. Our political opposition is being translated into an economic punishment. The sixth one is PLI. I have spoken about it. The PLI scheme (Production Linked Incentive), I have called it something that needs to come out in the public domain. I can challenge the Finance Ministry here and maybe, they will reply to it and correct me. Seventy per cent of the PLI has gone to one State, only one State that gets all the investment, all the Central investment, all the bank credit. Seventy per cent has gone to the State of Gujarat. Please prove me wrong. Please place all this data in the public domain. Let us understand what this PLI incentive is and we will understand. We need to put it up in

the public domain. Then comes private investment, discouragement of private investment. ...*(Time-Bell rings)*...

MR. DEPUTY CHAIRMAN: Thank you.

SHRI JAWHAR SIRCAR: Seventh comes State loans. You are choking State loans. My second last point, is that the IAS and IPS are being misused. And last is, that put your name into every scheme, 'PM SHRI'. Why not....*(Time-Bell rings)*...

MR. DEPUTY CHAIRMAN: Thank you, Jawhar Sircar*ji*.

SHRI JAWHAR SIRCAR: You are forcing us to put saffron colour. You are forcing us to call them *mandirs*. These are the ten points on which you are anti-federal.

MR. DEPUTY CHAIRMAN: Now, Shri Arun Singh.

श्री अरुण सिंह (उत्तर प्रदेश): सर, आपका धन्यवाद कि आपने मुझे बोलने का मौका दिया। मैं Appropriation Bill, 2024, जिसमें 102 heads of accounts हैं and the Jammu and Kashmir Appropriation Bill, जिसमें 36 heads of accounts हैं, इनके बारे में सदन में बोलने के लिए खड़ा हूं।

सर, मैं शुरुआत करने से पहले तो यह जरुर कहना चाहूंगा कि जब हम लोग इस पर बात कर रहे हैं, तो विपक्ष के लोगों को भी पूरा बैठ करके इस बात को सुनना चाहिए, लेकिन दिन-प्रतिदिन जिस प्रकार का अनैतिक अनाचार, व्यवहार करते हैं, बार-बार हंगामा करके बाहर जाना, फिर कुछ लोगों का अन्दर आना - यह सदन की मर्यादा के अनुरूप नहीं है।

सर, जब विपक्ष के दिग्विजय सिंह जी बोल रहे थे कि भारत की स्थिति बहुत खराब है, तो मैं आपके समक्ष यह बताना चाहूंगा कि यह मोदी सरकार है, इसमें सबसे अधिक infrastructure को बढ़ावा देना, किसानों के उत्थान के लिए अधिक से अधिक फंड खर्च करना, गरीब का कल्याण किस प्रकार हो, उसके लिए पूरी तिजोरी खोल देना और जितने reforms हो सकें, उन reforms पर भी आगे बढ़ते हुए काम कर रही है। यह उसी का नतीजा है कि - मैं कुछ indexes के बारे में बताऊंगा। जब कांग्रेस की यूपीए सरकार थी, उस समय Ease of Doing Business में हमारा स्थान 142 था, अब आज Ease of Doing Business में 63 है; Global Innovation Index में, जो कांग्रेस समय में पूरे विश्व भर में हमारा स्थान 76 था, आज 40 है; E-Governance Index में, कांग्रेस के समय में हमारा स्थान 193 था, आज 96 है। World Economic Forum's Tourism Development Index में,-- कांग्रेस के समय में तो देश में लोग आते नहीं थे, उनको डर लगता था--यह उस समय हमारा स्थान 65 था, आज यह 39 है। Climate Change Performance Index में, जब कांग्रेस की सरकार थी, उस समय पूरे विश्व भर में 30 नंबर पर थे, आज हम उस

दिशा में आगे बढ़े हैं और पूरे विश्व भर में सातवें स्थान पर कोई है, तो प्रधानमंत्री मोदी जी के नेतृत्व में भारत है।

इसी प्रकार से E-Participation Index, डिजिटल इंडिया की क्रांति ...(**व्यवधान**)... सुन लीजिए। यह डेटा है, आप पढ़ लीजिएगा।

श्री उपसभापति: प्लीज़, बैठ कर नहीं बोलें।

श्री अरुण सिंह: सर, जो E-Participation है, उस समय किस प्रकार से घोटाले थे, क्योंकि डिजिटल क्रांति नहीं थी, अब तो डीबीटी भी आ गया है। तो इनके समय में हम globally 40वें नंबर पर थे, आज E-Participation Index में हम 15वें नंबर पर आ गए हैं। इनके समय में, कांग्रेस के समय में, हम Logistics Performance Index में 54वें नंबर पर थे, आज हम मोदी जी के नेतृत्व में 38वें नंबर पर आ गए हैं। ये सभी इंडेक्स, ये जितने भी हैं, जो global agencies रिसर्च करती हैं, उन सभी में मोदी जी के नेतृत्व में थोड़ा jump नहीं, बल्कि quantum jump अगर किसी का हुआ है, तो यह भारत का हुआ है।

सर, अगर आप सारे हेड ऑफ अकाउंट्स के एलोकेशन को देखें, तो यह 2013-14 की तुलना में कोई 10, 20 या 25 परसेंट नहीं बढ़ा है, बल्कि यह किसी में पाँच गुना, किसी में सात गुना तक बढ़ा है और अगर आप एलोकेशन और एक्सपेंडिचर का एवरेज़ देखेंगे, तो यह तीन गुना से अधिक है। यह मोदी सरकार की नीतियों के कारण हुआ है। अब सरकार की स्पीड को देखिए। जब इतना अधिक पैसा खर्च किया जाता है, तब वह सरकार के स्केल और स्पीड के बारे में बताता है।

जब यूपीए का समय था, तब प्रति दिन 12 किलोमीटर नेशनल हाईवे का निर्माण होता था और आज मोदी जी के नेतृत्व में प्रति दिन 28 किलोमीटर नेशनल हाईवे का निर्माण होता है। ...(**व्यवधान**)...

श्री उपसभापतिः कृपया बैठ कर न बोलें।

श्री अरुण सिंहः सर, अब इन्होंने गडकरी जी का नाम लिया है, तो मैं बताता हूँ कि उस समय अखबारों में निकलता था Mr. 15 per cent, यानी नेशनल हाईवे में 15 परसेंट कमिशन दो, तब आपको इसका ठेका मिलेगा। उस समय अखबारों में 15 परसेंट कमिशन की बात निकलती थी। इसलिए मैं कहता हूँ कि बीच में मत बोलिए, अगर आप बोलेंगे, तो मुझे भी बोलना पड़ेगा और उसमें बहुत समय लग जाएगा।

सर, यूपीए के समय में टोल प्लाजा को पार करने में इतना समय लगता था कि ऐसा लगता था कि समुद्र ही पार कर रहे हैं। उस समय एक टोल प्लाजा को पार करने का एवरेज़ टाइम 12 मिनट 20 सेकंड था। आज टोल प्लाजा automatic हो गया है, fast track हो गया है। अगर आप टोल प्लाजा को पार करने के संदर्भ में average time देखेंगे, तो जो इनके समय में 12 मिनट 20 सेकंड था, वह आज केवल 47 सेकंड है, यानी आज आप 47 सेकंड में टोल प्लाजा को पार कर जाएँगे।

Content Page

सर, अब मैं रेलवे ट्रैक के बारे में बताना चाहता हूँ। आज रेलवे में कई गुना पैसा खर्च हो रहा है। इनके समय में कछुए की गति से रेलवे ट्रैक का काम होता था। कछुआ भी उससे तेज चल सकता है। इनके समय में प्रति दिन केवल 4 किलोमीटर रेलवे ट्रैक बनता था, जबकि हमारा देश विश्व का सबसे अधिक आबादी वाला देश है और यहाँ पर अधिकांश लोग ट्रेन में चलते हैं। ऐसे में लोगों को ट्रेन की पर्याप्त सुविधा मिलनी चाहिए। इनके समय में प्रति दिन 4 किलोमीटर रेलवे ट्रैक बनता था और इसमें बहुत बड़ा फंड एलोकेट करने के कारण आज प्रति दिन 14 किलोमीटर की गति से रेलवे ट्रैक का काम हो रहा है।

सर, अब मैं रेल दुर्घटनाओं के संबंध में बताना चाहता हूं। आज मुझे यह बताते हुए खुशी हो रही है कि आज कोई भी रेलवे फाटक मानव चालित नहीं है, यानी यह जीरो हो गया है। कहने का मतलब यह है कि कहीं पर रेलवे फाटक मानव चालित नहीं है, बल्कि सभी जगहों पर यह ऑटोमेटिक हो गया है। रेल दुर्घटना नहीं होनी चाहिए। इनके समय में एवरेज़ 233 एक्सीडेंट्स हुए थे, हमारे समय में, यह नहीं होनी चाहिए, 34 एक्सीडेंट्स हुए हैं। हमारे रेल मंत्री जी ने प्रधान मंत्री मोदी जी के नेतृत्व में 1,200 करोड़ रुपए 'कवच' पर खर्च कर दिया है और इस बजट में उस पर 1,100 करोड़ रुपए और खर्च करने जा रहे हैं। आने वाले समय में जीरो एक्सीडेंट का लक्ष्य है। सर, आज गाँव में भी लोग मोबाइल से बात करते हैं और उस पर न्यूज़ आदि भी देखते हैं। काँग्रेस के समय में 2जी या 3जी से लेकर कितना बढ़ा घोटाला हुआ था, इस घोटाले के कारण उस समय मोबाइल का जो wireless data tariff था, वह 269 रुपए प्रति जीबी था और आज वह हमारे मोदी जी के नेतृत्व में मात्र 10.1 रुपए प्रति जीबी हो गया है। इस तरह से यह बहुत सस्ता हो गया है। इस एप्रोप्रिएशन बिल के माध्यम से विभिन्न मदों के लिए पैसा माँगा गया है। उसमें सबसे ज्यादा thrust युवाओं पर दिया गया है। इसके माध्यम से युवाओं का किस प्रकार से कल्याण हो, उनको रोजगार और स्वरोजगार के अवसर किस प्रकार मिलें, उनको किस प्रकार से एजुकेट किया जाए, उनकी किस प्रकार से स्किलिंग की जाए - इन सबके लिए प्रावधान किए गए हैं। इसके लिए पाँच अलग-अलग स्कीम्स हैं। उन पाँच स्कीम्स के माध्यम से आने वाले समय में 4.1 करोड़ लोगों को उससे लाभ मिलेगा। इसके लिए कोई 10-20 हजार करोड़ रुपए का नहीं, बल्कि सरकार ने 1,48,000 करोड़ रुपए का प्रावधान सिर्फ इस साल के लिए रखा है। जिसके माध्यम से इन पाँच स्कीम्स के तहत उनकी स्किलिंग की जाएगी और वे भारत के निर्माण में अपनी अग्रणी भूमिका निभाने वाले हैं।

सर, मैं कुछ मिनिस्ट्रीज के एलोकेशन के बारे में जरूर बताना चाहूंगा। Ministry of Road Transport and Highways के लिए यूपीए के समय में allocation केवल 25,859 करोड़ रुपए था, जबकि हमारे मोदी जी के नेतृत्व की सरकार में Ministry of Road Transport and Highways के लिए allocation 25,000 करोड़ से बढ़ाकर 2,78,000 करोड़ रुपए कर दिया गया है। क्या पहले कोई इसकी कल्पना कर सकता था? सर, रेलवे के लिए इनके समय में केवल 28,000 करोड़ रुपए का allocation था। अभी दिग्विजय सिंह जी बोल रहे थे कि क्या किया, कैसे किया। सुन लो भाई, आप डाटा भी पढ़ लो। आपके समय में रेलवे के लिए केवल 28,000 करोड़ रुपए खर्च होते थे कि नई-नई पटरी कैसे आएगी, किस प्रकार का कोच होगा, क्या मॉडर्नाइजेशन करेंगे। मोदी जी के नेतृत्व में 28,000 करोड़ रुपए से बढ़ाकर इसमें केवल रेलवे मिनिस्ट्री के लिए 2,55,000 करोड़ रुपए का एलोकेशन है।

इसी प्रकार, अगर हम पावर सेक्टर में देखें, तो इनके समय में 10,000 करोड़ होता था, जो अभी हमारा 20,000 करोड़ रुपए है। Ministry of Electronics and Information Technology - आज पूरे विश्व में हमारे electrical goods का जिस प्रकार से एक्सपोर्ट हो रहा है, उसमें इनके समय में केवल 3,052 करोड़ रुपए मिनिस्ट्री को दिए जाते थे। अब 3,052 करोड़ से बढ़ाकर 21,936 करोड़ रुपए Ministry of Electronics and Information Technology के एलोकेशन के लिए रखा गया है। सर, एक, दो, तीन गुना नहीं, बल्कि मोदी जी के नेतृत्व में बजट को अलग-अलग प्रकार से 5 गुना, 10 गुना, 15 गुना बढ़ाया गया है और इसीलिए भारत की अर्थव्यवस्था विश्व में आज सबसे तेज गति से चल रही है।

सर, मैं कुछ और चीज़ों के बारे में बताना चाहूंगा, जो गरीबों के लिए की गई हैं। यह कहा गया कि गरीबों के लिए कुछ नहीं हुआ, गरीबों के लिए कुछ नहीं हुआ। भाई, आप पढ़ तो लो कि इस बजट में गरीब के लिए क्या-क्या किया गया! "पीएम सूर्य घर : मुफ्त बिजली योजना" में अगर सोलर रूफटॉप लगाएंगे तो एक करोड़ लोगों को बिजली मुफ्त भी मिलेगी और वे उसे बेच भी सकेंगे। इसके माध्यम से 12,000 करोड़ रुपए से 18,000 करोड़ रुपए की प्रति वर्ष बचत होगी और उनका financial burden भी कम होगा। इसी प्रकार, जो "प्रधानमंत्री गरीब कल्याण अन्न योजना" है, उसमें 80 करोड़ लोगों को अनाज दिया जाएगा, जिसमें 72 लाख लोग ऐसे हैं, जो जम्मू-कश्मीर में रहते हैं और उनको भी इसका लाभ देने का काम होगा।

सर, आजादी के बाद इनके समय में केवल 14 करोड़ घरों में ही एलपीजी गैस कनेक्शंस थे, क्योंकि कांग्रेस का मानना था कि लकड़ी काटो, उसको घर ले आओ और उस पर खाना बनाओ। उससे पर्यावरण का भी नुकसान होता था, घर की महिलाएं या पुरुष कहीं दूर से लकड़ी लाते थे और जब वह लकड़ी गीली हो जाती थी, तो घर में चाय भी नहीं बन पाती थी और धुएं का आलम होता था, लेकिन इनको गरीबों की चिंता ही नहीं थी। इनके समय में जहां 14.5 करोड़ लोगों के पास एलपीजी के कनेक्शंस थे, वहीं आज प्रधान मंत्री मोदी जी के नेतृत्व में 31.4 करोड़ लोगों के घरों में गैस कनेक्शंस हैं, जो 2 गुना से अधिक है।

सर, the multi-dimensional poverty index की एक रिपोर्ट है। यह कहा जा रहा है कि मोदी जी के नेतृत्व में गरीब अधिक हो रहे हैं। मैं आपको बताना चाहता हूँ कि the multi-dimensional poverty index के अनुसार, वर्ष 2013-14 में 29 परसेंट लोग गरीब थे, जो वर्ष 2022-23 में 29 परसेंट से घटकर 11 परसेंट पर आ गये और 25 करोड़ लोग गरीबी रेखा से बाहर निकल गए। यह मोदी जी का नेतृत्व है! मैं कहता हूँ कि इनको भी इस बात की तारीफ करनी चाहिए।

अभी यह कहा गया कि किसान के लिए कुछ नहीं हुआ। सर, neem-coated urea कौन लाया? यह प्रधान मंत्री मोदी जी के नेतृत्व में हुआ। कांग्रेस के समय में तो यूरिया ब्लैक होता था, डंडे पड़ते थे। अभी किसानों के लिए "पीएम किसान सम्मान निधि" तथा "प्रधानमंत्री फसल बीमा योजना" जैसी कई योजनाएं हैं, लेकिन जब कांग्रेस की सरकार थी, उस समय जब किसानों की फसल का नुकसान होता था, तब उनको उसका बीमा नहीं मिलता था। यह प्रधान मंत्री मोदी जी की सोच है कि केवल 50 परसेंट फसल ही नहीं, अगर किसी किसान की 33 परसेंट फसल भी नुकसान हो जाती है, तो उसको भी बीमा देने का काम प्रधान मंत्री मोदी जी की सरकार कर रही है। इसके अलावा, अनेक काम किए गए हैं। एमएसपी भी बढ़ाई गई है, और तो और, क्या कोई

यह सोच सकता था कि किसान रेल भी चलेगी? जो agriculture produce है, horticulture produce है, वह मिर्जापुर और इलाहाबाद से मुंबई कैसे पहुंचे, वह तो जा नहीं सकता था!

उनको देखने के लिए कि वहां भी हॉर्टिकल्चर प्रोड्यूस खराब न हो, क्योंकि वे perishable nature के होते हैं। उसके लिए अगर किसी ने किसान रेल चलवाने का काम किया है, तो उसका नाम है प्रधानमंत्री नरेंद्र मोदी। महोदय, किसानों को उससे बहुत बड़ा लाभ हो रहा है। किसानों के बारे में इस सरकार ने इतना अधिक काम किया है, अगर उसके बारे में मैं बताऊंगा, तो उसमें बहुत समय लगेगा। इसलिए उसके बारे में हमारे और मित्र लोग बोलेंगे। सर, जब मैं रेलवे की बात बता रहा था, तो रेलवे का जो freight loading है - अब रेलवे की पटरी भी बिछ गई, तो रेलवे के माध्यम से freight loading 1,588 मिलियन मीट्रिक टन हो रही है, जो इनके समय में 1,095 था, आने वाले समय में वर्ष 2030 तक लक्ष्य है कि पटरियों को और मज़बूत किया जाए और इसे 3,000 मिलियन मीट्रिक टन करने का प्रावधान है। आज पूरे देश में वंदे भारत, अमृत भारत, नमो भारत जैसी ट्रेन चल रही हैं, ट्रेन में सीसीटीवी कैमरे लगाए गए हैं; और अभी 4,000 डिब्बे ऐसे हैं, जिनको आधुनिक एसी का करने का इस बजट में प्रावधान है। 4,000 डिब्बों को एसी किया जाएगा और आने वाले समय में बुलेट ट्रेन भी इसी देश में चलेगी, वह भी प्रधानमंत्री मोदी जी के नेतृत्व में चलेगी। आज देश के लोग खुश है, क्योंकि उनको चलने में भी सुविधा मिल रही है और उनके जीवन में अनेको प्रकार से सुविधा मिल रही है। मैं जम्मू कश्मीर के बारे में एक बात और बताना चाहूंगा कि जम्मू कश्मीर में औद्योगिक विकास हो, लोग वहां जाकर ज़मीन भी लें, इंडस्ट्री भी लगाएं, लोगों को रोज़गार मिले, तो यह प्रधान मंत्री मोदी जी की सरकार है, जिन्होंने जम्मू कश्मीर में इंडस्ट्रीज के लिए 28,400 करोड़ रुपये सैंक्शन किए। मान्यवर, जम्मू कश्मीर के लिए बहुत कुछ किया है, अगर बताऊंगा तो आधा घंटा लगेगा। कुल मिला कर मैं विपक्ष के साथियों से एक ही बात कहूंगा कि जो काम हुआ है, जो डेटा है, उसको आप पढ़ लीजिए। अगर आप खुद भी पढ़ लेंगे, तो कमी नहीं निकालेंगे। यह सरकार बहुत तेज़ी से आगे बढ़ रही है और मोदी जी के नेतृत्व में वर्ष 2047 में - यह सभी को विश्वास है, इनको हो या न हो - अंदर से तो इनको भी विश्वास है कि 2047 में भारत, विकसित भारत बनेगा, बहुत-बहुत धन्यवाद।

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Mr. Deputy Chairman, Sir, I thank you for allowing me to speak on the Appropriation Bill. सर, यह डिजिटल इंडिया का दौर है और हर चीज़ डिजिटली जोड़ ले रहे हैं। यहां तक कि अब टैक्स की जो नोटिस जाती है, वह भी अब डिजिटल माध्यम से जाती है, इनकम टैक्स हो, जीएसटी हो या कोई और कर संस्था हो, उसका जो नोटिस आता है, वह आपके ई-मेल पर आता है या आपके फोन पर एसएमएस के माध्यम से आता है। सर, मुझे यह कहना है कि यह थोड़ा ज्यादा हो जा रहा है, क्योंकि जो Income Tax के नोटिस आते हैं, जीएसटी के नोटिस आते हैं, वे कभी भी आ जाते हैं, रात को 12 बजे भी आ जाता है, सवेरे 3 बजे भी आ जाता है और न सिर्फ working days में, बल्कि छुट्टी के दिन में भी आ जाता है। मेरा मंत्री जी को सुझाव है कि इसको make ensure किया जाए कि यह सुबह 9 बजे से शाम 5 बजे तक office hours में जाए और सिर्फ working days में जाए, ताकि अगर फ्राइडे रात को किसी को मिल रहा है और Monday को उसको जवाब देने का टाइम मिल रहा है, तो यह उनके लिए बहुत harassment हो जाता है। सर, जवाब देने के लिए भी कम

से कम 15 दिन का समय दिया जाए, ताकि एक व्यक्ति या एक संस्था, जिसको पुरानी नोटिस मिलती है, उसको जवाब prepare करने के लिए कुछ टाइम चाहिए। मेरी आपसे यह गुज़ारिश है कि इस पर थोड़ा सा ग़ौर करें।

दूसरी बात जीएसटी की आती है कि हम लोग जब बिल पेमेंट करते हैं, कोई भी संस्था हो या व्यक्ति हो, अगर वे जीएसटी में बिल पेमेंट करते हैं, तो जो कंपनी वह जीएसटी लेती है, वह अगर गवर्नमेंट के खाते में नहीं जमा करती है, तो 2 साल, 3 साल के बाद हमको नोटिस भेजते हैं कि आपने जो जीएसटी दिया था, उस कंपनी ने पेमेंट नहीं किया है, लिहाज़ा आप इसको भरिए। यह एक नाइंसाफी है, क्योंकि हम लोग एक बार जीएसटी दे चुके हैं और अगर उस कंपनी ने नहीं दिया, तो वह पूरी responsibility हमारी हो जाती है। मेरा कहना है कि जैसे टीडीएस काटा जाता है, वैसे ही कुछ ऐसा सिस्टम निकालें कि जैसे TDS काट कर खुद जमा कर देते हैं, वैसे ही जीएसटी भी उस कंपनी को न देकर हम लोग ही जमा कर दें। जो ओरिजनल कंपनी है, जिसको बिल मिला है, यह जीएसटी का पार्ट है, उसको हम लोग ही जमा कर दें, ताकि गवर्नमेंट को पूरा पैसा मिल जाए और बाद का झमेला नहीं रहे।

†سر، یہ ڈیجیٹل انڈیا کا دور ہے اور ہر چیز ڈیجیٹلی جوڑ لے رہے ہیں۔ یہیں تک کہ اب ٹیکس کی جو نوٹس جاتی ہے، وہ بھی اب ڈیجیٹل مادھیم سے جاتی ہے، انکم ٹیکس ہو، جی ایس ٹی ہو یا کوئی اور کرسنستھا ہو، اس کا جو نوٹس آتا ہے، وہ آپ کے ای میل پر آتا ہے یا آپ کے فون پر ایس ایم ایس کے مادھیم سے آتا ہے۔ سر، مجھے یہ کہنا ہے کہ یہ تھوڑا زیادہ ہورہا ہے' کیونکہ جو انکم ٹیکس کے نوٹس آتے ہیں، جی ایس ٹی کے نوٹس آتے ہیں، وہ کبھی بھی آجاتے ہیں، رات کو بارہ بجے بھی آجاتا ہے، سویرے تین بجے بھی آجاتا ہے اور نہ صرف ورکنگ ڈیز میں، بلکہ چھٹی کے دن میں بھی آجاتا ہے۔ میرا منتری جی کو سجھاؤ ہے کہ اس کو میک اینشیور کیا جائے کہ یہ صبح نو بجے سے شام پانچ بجے تک آفس اوقات میں جائے اور صرف ورکنگ ڈیز میں جائے، تاکہ اگر فرائی ڈے رات کو کسی کو مل رہا ہے اور پیر کو اس کو جواب دینے کا ٹائم مل رہا ہے، تو یہ ان کے لیے بہت ہراسمینٹ ہوجاتا ہے۔ سر، جواب دینے کے لیے بھی کم سے کم پندرہ دن کا وقت دیا جائے، تاکہ ایک شخص یا ایک سنستھا، جس کو پرانی نوٹس ملتی ہے، اس کو جواب پریپئیر کرنے کئے لیے کچھ ٹائم چاہیئے۔ میری آپ سے یہ گزارش ہے کہ اس پر تھوڑا سا غور کریں۔

دوسری بات جی ایس ٹی کی آتی ہے کہ ہم لوگ جب بل کی ادائیگی کرتے ہینکوئی بھی سنستھا ہو یا شخص ہو، اگر وہ جی ایس ٹی میں بل کی ادائیگی کرتے ہیں، تو جو کمپنی وہ جی ایس ٹی لیتی ہے، وہ اگر گورنمنٹ کے کھاتے میں نہیں جمع کرتیہے، تو دو سال، تین سال کے بعد ہم کو نوٹس بھیجتے ہیں کہ آپ نے جو جی ایس ٹی دیا تھا، اس کمپنی نے پیمنٹ نہیں کیا ہے۔ لحاظہ آپ اس کو بھرئیے۔ یہ ایک ناانصافی ہے، کیوں کہ ہم لوگ ایک بار جی ایس ٹی دے چکے ہیں اور اگر اس کمپنی نے نہیں دیا، تو وہ پوری ذمہ داری ہماری ہوجاتی ہے۔ میرا کہنا ہے کہ جیسے ٹی ڈی ایس کاٹا جاتا ہے، ویسے ہی کچھ ایسا سسٹم نکالیں کہ جیسے ٹی ڈی ایس کاٹ کر خود جمع کردیتے ہیں، ویسے ہی جی ایس ٹی بھی اس کمپنی کو نہ دیکر ہم لوگ ہی جمع کردیں۔

جو اوریجنل کمپنی ہے، جس کو بل ملا ہے، یہ جی ایس ٹی کا پارٹ ہے، اس کو ہم لوگ ہی جمع کردیں، تاکہ گورنمنٹ کو پورا پیسہ مل جائے اور بعد کا جھمیلہ نہیں رہے۔

Lastly, I would like to take this opportunity to repeat what our hon. Chief Minister, Ms. Mamata Banerjee wrote to the Finance Minister - "That the GST on medical and life insurance needs to be scrapped." Our Leader, Shri Derek O'Brien and the hon. Cabinet Minister, Shri Nitin Jairam Gadkari, also raised this point and said, ऐसा कर

† Transliteration in Urdu Script.

लेना, ऐसा टैक्स लेना सरासर * है। ...(**समय की घंटी**)... ...(**व्यवधान**)... मैं लास्ट में यही कहूंगा कि this is, Sir, tax terrorism, इसको बंद किया जाए।

MR. DEPUTY CHAIRMAN: Thank you, hon. Nadimul Haque. Now, Dr. Fauzia Khan. You have five minutes.

डा. फौजिया खान (महाराष्ट्र): उपसभापति महोदय, हम मध्यम वर्ग से आते हैं और एक मध्यम वर्ग के मन की बात क्या होती है? मध्यम वर्ग का मन कहता है कि सिर के बालों से लेकर, जो भी वस्तु सिर के बालों के लिए उपयोग करते हैं, तो पांव के तल्ले तक जो वस्तु उपयोग करते हैं, हर चीज पर हमारी जेबों को निचोड़-निचोड़ कर टैक्स लिया जाता है। हम जीवन की हर चीज पर लगभग 18 परसेंट जीएसटी देते हैं। टोटल एक मध्यम वर्गीय 20 से 30 प्रतिशत टीडीएस भरता है और उसके बाद जीएसटी देता रहता है, तो लगभग अपनी इनकम से 48 परसेंट टैक्स यह सरकार हमसे लेती है। ऐसा मध्यम वर्गीय का मन सोचता है, परंतु अगर सरकार हमें ठीक से बिजली न दे, तो हमें जनरेटर खरीदना पड़ता है, फिर generator पर हम GST देते हैं। हमें motor pumps इसलिए यूज़ करने पड़ते हैं, क्योंकि सरकार हमें ठीक तरह से पानी नहीं देती है। हमें अच्छे दर्जेदार सरकारी स्कूल्स नहीं मिलते हैं, इसलिए हमें अपने बच्चों को प्राइवेट स्कूल्स में भेजना पड़ता है। अगर हमें स्वास्थ्य की अच्छी सुविधा सरकारी दवाखानों में, अस्पतालों में मिले, तो हमें private hospitals में जाने की नौबत नहीं आएगी, लेकिन पूरे टैक्सेशन लेने के बावजूद हम इन सुविधाओं से वंचित हैं।

"समझने ही नहीं देती, सियासत हमको सच्चाई
कभी चेहरा नहीं मिलता, कभी दर्पण नहीं मिलता।"

सर, महाराष्ट्र में तेजी से बढ़ती लोक संख्या, शिक्षा में बढ़ती स्पर्धा और बढ़ती बेरोजगारी के कारण अलग-अलग समुदाय आरक्षण की मांग करने लगे हैं और इसके कारण आहिस्ता-आहिस्ता विभिन्न समुदायों में कटुता निर्माण हो रही है। एक-दूसरे के सामने आ रहे हैं। मराठा समाज भारी संख्या में रास्तों पर उतर रहा है, ओबीसी समाज भारी संख्या में रास्तों पर उतर रहा है और बहुत समय पर law and order की problem निर्माण हो रही है। सर, मराठा, धनगढ़, लिंगायत, मुस्लिम और अन्य समाज सभी आरक्षण मांग रहे हैं और इनका पिछड़ापन देखकर यह unjustified है, ऐसा भी हम नहीं कह सकते हैं। इसका निवारण किसके पास है, इसका solution किसके पास है। राज्य के पास तो नहीं है। राज्य एक ही काम कर सकता है कि इसके आरक्षण में से कुछ हिस्सा लेकर दूसरे समुदाय को आरक्षण दे दे और इससे और कटुता निर्माण होती है। इसका निवारण अगर कहीं हैं, तो हमारे पास है, संसद में है, इसलिए एक तो 50 प्रतिशत की मर्यादा बढ़ाना इसका एकमात्र ईलाज है, मुझे ऐसा लगता है और इसके लिए पार्लियामेंट में घटना दुरुस्ती ला सकते हैं, क्योंकि जब तक यह मर्यादा नहीं बढ़ती है, न्याय नहीं मिल सकता है।

---

* Expunged as ordered by the Chair.

उसके अलावा caste-based Census की हम सब की एक डिमांड है। मैं भी सरकार से request करती हूं कि इस परिस्थिति की जवाबदेही संसद में ही है और देश की एकता और शांति बहुत आवश्यक है और इसको बनाए रखने के लिए हमें यह करना होगा, क्योंकि कहीं परिस्थिति हाथों से न निकल जाए, इसकी चिंता है। भारत का अमन और शांति बनाकर रखना, महाराष्ट्र की अमन, शांति बनाकर रखना हम सबकी जवाबदेही है। सर, मैं Ministry of Education की बात करना चाहती हूं।

†اُپ سبھاپتی مہودے، ہم متوسط طبقے سے آتے ہیں اور ایک متوسط طبقہ کے من کی بات کیا ہوتی ہے؟ متوسط طبقہ کا من کہتا ہے کہ سر کے بالوں سے لیکر، جو بھی چیز سر کے بالوں کے لیے استعمال کرتے ہیں، تو پاؤں کے تلوے تک جو چیز استعمال کرتے ہیں، ہر چیز پر ہماری جیبوں سےنچوڑ نچوڑ کر ٹیکس لیا جاتا ہے۔ ہم زندگی کی چیز پر لگ بھگ اٹھارہ فیصد جی ایس ٹی دیتے ہیں۔ ٹوٹل ایک متوسط طبقہ بیس سے تیس فیصد ٹی ڈی ایس بھرتا ہے اور اس کے بعد جی ایس ٹی دیتا ہے، تو لگ بھگ اپنی انکم سے48 فیصد ٹیکس یہ سرکار ہم سے لیتی ہے۔ ایسا متوسط طبقہ کا من سوچتا ہے، لیکن اگر سرکار ہمیں ٹھیک سے بجلی نہ دے، تو ہمیں جنریٹر خریدنا پڑتا ہے، پھر جنریٹر پر ہم جی ایس ٹی دیتے ہیں۔ ہمیں موٹر پمپ اس لیے استعمال کرنے پڑتے ہیں، کیوں کہ سرکار ہمیں ٹھیک طرح سے پانی نہیں دیتی ہے۔ ہمیں اچھے درجے دار سرکاری اسکول نہیں ملتے ہیں، اس لیے ہمیں اپنے بچوں کو پرائیویٹ اسکول میں بھیجنا پڑتا† ہے۔ اگر ہمیں صحت کی اچھی خدمات سرکاری دواخانوں میں، اسپتالوں میں ملے تو ہمیں پرائیویٹ اسپتال میں جانے کی نوبت نہیں آئے گی، لیکن پورے ٹیکسیشن لینے کے باوجود ہم ان خدمات

سمجھنے ہی نہیں دیتی، سیاست ہم کو سچائی،
کبھی چہرہ نہیں ملتا، کبھی درپن نہیں ملتا۔

سر، مہاراشٹر میں تیزی سے بڑھتی لوک سنکھیا، شکشا میں بڑھتی اسپردھا اور بڑھتی بے روزگاری کی وجہ الگ الگ طبقے ریزرویشن کی مانگ کرنے لگے ہیں اور اس کی وجہ سے آہستہ آہستہ مختلف طبقوں میں کٹوتہ نرمان ہورہی ہے۔ ایک دوسرے کے سامنے آرہے ہیں۔ مراٹھا سماج بھی تعداد میں راستوں پر اتررہا ہے، او بی سی سماج بھاری تعداد میں راستوں پر اتررہا ہے اور بہت وقت پر لا اینڈ آرڈر کی پرابلم نرمان ہورہی ہے۔ سر، مراٹھا، دھنگڑ، لنگایت، مسلم اور دوسرے سماج سبھی ریزرویشن مانگ رہے ہیں اور ان کا پچھڑاپن دیکھ کر یہ اَنجسٹیفائیڈ ہے، ایسا بھی ہم نہیں کہہ سکتے ہیں۔ اس کا نِوران کس کے پاس ہے، اس کا سولیوشن کس کے پاس ہے۔ راجیہ کے پاس تو نہیں ہے۔ راجیہ ایک ہی کام کرسکتا ہے کہ اس کے آرکشن میں سے کچھ حصہ لیکر دوسرے سمودائے کو آرکشن دے دے اور اس سے اور کٹوتہ نرمان ہوتی ہے۔ اس کا نِوارن اگر کہیں ہے، تو ہمارے پاس ہے، سنسد میں ہے، اس لیے ایک تو پچاس فیصد کی مریاد بڑھانا اس کا واحد علاج ہے، مجھے ایسا لگتا ہے اور اس کے لیے پارلیمنٹ میں درستی لاسکتے ہیں، کیوں کہ جب تک یہ مریادا نہیں بڑھتی ہے، نیائے نہیں مل سکتا ہے۔ اس کے علاوہ کاسٹ بیسڈ سینسس کی ہم سب کی ایک ڈیمانڈ ہے۔ میں بھی سرکار سے درخواست کرتی ہوں کہ ان حالات کی جوابدہی سنسد میں ہی ہے اور دیش کی ایکتا اور شانتی بہت ضروری ہے اور اس کو بنائے رکھنے کے لیے ہمیں یہ کرنا ہوگا، کیوں کہ کہیں پرستھتی ہاتھوں سے نہ نکل جائے، اس کی فکر ہے۔ بھارت کا امن اور شانتی بناکر رکھنا، مہاراشٹر کی امن، شانتی بناکر رکھنا ہم سب کی جوابدہی ہے۔ سر، میں وزارت تعلیم کی بات کرنا چاہتی ہوں۔

In 2024-25, the Ministry has been allocated Rs.1,20,628/- crores. This is just 2.5 per cent of the total Budget!

Sir, this is a decrease of seven per cent from the Revised Estimate for 2023-24. The National Education Policy and the Kothari Commission have recommended six per cent from the GDP on 'Education', but we are not doing it. The volcanic rise of

† Transliteration in Urdu Script.

Content Page

the coaching-class industry gives testimony to the fact that our quality of education in schools and colleges is much below the required standards.

Sir, education quality is in deep distress, and there is also a pertinent issue of unequal -- rural, urban, semi-urban. In order that the quality improves, we have to focus on the pre-primary sector, three to six years, where 80 per cent intellectual development takes place. ...*(Time-bell rings)*... This should be brought under RTE. Free and compulsory education for three to six years...

MR. DEPUTY CHAIRMAN: Thank you.

DR. FAUZIA KHAN: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Ghanshyam Tiwari; 15 मिनट।

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभापति महोदय, जब हम एप्रोप्रिएशन बिल पर चर्चा कर रहे हैं, तो आर्टिकल 114 (एक) के अंतर्गत, जो बजट की थर्ड स्टेज है, यदि उस समय कुछ बातों पर, जैसे कि आज हम किस स्थिति में हैं, विश्व की क्या स्थिति है, भारत की क्या स्थिति है, महंगाई पर हमने कितना नियंत्रण किया है, हमने वित्तीय घाटे को कितना कम किया है, हमारा फॉरेन रिज़र्व कितना है, महंगाई को किस प्रकार से कंट्रोल किया है - इन सारी बातों पर चर्चा करते, तो मैं समझता हूं कि भारत की स्थिति का पता चलता। इन सबके कारण, सात वर्ष से लगातार प्रधान मंत्री, माननीय नरेन्द्र मोदी जी विश्व के सबसे पॉप्युलर नेताओं में आते हैं - हमें उस बात का भी पता चलता। हमें इस बात का भी पता लगता वे प्रिय नेताओं में क्यों आते हैं।

सभापति महोदय, मैं आपको बताना चाहूंगा कि संपूर्ण विश्व में औसत रूप से 2.5 प्रतिशत से लेकर 2.7 परसेंट तक जीडीपी बढ़ा है। जिनका जीडीपी बढ़ा है, उनकी दुनिया में कहीं पर भी 8 परसेंट से कम मुद्रा स्फीति नहीं है, लेकिन हमारे देश का जीडीपी 7.4 परसेंट से ऊपर है, हमने फिर भी महंगाई पर नियंत्रण किया हुआ है - यह मोदी सरकार की उपलब्धि है, यह इस बजट में समझने की बात है।

महोदय, मैं दूसरी बात यह कहना चाहूंगा कि भारत को 2047 तक आत्मनिर्भर और विकसित राष्ट्र बनाने के लिए इस बजट में प्रावधान किया गया है। यह जो एप्रोप्रिएशन बिल है, वह उसकी आधारशिला रखता है कि इतना-इतना रुपया, इन-इन को दिया जाएगा और सरकार को भारत के कंसोलिडेटिड फंड में से रुपया निकालने का अधिकार दिया जाएगा। अगर आप देखेंगे, तो पाएंगे कि FDI, Ease of Doing Business के कारण भारत में 13 परसेंट एफडीआई कोरोना काल में आई, इस समय तो सबसे ज्यादा है ही, पर यह अन्य किसी भी देश में नहीं आई - यह हमारे देश की Ease of Doing Business की सुविधाओं के कारण हमें प्राप्त हुई।

महोदय, विपक्षी पार्टियों ने कुछ बातें बोलीं। वे बेरोजगारी के बारे में बोले, महंगाई के बारे में बोले, गरीबी के बारे में बोले, लेकिन गरीबी के बारे में बोलते समय यह नहीं सोचा कि जिस समय कांग्रेस ने नारा दिया था - 'गरीबी हटाओ', उस समय उन्होंने गरीबी नहीं हटाई, बल्कि गरीब को

हटा दिया और भारतीय जनता पार्टी के आने के बाद, मोदी जी ने आने के बाद, जब एक नारा दिया गया, तो 25 करोड़ लोगों को गरीबी रेखा से बाहर लाकर जो एक चमत्कारिक काम करके दिखाया है - यह देखने की बात थी।

महोदय, इंटरनेशनल एजेंसियाँ कह रही हैं कि निर्धनतम व्यक्ति में केवल 1 प्रतिशत भारतीय बचे हैं। उनमें भी आज भारत की स्थिति यह है कि जब हम 'अन्नपूर्णा भारत' कहते हैं, यह कहते हैं कि भारत खाद्यान्न में आत्मनिर्भर है, भारत 131 देशों को खाद्यान्नों का निर्यात कर रहा है, तो उस भारतवर्ष में, उस 'अन्नपूर्णा भारत' में सब लोगों को खाने-पीने के लिए मुफ्त में राशन दिया जा रहा है। यह सारा काम जिस देश में होता है, वहाँ आज एक भी आदमी भूखा नहीं सोता है। भारत सरकार ने इस तरह से इन लोगों को गरीबी रेखा से ऊपर लाने का काम किया है।

उपसभापति महोदय, Angel Tax खत्म किया गया है। इस Angel Tax को कांग्रेस पार्टी लेकर आई थी। इस Angel Tax के खत्म होने के बाद बेरोजगार नौजवानों को रोजगार मिलेगा, रोजगार बढ़ेगा - इन्हें यह बात बजट में देखनी चाहिए थी। बजट में इस बात को रखा गया है।

उपसभापति महोदय, सेना के बारे में एक बात बार-बार कही जाती है। मैं सेना के परिवार से आता हूं। सेना के बारे में बात करते समय हमें सावधानी से बात करनी चाहिए। बार-बार अग्निवीर की चर्चा की, लेकिन इस बात को भूल गए कि 1962 में चीन से पराजय के बाद, काँग्रेस पार्टी शॉर्ट सर्विस कमीशन का प्रस्ताव लेकर आई थी। उसमें चार साल के लिए ऑफिसर्स का चयन होता है और बाद में वे ऑफिसर्स चले जाते थे। इसे आप ही लेकर आए थे। इसके बाद, उनमें आगे जाकर आईएएस बने। इसी प्रकार से, अग्विवीर में जो लोग आएंगे, उनमें से 70 प्रतिशत लोग तो भिन्न-भिन्न सेवाओं में खपा लिए जाएंगे। आज भारत की सेना की उम्र को बराबर करने के लिए जो इतना बड़ा काम किया गया है, उसके बारे में आप नहीं सोचते हैं। चीन से बुरी तरह से हार गए। उस समय पहनने के लिए जूते नहीं थे। लेफ्टिनेंट जनरल कौल थे और रक्षा मंत्री वी.के. कृष्ण मेनन थे। अगर आप सेना के बारे में उस समय की कहानी पढ़ेंगे... ...(**व्यवधान**)... केरल के थे, यह मैं जानता हूँ। उस कहानी को आप कहाँ तक लेकर जाओगे? आज भारत की जो स्थिति बनी है, उस स्थिति को देखने की जरूरत है।

उपसभापति महोदय, अभी अर्थ नीति की बात हो रही थी। लाइसेंस राज चलता था, कोटा परमिट लाइसेंस, वह राज खत्म हो गया है। आज मोदी जी के टाइम पर जो राज है, वह डीबीटी का राज है, डायरेक्ट बेनिफिट ट्रांसफर का राज है। कोटा परमिट लाइसेंस खत्म हो गया है। उस समय दोहरी व्यवस्थाएं होती थीं। वे इलेक्टोरल बॉंड की चर्चा कर रहे थे। पैसे कहाँ से आते हैं, मैं बताता हूँ कि पैसे कहाँ से आते हैं। उस समय काँग्रेस राज में सीमेंट भी कंट्रोल में थी, चीनी भी कंट्रोल में थी, गेहूं भी कंट्रोल में था, केरोसीन भी कंट्रोल में था। इसके अलावा, यह होता था कि बजाज स्कूटर इतने बनाएंगे, इतने एक नंबर में बेचेंगे, इतनें दो नंबर में जाएंगे। आपको यह पाँच किलो चीनी कंट्रोल में मिलेगी, बाकी खुली बाजार में मिलेगी। यह सीमेंट की इतनी बोरी आपको कंट्रोल में मिलेगी, इतनी बोरी खुले बाजार में मिलेगी। खुले बाजार में जो रेट थे, वे इंडस्ट्रियलिस्ट के थे और उस सारे के सारे पैसे से काँग्रेस पार्टी चुनाव लड़ा करती थी। यह स्थिति थी, तो इलेक्ट्रोल बॉंड से उसे साफ किया कि खुला-खुला देखिए कि किस पार्टी को कितना पैसा मिल रहा है। मैं कहना चाहता हूँ कि यह एक बहुत बढ़िया सिस्टम था, जो सरकार ने किया है। इसी

प्रकार से, आप बेनामी ट्रांजैक्शन का कानून 1988 में लेकर आए थे। उसे आपने आज तक लागू नहीं किया, यह मैं आपको बताना चाहता हूँ।

(**सभापति महोदय** *पीठासीन हुए।*)

जिस प्रकार से, अटल बिहारी वाजपेजी जी से पहले सेना के अंदर शहीद का शव भी नहीं आता था, कोई पैकेज भी नहीं था। कारगिल पैकेज आज सारी दुनिया में जाना जाता है। उनका शव आता है, उनका दाह संस्कार इज्जत से होता है, उनके गाँव के अंदर जुल्लूस निकलता है, उनका सम्मान होता है और बाद में उनकी पत्नी और बच्चों को सारी सुविधा देने का काम किया जाता है। वन रैंक, वन पेंशन की बात सारे लोग सारा दिन करते रहे। आपने सुना नहीं, इस समय भारत में 1,41,000 करोड़ रुपया वन रैंक, वन पेंशन योजना में सेना को पेंशन के रूप में दिया जाता है। यह रिकॉर्ड कायम किया गया है। शहीदों का सम्मान, अग्निवीरों का सम्मान और सेना का सम्मान...

श्री सभापति: घनश्याम जी, आप यह जो अमाउंट बता रहे हैं, जो पेंशन मिल रही थी, यह उसमें एडीशन है, क्योंकि मैं उस इलाके से आता हूँ, जहाँ फौजी घर-घर में हैं। आप भी आते हैं। आपके कहने का आशय यही है। But this is an addition, a benefit that has gone to them, beyond the pension they were getting earlier. पहले जो पेंशन मिल रही थी, उसमें बढ़ोतरी के बाद यह हुआ है। ...(**व्यवधान**)... मान्यवर, मैं चाहता हूँ कि सदन से जनता को सही जानकारी मिले, वरना यह एंगल जाएगा कि एक्स सर्विसमैन को पूरे देश में इतनी मिल रही है। पूरी पेंशन का जो क्वांटम है, वह काफी है। यह बढ़ोतरी है। चूँकि आप बैठे-बैठे पूछ रहे हैं, तो एक सरकार थी, जिसने इसी के लिए 500 करोड़ का एलोकेशन किया था, जो एक लाख करोड़ कुछ है। ...(**व्यवधान**)... बैठते रहिए। No; I have seen the conduct. ...*(Interruptions)*...

So, I am stating something, Jairam Ramesh*ji*, which is reflected from the record of Parliament. ...*(Interruptions)*... This is record of the Parliament. The Chairman can take recourse to record of the Parliament that in the Financial Statement, the allocation was Rs.500 crores. As against that Rs.500 crores, the amount indicated by him is the amount. You want to come in the way of Chairman telling the people at large the reality. Every time, you rise and try to intervene. Why? Correct me, if I'm wrong. ...*(Interruptions)*... Hon. Members, I am very clear. On certain issues, we have to be bipartisan. On certain issues, we have to think about the nation. There are occasions when I go to a State and things are much better. I have said best of things on my tweet about Kerala. I don't become partisan. This is not only with respect to Kerala, but other States also. But I want people to be clear about it. I had to indicate the figure of Rs. 500 crore painfully. And why do I say so? It is part of parliamentary record. मैं किसान के घर में जन्मा हूं। किसान खेत में काम करता है और फौज में काम करता है। ...(**व्यवधान**)... नहीं, फौज में भी काम करता है। हम मरने को तैयार रहते हैं। इसलिए मैं नहीं चाहता हूं कि देश के जवानों को, उनकी फैमिलीज़ को, जो देश के

लिए मरने को तैयार हैं, उनको सही बात की जानकारी नहीं मिले। You are saying the right thing. Please go ahead.

श्री घनश्याम तिवाड़ी: सभापति महोदय, आपने मेरी बात को संशोधित किया और मुझे उत्साहित भी किया। इसके लिए मैं आपको बहुत-बहुत धन्यवाद देना चाहता हूं। मैं भी उसी क्षेत्र से आता हूं, जहां एक भी गांव ऐसा नहीं है, जिसमें शहीद की प्रतिमा न लगी हो।

श्री सभापति: एक सेकंड, मैं एक बात और बताता हूं। जयराम जी, एक जमाना था गांव में जब टेलिग्राम आता था ...(**व्यवधान**)...

श्री जयराम रमेश: *

श्री सभापति: सुनिए ...(**व्यवधान**)... यह आप कर रहे हैं ...(**व्यवधान**)... Nothing is going on record. एक जमाना था कि गांव में टेलिग्राम आता था ...(**व्यवधान**)... माननीय सदस्यगण, एक जमाना था और मैंने देखा है कि गांव में टेलिग्राम आता था, तो टेलिग्राम को खोलते नहीं थे, रोना चालू कर देते थे। ...(**व्यवधान**)... यह है हमारी बात। माननीय तिवाड़ी जी, आप अपनी बोलिए।

श्री घनश्याम तिवाड़ी : सभापति महोदय, मैं निवेदन कर रहा था ...(**व्यवधान**)...

MR. CHAIRMAN: And here is a Member who has no qualms in calling the Chairman the spokesperson of a party; here is a Member who called me earlier cheerleader of a particular party. Where are we? ...*(Interruptions)*... Forget about it. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*.. Don't force me to see that you follow protocol. Ask your friends around -- they are very, very experienced -- and they will tell you what mistakes you have committed today. Because of your mistake, I have been forced to take recourse to a budgetary provision that was made. I am the last person to get into that area. Tiwari*ji*, please go ahead. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

श्री घनश्याम तिवाड़ी: सभापति महोदय, आप भी जानते हैं कि मैं भी बहुत वर्षों से विधानसभा और यहां रहा हूं, कभी भी आसन पर किसी भी प्रकार का रिमार्क करना संसदीय मर्यादाओं का हनन है, बहुत बड़ा हनन है और उसकी मैं निंदा करता हूं। ...(**व्यवधान**)... सभापति महोदय, उसमें दूसरा प्रावधान है कि इस प्रकार का कोई कोई भी प्रश्न अगर चेयर से पूछा जाता है और उसके

* Not recorded.

बारे में रिमार्क किया जाता है, तो वह सदन की कार्यवाही का हिस्सा नहीं बन सकता है, उसको सदन की कार्यवाही से निकाल देना चाहिए, जिस प्रकार की यह बात है।

सभापति महोदय, सेना के बारे में बात हो रही थी। जब अटल बिहारी वाजपेयी जी आए थे, तब से लेकर अब तक सेना के लिए कितना काम किया गया। उसमें सुधार किया और उनको वन रेंक वन पेंशन में 1 लाख, 41 हज़ार करोड़ रुपये एक्स्ट्रा मिले। ...(**व्यवधान**)... आज यह काम हुआ है। भारत की सेना आज इतनी मजबूत है कि उसके हाथ खुले हुए हैं।

5.00 P.M.

इन्होंने भारत की सेना के हाथ बाँध कर रखे थे। भारत को परमाणु बम का जो परीक्षण करना था, इन्होंने परमाणु बम का परीक्षण नहीं करने दिया। ...(**व्यवधान**)... आज जब भारत इतना ताकतवर होकर खड़ा हो गया, ...(**व्यवधान**)... भारत आर्थिक ताकत बन कर खड़ा हुआ है। ...(**व्यवधान**)... उसमें कहा गया है कि राज्य को सुख कहाँ से मिलेगा। सभापति महोदय, चाणक्य ने कहा, 'सुखस्य मूलं धर्मः', सुख का मूल धर्म है; 'धर्मस्य मूलं अर्थः', धर्म का मूल अर्थ है और 'अर्थस्य मूलं राज्यं' अर्थात अर्थ का मूल राज्य है। इस तरह से हम चारों काम पूरा कर रहे हैं। बजट के माध्यम से हम आम जनता को सुख दे रहे हैं। महँगाई विश्व में सबसे कम यहाँ पर है। हमने महँगाई को नियंत्रित करके रखा है। पड़ोस के सारे देशों में देखिए, सारे यूरोप में देखिए, आप यह देखिए, ...(**व्यवधान**)... भारत को देखिए कि भारत बचा हुआ है। ...(**व्यवधान**)...

सभापति महोदय, जब हम आर्थिक स्थिति की चर्चा करते हैं, तो यहाँ पर ए1 और ए2 हो जाते हैं, लेकिन मैंने बचपन में किताबों में पढ़ा, जब हमको पढ़ाते थे, उस समय कहते थे कि भारत के औद्योगिक विकास के जनक, -- हम कांग्रेस के राज में पढ़े, -- जमशेदजी टाटा को पढ़ाते थे, दादा भाई नौरोजी को पढ़ाते थे, घनश्याम दास बिरला जी को पढ़ाते थे और उनको आदर के साथ पढ़ाते थे। आज जो भारत के wealth creators हैं, जो भारत की संपदा बढ़ा रहे हैं, उनकी आलोचना करके उसका मुद्दा बना रहे हैं। ...(**व्यवधान**)... मैंने अमेरिका में कभी बिल गेट्स, एलन मस्क, किसी की चर्चा-आलोचना नहीं सुनी, लेकिन यहाँ करते हैं। किसके साथ मिल कर करते हैं, जॉर्ज सोरोस, जो भारत के खिलाफ है। ...(**व्यवधान**)... जो हिंडनबर्ग है, वह एक बदनाम एजेंसी है। उस एजेंसी के माध्यम से खबर छपवा कर सदन का एक सत्र अडाणी-अडाणी करके खराब करने वाले लोग, लाखों-करोड़ों इन्वेस्टमेंट करने वाले लोगों का पैसा डुबाने वाले लोग आज इस बात की चर्चा करते हैं। सभापति महोदय, इसलिए मैं कहना चाहता हूँ कि आज जब हम चर्चा कर रहे हैं, तो हम गर्व से कह सकते हैं कि भारत एक उदय होता हुआ नक्षत्र है। ...(**व्यवधान**)... हाँ, शक्तिसिंह जी, मैं आपको बता रहा हूँ, आपको शक्ति दिखा रहा हूँ। ...(**व्यवधान**)...

सभापति महोदय, मैं निवेदन कर रहा था कि भारत में बार-बार जाति गणना की चर्चा की गई। पिछली बार सरकार ने जाति गणना कराई थी, मनमोहन सिंह जी के टाइम पर, लेकिन प्रकाशित नहीं की, क्योंकि उसमें 46 लाख जातियाँ आईं। करिए प्रकाशित! फिर उसके बाद कर्णाटक की सरकार ने अभी सरकार में आने के बाद कराई। ...(**व्यवधान**)... हाँ, कराई और जब प्रकाशित करने की बात आई, तो वहाँ के उपमुख्यमंत्री, डी.के. शिवकुमार जी और सब लोगों ने

लिख कर दिया कि अगर इसको प्रकाशित कर दिया, तो हम इस्तीफा दे देंगे, सरकार गिर जाएगी। ...(**व्यवधान**)... ये जाति जनगणना की बात करते हैं! ...(**व्यवधान**)... हमारे यहाँ एक कहावत है कि छाज बोले तो बोले, छलनी भी बोली, जिसमें सत्तर छेद हैं। ये इस प्रकार की बात करते हैं। कौन सी गणना नहीं है, चाहे एससी की गणना है या एसटी की गणना है या ओबीसी की गणना है! सभापति महोदय, जिनकी कभी भी गणना नहीं थी, -- ब्राह्मण, बनिये, राजपूत, कायस्थ -- इनमें जो वंचित वर्ग के लोग थे, इनमें जो गरीब थे, इनकी गणना नहीं थी। ईबीसी के माध्यम से संविधान संशोधन करके इनकी भी गणना पूरी करा दी और सारे भारत में समरसता कायम कर दी। क्या आप उस समरसता को तोड़ना चाहते हैं? ...(**व्यवधान**)... इसलिए मैं यह कहना चाहता हूँ कि ...(**व्यवधान**)... सभापति महोदय, इसलिए मैं यह कहना चाहता हूँ कि यह बजट - मैं एक पंक्ति कह कर समाप्त करूंगा कि ...(**व्यवधान**)...

एक माननीय सदस्यः सर, मैंने कहा था तो ...(**व्यवधान**)...

श्री घनश्याम तिवाड़ीः कि ये सारे काम करके, यह एप्रोप्रिएशन बिल भारत को इस शिखर पर पहुंचाने के लिए, 2047 के वांछित लक्ष्यों को पूर्ण करने के लिए है। मैं इसका पूर्ण समर्थन करता हूं और सरकार को बहुत-बहुत धन्यवाद देता हूं।

MR. CHAIRMAN: Now, Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Sir, according to the Treasury Benches, according to Tiwari ji, India has become a paradise. According to them, there are no more issues, no unemployment and no price rise.

Sir, you had been kind enough to tweet about Kerala. When you visited Kerala, you were actually completely enchanted by the beauty of Kerala. Hon. Prime Minister, when he went to Kerala, also talked about the beauty of Kerala. He came there for the election campaign of Mr. Suresh Gopi. In this Budget, hon. Finance Minister declared many tourism circuits. I thought that the Finance Minister would, at least, respect you and give one tourism circuit to Kerala. I thought the Finance Minister would respect my dear friend, Mr. Suresh Gopi, because he has already promised many tourism circuits in Kerala. At least, protect the honour of Mr. Suresh Gopi. If one circuit were to be declared by the Finance Minister, we would have been happy. I am so sad to say that my friend Mr. Suresh Gopi has been completely humiliated by the Finance Minister. ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Mr. Chairman, Sir, I would like to respond. ...*(Interruptions)*...

MR. CHAIRMAN: One minute, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, I am not yielding. *...(Interruptions)...*

MR. CHAIRMAN: After him. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, my time is running out. Mr. Suresh Gopi, you can stand up and speak as a Minister later on. Sir, these are two things. One is unemployment, second is price rise. ये हिन्दी में बोल रहे हैं - महंगाई, महंगाई। महंगाई का मतलब क्या है? ...(**व्यवधान**)... यह mango नहीं है, महंगाई है। अब्दुल वहाब साहब सोच रहे हैं कि यह तो mango है। यह महंगाई है। Sir, what do you mean by 'mehengai'? There are two facets to this issue. One is that the prices of the essential commodities go up and people cannot afford to buy things. Sir, today the newspapers have reported that vegetable *thali* prices went up by 11 per cent within a month. Why am I referring to vegetable *thalis*? * Sir, I will not refer to non-vegetarian. Within a month, the prices have gone up. Now, महंगाई का another facet क्या है, सर? The purchasing power of the people is going down. That's why...

MR. CHAIRMAN: Dr. John Brittas, you are making a good address. *...(Interruptions)...*

DR. JOHN BRITTAS: Thank you, Sir. That is why, the first point is that the prices going up and the second is...

MR. CHAIRMAN: One minute. *...(Interruptions)...* What you said just now, that part is deleted. *...(Interruptions)...*

DR. JOHN BRITTAS: So, you should understand the essence and the meaning of *'mehengai'*. It means that while the prices are going up, simultaneously, the purchasing power of the people is going down. That is it. Had you understood the meaning of *'mehengai'*, you would not have presented a Budget like this in the Parliament. Second issue is unemployment. I thought after this drubbing they got in the elections, at least, in the U.P., they would present a people-friendly Budget.

सर, मैंने सोचा था, you also must have expected. I am sure about it. You are

---

* Expunged as ordered by the Chair.

Content Page

such a seasoned Statesman. But, Sir, what happened? I will give you one example. I am not speaking hollow on this. I am not raising slogans. Just see the corporate tax contribution. In 2018-19, the corporate tax contribution was 3.5 per cent to the GDP; 3.5 per cent.

It should have gone up to 4 or 4.5 per cent. Now, it has fallen to 3.1 per cent despite the fact that the profits of the corporates quadrupled whereas the income tax has gone up. I will tell you, Sir. I will just figure out this. The contribution of income tax in 2018-2019 to the GDP was 2.4 per cent. Now, it has gone up to 3.6 per cent of the GDP. What does it mean? The Finance Minister was very vocal when she said here, 'look, I have given a rebate of 15,000 to 17,000 rupees'. What is the price rise? How much has the school fee gone up? How much have the bus charges gone up? How much have the food items prices gone up? If you fly from Delhi to Thiruvananthapuram one time, the fare has doubled. One travel means, your 15,000-17,000 rupees got exhausted. Please understand this. Sir, unemployment has got statistics. In this Economic Survey, आपने बोल दिया कि अभी देश में कोई statistics नहीं है। That is why the Economic Survey argued for robust statistics. You would be surprised, in Bihar, the unemployment amongst the educated youth is just 3 per cent. I was surprised. Has Bihar become the United States of America? Even in the United States of America, it is much higher. Otherwise, you should say that in Bihar, all the youth, youngsters are uneducated. Will you say that? Either of it has to be true. Both cannot be true. So, this is the real picture of statistics they have. Sir, Kerala has been craving for some consideration. Hon. Minister, Shri Bhupender Yadav, is here. Every day, Minister after Minister, -- you are the only one exception; you have been so kind to Kerala. You came to Kerala, stayed in Kerala, talked about Kerala, you tweeted *

MR. CHAIRMAN: Be on track.

DR. JOHN BRITTAS: * So, please don't create, I would say, don't indulge in political blame-game. This is a time when the unity of the nation has to be demonstrated to the hapless people of Wayanad and Kerala. We have been always stating here how the States are being relegated, how we are being treated shabbily. I will just give you one small example. Centrally-sponsored schemes, हमको नहीं चाहिए। These people launch schemes, and tell the States, 'you put the bill for 40 per cent, and you brand us, put the photograph of Modi ji'. यह 40 परसेंट हमको खर्च करना पड़ेगा, brand करना

* Expunged as ordered by the Chair.

पड़ेगा, इसलिए हमको नहीं चाहिए। You are mopping up so much of money in the form of duties and surcharge, which are not given to the States.*(Time-bell rings.)* Stop this business of cess and surcharge. Make every income, revenue, divisible between the States and the Centre. Do justice to Kerala. Do justice to the States. Thank you very much, Sir.

MR. CHAIRMAN: Hon. Members, since the Member has been gracious enough to make a reference, I appreciated the backwaters of Kerala, and I appreciated that part of backwaters from which the hon. Minister, Shri Gopi, has the distinction to belong. Shri Gopi, you were to say something.

SHRI SURESH GOPI: Thank you, hon. Chairman. I very strongly beg to differ with all that has been thrown on my Finance Minister as well as Modi Ji Government. ...*(Interruptions)*... Yes, I beg to differ because he has spoken untruth while talking about the Budget which is on and which we are still discussing.

The next Budget is not far away. It is only six months away or less than six months away. There are many more Budgets to come. You were telling the people of Kerala that they can lose hope. ...*(Interruptions)*... No... ...*(Interruptions)*...

MR. CHAIRMAN: Dr. John Brittas, please let the Minister complete. Hon. Minister, look at me.

SHRI SURESH GOPI: I am responding to your allegations. ...*(Interruptions)*... Sir, through you, I am just responding to his allegations, which are fake. I need to tell you. We are envisaging a major spiritual network running from Tamil Nadu into Kerala. The project is in design stage. Since it is a State subject, let us see after we project this idea whether the State Government will loyally come forward and support us in having this effectively placed. Again, referring to what was the comment of our Environment Minister...

MR. CHAIRMAN: He will reply. He will intervene.

SHRI SURESH GOPI: Yes, Sir, he will reply. But then the onus is on me as well. It was about the kind of damages done to pristine locations belonging to the tourism projects or locations. On pristine locations, I will quote Varkala. What has the local administration in Varkala done to a major pristine location which is an ideal tourism place for the whole of Kerala? What about the Papanasam Beach. What is the

condition? I want to know whether the State Government or the local self-government has crossed warning lines set by the Department of Geology. All these things have to be taken into account. I don't want to put it on record. But I would request the hon. Chairman to send a team. The Left Government and also the Congress Government...*(Interruptions)*... I am not talking about the Budget.

MR. CHAIRMAN: Please address the Chair.

SHRI SURESH GOPI: Sir, you have to send a team to inspect how the environment structure has been ruptured in Kerala. ...*(Interruptions)*...

MR. CHAIRMAN: You have made your point. Hon. Environment Minister, do you want to say something?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव): सर, माननीय सदस्य ने तीन बिन्दु रखे - पहला, intention का; दूसरा, unparliamentary word का और तीसरा, facts का, जो मुझे आपके सामने रखने हैं। जहाँ तक intention की बात है, मैं इस हाउस के सामने बड़ी ईमानदारी के साथ, केरल में जो घटना घटी है, उसमें जो मृतक हैं, जो गरीब मरे हैं, जो migrant labourers मरे हैं, उनके प्रति पूरी संवेदना व्यक्त करता हूँ। इस दुर्घटना के प्रति मैं ही नहीं, यह पूरा हाउस पूरी संवेदना रखता है। ऐसे में उनका यह कहना कि मैंने केरल के लोगों का * किया है, 'Unparliamentary Words' के पेज 217 पर इस तरह की intention को जान-बूझ कर कहना unparliamentary है, इसलिए उसको delete करना चाहिए।

तीसरा विषय है, facts क्या हैं? वह जो एरिया है, वह पर्यावरण की दृष्टि से अति संवेदनशील नदी के प्रवाह क्षेत्र का एरिया है। पिछले 10 साल में केवल एक forest clearance हुई, वह भी सैद्धांतिक तौर पर 17 हेक्टेयर में टनल बनाने के लिए हुई। केन्द्र सरकार ने किसी परियोजना की स्वीकृति नहीं दी। केरल सरकार ने पिछले तीन साल में तीन mining lease दी। वहाँ पर अतिरिक्त माइनिंग का लगातार खनन हो रहा था, जिसके कारण जो illegal human habitat था, उसकी लगातार अवहेलना की गई, illegal structures बनाए गए, जिसकी अवहेलना की गई, illegal mining की गई। यह कोई मेरा विषय नहीं है। ये समाचार कई समाचार पत्रों में लगातार आए हैं। इसलिए केरल सरकार को इस पर संवेदनशीलता से काम करना चाहिए और कम्युनिस्ट पार्टी को इस पर राजनीति नहीं करनी चाहिए।

श्री सतनाम सिंह संधू (नामनिर्देशित): महोदय, आपने मुझे इस Appropriation Bill पर बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। सर, मैं इस सदन में फ्रेशर हूं और यह पहला समय है कि मुझे किसी मुद्दे पर बोलने का अवसर मिला है। मैं आपको धन्यवाद देना चाहूंगा।

---

* Expunged as ordered by the Chair.

बेसिकली मैं किसान परिवार से हूं, प्रोफेशनली मैं एजुकेशनिस्ट हूं। अभी बजट पर हो रही चर्चा अपनी चरम सीमा पर है। मुझे बहुत सारी चर्चा सुनने का सौभाग्य प्राप्त हुआ और इस चर्चा में अलग-अलग दृष्टिकोण सामने आए हैं। बहुत ऊंची और तीखी आवाज़ों में बजट के खिलाफ भी बोला गया, आंकड़ों और तर्क के साथ बजट के हक में भी बहुत सारी बातें बोली गईं। मैं इस बिल के समर्थन के लिए खड़ा हुआ हूं।

चेयरमैन साहब, मैं गांव के स्कूल में पढ़ा हूं और वह स्कूल भी मेरे अपने गांव में नहीं था, तो मैं सबसे पहले भारतीय लोकतंत्र की खूबसूरती के प्रति आभार प्रकट करना चाहूंगा कि एक बहुत ही साधारण बैकग्राउंड से आने वाले, मेरे जैसे दूर-दराज़ गांव से आने वाले व्यक्ति को - जिस गांव में प्राइमरी स्कूल भी नहीं था - आज देश के सर्वोच्च कानून बनाने वाली संस्था में कुछ योगदान देने के लिए, मुझे अवसर मिला है, इसके लिए मैं आभार व्यक्त करना चाहूंगा। मैं सबसे पहले इस सदन में नॉमिनेट करने के लिए देश की राष्ट्रपति जी के प्रति आभार व्यक्त करना चाहूंगा और अंत्योदय के विचार को साकार करने और प्रकट करने के लिए, मैं आदरणीय प्रधान मंत्री जी, जो मेरे मार्गदर्शक हैं, मेरे आइडियल भी हैं, मैं उनको भी धन्यवाद देना चाहूंगा। मैं इस पवित्र सदन में शामिल होकर आज सम्मानित और उत्साहित महसूस कर रहा हूं।

आदरणीय सभापति जी, मैं जिस गांव के स्कूल में पढ़ने के लिए गया, मेरे टीचर मुझे याद आ रहे हैं, जिन्होंने मुझे मेरे स्कूल टाइम में दृष्टिकोण का एक example देकर यह समझाने की कोशिश की थी कि दृष्टिकोण क्या है। मैं यहां वह स्टोरी सुनाना चाहूंगा। मेरे अध्यापक ने मुझे बताया था कि दृष्टिकोण क्या है - किसी गांव में 6 अंधे व्यक्ति रहते थे और उस गांव में हाथी आया तो गांव वालों ने सोचा कि इन अंधे व्यक्तियों को - जिनकी दृष्टि नहीं है - हाथी के बारे में बताया जाए। स्वाभाविक है कि जिनकी दृष्टि नहीं है, वे हाथ लगाकर, स्पर्श कर के ही अंदाज़ा लगाएंगे कि हाथी कैसा है। जिसके हाथ में हाथी की पूछ आई - उस समय जो मुझे समझाया गया था, मुझे आज भी वे चीज़ें relevant नज़र आती हैं - उनको लगा कि हाथी एक रस्सी जैसा है, जिसने उसके पांव को छुआ, उसको लगा कि वह बहुत मज़बूत खम्भे जैसा है, किसी ने हाथी के पेट को छुआ, तो उसको लगा कि हाथी एक दीवार जैसा है और किसी ने उसके कान को पकड़ा, तो उसे लगा कि हाथी एक पंखे जैसा है। उनका अपना-अपना दृष्टिकोण हाथी के प्रति था। मुझे लगता है कि दृष्टिकोण से ही चीज़ें बदल जाती हैं। मैं अपनी दृष्टि से इस बजट में जो हाथी देख रहा हूं कि यह बजट पिछले 10 साल में 16 लाख करोड़ रुपये से बढ़कर 48 लाख करोड़ रुपये का हो गया है। यह सामने दिख रहा एक हाथी है। सबसे बड़ी बात है कि ग्लोबल क्राइसिस और pandemic के बाद भी देश का fiscal deficit 5 प्रतिशत से कम है और इन सबके ऊपर देश में मोदी जी के शासनकाल में महंगाई दर 6 प्रतिशत के अंदर ही रही है, उसके ऊपर नहीं गई है। मेरी नज़र में यह बजट वंचितों, शोषितों और पिछड़ों पर आधारित बजट है। मुझे इस बजट को पढ़कर लगा कि यह आकांक्षाओं का बजट है, आशाओं का बजट है और अपेक्षाओं का बजट है। पिछले कई बजटों और अपने भाषणों में आदरणीय प्रधान मंत्री, मोदी जी ने चार प्रमुख वर्गों, जिनके बारे में यहां भी चर्चा हुई है - गरीब, महिला, युवा, अन्नदाता पर ध्यान केंद्रित किया है।

मैं किसानों, युवाओं, महिलाओं और गरीबों के लिए माननीय वित्त मंत्री द्वारा बताए गए saturation approach की सराहना करता हूं, जहां पर सबको मिलेगा और जितना चाहिए, उतना मिलेगा। यह सिद्धांत मुझे लगता है कि पहली बार इस देश में हमारी सरकार ने किया है, इसलिए

मैं इसकी सराहना करता हूं। मैं यह भी समझता हूं कि यह बजट केवल एक isolated document नहीं है या idea नहीं है, बल्कि यह विकसित भारत के vision की continuation का Budget है। पिछले दस सालों से चल रही विकसित भारत की यात्रा का एक महत्वपूर्ण मील का पत्थर भी है।

महोदय, मैं सदन में नया हूं, जैसा मैंने बताया। शुरू के दो हफ्ते का मेरा अनुभव खट्टा-मीठा रहा है, बहुत कुछ मुझे देखने और समझने को मिला है और मेरी भावनाएं भी आहत हुई हैं। मेरा भरोसा भी थोड़ा टूटा है। मैं बताना चाहूंगा कि कुछ दिन पहले मैं इसी सदन में, जिनका मैं बहुत सत्कार करता हूं, सम्मान करता हूं, पूर्व शिक्षा मंत्री जी की speech को सुन रहा था, उनकी बातों को सुन रहा था। वे बजट पर बोल रहे थे और मैंने उनको कहते हुए सुना कि "The economy is in deep crisis." इस देश की अर्थव्यवस्था जो है, वह संकट में है। मुझे समझ नहीं आता कि उन्होंने यह किस basis पर कहा है। मैं समझता हूं कि यह सरासर गलत है और misinformation है, क्योंकि मुझसे पहले भी बोलने वाले जो senior साथी हैं, उन्होंने आंकड़ों के साथ, तर्क के साथ इस बजट के बारे में बताया और मैं अपने आदरणीय पूर्व शिक्षा मंत्री जी को बताना चाहूंगा कि जो economy का size है, वह 2 trillion से दुगुना होकर 4 trillion American dollars होने जा रहा है, तो यह crisis कहां से दिखता है! Rank of economy में हम 10th रैंक पर थे और आज Fifth-largest हैं और अगले साल चौथे पर भी आ जाएंगे। यह हमारा rank होने जा रहा है, तो यह economy crisis कहां से दिखता है! FDI, जो दस साल पहले 300 Billion USD था, आज 600 Billion US Dollars का हो गया है, तो इसमें economy crisis की बात कैसे कही जा सकती है। Sensex 23,000 था, अब 82,000 हो गया है। इसके साथ ही per capita income 86,647 थी, आज 2,14,000 हो गई है, तो इसमें हम crisis की बात कैसे कर सकते हैं। मैं Bank accounts के क्षेत्र में आदरणीय प्रधान मंत्री जी की सबसे बड़ी उपलब्धि यह मानता हूं कि जो 53 per cent थे, वह आज 95 per cent से ऊपर हो गए हैं और saturation की stage पर हैं कि सब गरीबों के पास bank accounts हैं। दस साल पहले Budget, Capital Expenditure, 1.88 lakh crore था, वह आज 11.11 lakh crore है। मैं इसको बड़ी उपलब्धि मानता हूं। इसके साथ ही Income Tax देने वाले जो हमारे भारतीय हैं, जिनकी गिनती दस साल पहले 3.65 croe थी, वह आज 8.18 crore हुई है।

सभापति महोदय, हमने यह भी देखा है कि जब प्रधान मंत्री जी किसी से gas subsidy न लेने का आह्वान करते हैं, तो लाखों की गिनती में आकर लोग उनकी बात को सुनते हैं, मानते हैं और उसी की वजह है कि Income Tax देने वालों की गिनती भी बढ़ी है। चेयरमैन सर, economy के deep crisis में होने वाली बात को मैं बिल्कुल गलत समझता हूं और इसको misleading statement मानता हूं। इसके साथ ही, जो पूर्व शिक्षा मंत्री जी ने यहां बताया था कि भारत में बेरोजगारी बढ़ी है। उन्होंने Institute of Human Development (IHD) द्वारा की गई report को quote किया था और आरोप लगाया था कि भारत की unemployment rate 83 per cent है। मैं इसको सरासर गलत मानता हूं। हम भी इसी society में रहने वाले हैं। यह बिल्कुल सच नहीं है। हमारी अपनी भारत की रोजगार को लेकर, जो reports हैं, मैं उन्हें भी share करना चाहूंगा।

देश का Unemployment data, PLFS, Periodic Labour Force Survey बताता है, जिसको Ministry of Statistics and Programme Implementation जारी करता है। जुलाई, 2023 की PLFS Report के अनुसार 2020-21, 2021-22 और 2022-23 में unemployment

Content Page

rate, respectively 4.2, 4.1 and 3.2 रहा है। महोदय, पिछले कुछ समय में ILO जैसी आधारहीन reports देश की छवि खराब करने के लिए publish होती रही हैं। मैं समझता हूं कि देश को ऐसी रिपोर्ट्स को condemn करना चाहिए और सदन में ऐसी रिपोर्ट्स, जिन पर यकीन नहीं किया जा सकता, उन्हें यहाँ पर mention नहीं करना चाहिए। सभापति महोदय, मेरी मांग यह भी है कि भारत सरकार की * देने वाले ऐसे संगठनों के खिलाफ international स्तर पर भी कार्रवाई और केस करना चाहिए, ताकि वे भारत की छवि खराब करने के लिए असत्य reports publish न करें।

सभापति जी, पिछले दस सालों में सेना का आत्मबल बढ़ा है। हम लोगों के समय में जहाँ कभी देश का नेता विदेश घूमने के लिए चला जाया करता था, वहीं आज हमारे प्रधान मंत्री दीवाली और सभी बड़े मौके सेना के जवानों के बीच जाकर मनाते हैं। मैं समझता हूं कि विकसित भारत का vision, जो आदरणीय प्रधान मंत्री जी ने हमारे देश को दिया है, उसने हमारे शहीदों के सपनों को साकार करने का काम किया है। जब हम विकसित भारत बनता देखना चाहते हैं, तो उसके साथ ही हम पंजाब को भी एक विकसित पंजाब के रूप में देखना चाहते हैं।

महोदय, आज मैं अपनी बात में पंजाब के बारे में भी बात करना चाहूंगा। सभापति जी पंजाब पर बढ़ता हुआ कर्ज हमारी चिंता का विषय बन गया है। यह कर्ज 3.74 लाख करोड़ रुपये तक हो चुका है और हमारा GSDP 46.60 परसेंट, जो कि 40 परसेंट की हद से ऊपर नहीं होना चाहिए, उतना पहुँच चुका है, जो हम पंजाबियों के लिए एक चिंता का विषय है।

महोदय, मैं इसके साथ ही पंजाब के पानी पर भी कहना चाहूंगा। इसके साथ ही जो पंजाब के खून से जुड़े हुए हैं, मैं उनके बारे में भी इस सदन में जरूर बात करना चाहूंगा। महोदय, पंजाब का water table हमारे लिए चिंता का विषय है। इसके साथ ही पंजाब की नदियों का गंदा हो रहा पानी, जिसमें pollution जा रहा है, वह भी हमारे लिए एक बड़ी चिंता का विषय है। मैं इन्हीं शब्दों के साथ इस बजट का समर्थन करता हूं और आपको बहुत-बहुत धन्यवाद देता हूं, जय हिंद।

MR. CHAIRMAN: Now Shri Abdul Wahab. You have five minutes.

SHRI ABDUL WAHAB (Kerala): Sir, I am coming from Wayanad constituency. First of all, I pay homage to the deceased. Even though the official account is 200 or 300, but it is more than 700, and here, blame politics is going on. Shri Bhupender Yadav told something and Dr. John Brittas, as usual, was countering, but we are not for that. We, IUML, have no politics in it this time neither with the Central Government nor with the State Government. We are trying to rehabilitate all the people who are affected. For that, your blame-game should not be a hindrance. You please allot maximum possible money to the Kerala Government at this juncture. I am not for Pinarayi *sarkar* or marxist *sarkar*. They are taking advantage in everything, just like they came to power again because of Corona. Wherever something happens, they take

---

* Expunged as ordered by the Chair.

advantages of that. In your blame-game, this should not happen. What is going to happen in Kerala tomorrow is that, any project that will come there, Shri Bhupender Yadav, the hon. Minister, will put a halt saying that this happened or that happened, and we will not be having any projects in future. Otherwise also, the Forest Department or the Environment Ministry is creating so many problems for the *Adivasis* and the people around. But now this landslide became a reason for them to halt everything. So I request this time, as this was going on, that this should not hamper the development of Kerala and its tourism.

And, especially, we are working with Adivasis and all, we have to have some roads or whatever to their hamlets. Now, what is going to happen is, the Central Government is not going to give any clearance, anything happening in these areas. So, my request is regarding that. Second thing is, the Central Government, tomorrow or day after tomorrow, is coming with the Waqf Board Bill and all. This is again for polarizing the community.

(MR. DEPUTY CHAIRMAN *in the Chair.)*

Already we see polarized traits. And, in the last election, Modi*ji*'s majority came down to that level, some 2 lakhs or 3 lakhs votes came down for them, and the BJP seats came down, not up to the majority, when it was more than 300 before. Now, again they are thinking that with this polarization, things will be better. But, I am warning them, this will be worse for them. So, please do not come with such Acts. Waqf has nothing to do with the Government, because I am giving my land for some purpose, and how it is planned or how it is going, that is the duty of the Waqf Board to see. What they are proposing in that, when the Bill comes up, I will talk on the Waqf Bill. But, now I am just telling that. We are talking about Kashmir Appropriation Bill. Nobody is talking about Kashmir, what is happening in Kashmir. Everybody is telling, 'it is wonderful'; okay, let it be wonderful. People are getting jobs, tourism is going on and all. But, at least, my request is to improve the tourism. Keralites are the most travelled tourists, particularly, in Kashmir. Some flights should be there from Kerala to Kashmir. Just like that, Kashmiri people, they should allow... One of our Orphanage Centres, they took hundreds of students from there, when the problem was there, and now they have graduated and going back to Kashmir. Such facilities should be encouraged instead of halting. What is happening is when somebody coming from North India to South India in railway station, the police is harassing them. They are telling that this is child labour. Instead of supporting them, they are telling this is child labour and they are initiating cases against them. So, this should be stopped. The

Central Government, with its power and with its Budget allocation, let them consider Kerala as a whole. That is our request. ...(*Interruptions*)... Sir, why you are pressing the time-bell? Some time is still left.

MR. DEPUTY CHAIRMAN: Yes.

SHRI ABDUL WAHAB: It is not even red now. But anyway, when I am talking, you are just looking at the time.

MR. DEPUTY CHAIRMAN: No, no.

SHRI ABDUL WAHAB: So, I am asking the Central Government, Shri Bhupender Yadav came over; maybe, he will listen. In future, any projects coming up for Kerala should not be halted, telling that due to the landslide, already we have given this much. ....*(Time-bell rings)...* Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Abdul Wahab*ji*. Now, Dr. Sikander Kumar. आपके पास पाँच मिनट हैं।

डा. सिकंदर कुमार (हिमाचल प्रदेश): सर, आपने मुझे दि एप्रोप्रिएशन (नं. 2) बिल, 2024 और दि जम्मू एंड कश्मीर एप्रोप्रिएशन (नं. 3) बिल, 2024 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

उपसभापति महोदय, इस बिल में अलग-अलग मिनिस्ट्रीज़ और डिपार्टमेंट्स के लिए जो फाइनेंशियल प्रोविज़ंस किए गए हैं, मैं उनका स्वागत करता हूँ और समर्थन भी करता हूँ। स्वागत इसलिए करता हूँ, क्योंकि इन प्रोविजंस की वजह से देश के बेरोजगारों को रोजगार के ज्यादा से ज्यादा अवसर मिलेंगे, देश के आम जनमानस की आमदनी बढ़ेगी, उत्पादन बढ़ेगा और देश के हर क्षेत्र, हर वर्ग का विकास होगा।

उपसभाध्यक्ष महोदय, अगर मैं भारतीय अर्थव्यवस्था को पिछले आठ-दस वर्षों से देखूँ, तो भारतीय अर्थव्यवस्था पिछले आठ-दस वर्षों में विश्व अर्थव्यवस्था में एक महत्वपूर्ण स्थान बना रही है। यह मैं नहीं कह रहा हूँ, जो अंतरराष्ट्रीय एजेंसियाँ हैं, चाहे इंटरनेशनल मॉनिटरी फंड हो, चाहे वर्ल्ड बैंक हो, चाहे यूएनडीपी की रिपोर्ट हो, चाहे वर्ल्ड इकोनॉमिक रिपोर्ट हो, वे कह रही हैं। जब हम यह कहते हैं कि पिछले दस वर्षों में भारतीय अर्थव्यवस्था 11वें से पाँचवें नंबर पर आई है और एक समय ऐसा था कि जब भारत विदेश में लोन लेने गया, तो उसे बैरंग लौटना पड़ा।

आज भारत इस स्थिति में है कि विश्व का चौथा ऐसा देश बन गया है, जिसके पास सबसे ज्यादा फॉरेन रिज़र्व है। जब हम ग्लोबल ग्रोथ की बात करते हैं, तो भारत अकेले ही 15 प्रतिशत का योगदान दे रहा है और आईएमएफ के मुताबिक आने वाले 2028 तक 18 प्रतिशत का योगदान अकेले भारत का ग्लोबल ग्रोथ में होगा। अगर हम विश्व की 7 बड़ी अर्थव्यवस्थाओं की बात करें, तो

आज सबसे बढ़िया ग्रोइंग अर्थव्यवस्था किसी देश की है, तो हमारे देश भारत की है, जो 6.8 प्रतिशत की विकास दर से आगे बढ़ रही है। मुझे समझ नहीं आता है कि जब ये बातें आती है, हम सब भारतवासी हैं, तो कुछ लोगों को ये रास क्यों नहीं आती हैं, उन्हें इस बात की खुशी क्यों नहीं होती है। हमें खुश होना चाहिए, जब हम यह कहते हैं, सुनते हैं कि भारत के प्रधान मंत्री विश्व के सबसे लोकप्रिय नेता हैं, वे भारत के प्रधान मंत्री हैं। यह आकलन भारत में तो हो नहीं रहा है, अंतरराष्ट्रीय एजेंसियां जो यह रेटिंग कर रही है, वह कह रही है, तो हम सबको इसकी खुशी होनी चाहिए।

उपसभापति महोदय, पिछले 10 वर्षों से रिफॉर्म, परफॉर्म और ट्रांसफॉर्म के संकल्प के साथ भारतीय अर्थव्यवस्था तेजी से आगे बढ़ रही है और पिछले 2021 और 2024 का हम कालखंड देखें, तो हमारी अर्थव्यवस्था ने 8.2 परसेंट के साथ विकास किया है। यह मामूली बात नहीं है, यह छोटी बात नहीं है। कोरोना काल के बावजूद, विश्व की विभिन्न चुनौतियों के बावजूद 8.2 परसेंट से आगे बढ़ना, यह हमारी बहुत बड़ी उपलब्धि है। निश्चित तौर पर, जो आर्थिक आंकड़े बताते हैं, हम आत्मनिर्भरता की ओर आगे बढ़ रहे हैं और जो विकसित राष्ट्र का संकल्प हमारे प्रधान मंत्री ने लिया है, तो निश्चित तौर पर यह राष्ट्र विकसित बनेगा और यह हम सबके सहयोग से विकसित राष्ट्र बनेगा।

हम 2024-25 के बजट को देखें, तो इस बजट में इनकम टैक्स एक्ट, 1961 का जो सरलीकरण किया गया है और इस बजट में जो स्टैंडर्ड डिडक्शन 50,000 से 75,000 किया गया है और पेंशनर के लिए 15,000 से 25,000 किया गया है, तो इस बजट में करदाताओं के लिए लगभग 17,500 रुपये की सेविंग होगी। ऐसा बजट देने के लिए मैं बधाई देना चाहता हूं ...(**समय की घंटी**)... माननीय मोदी जी और माननीया वित्तमंत्री निर्मला सीतारमण जी को, जिनकी वजह से हमारा देश आत्मनिर्भर भारत की ओर, विकसित राष्ट्र की ओर आगे बढ़ेगा। विवाद से विश्वास स्कीम 2024 करदाताओं के पेंडिंग केसेज को रिजॉल्व करने में बहुत कारगर साबित होगी। ...(**समय की घंटी**)... उपसभापति महोदय, मैं एक मिनट और लूंगा।

श्री उपसभापतिः प्लीज़ खत्म करें, क्योंकि समय कम है, जबकि और भी वक्ता हैं।

डा. सिकंदर कुमार: सर, हम जीएसटी की बात करते हैं, 2018 से पहले जब जीएसटी लागू नहीं हुआ था, तो हर कैटेगरी, हर प्रोडक्ट को देखें, तो हम 33 से 40 प्रतिशत टैक्स देते थे, लेकिन फिर भी सरकार को आमदनी नहीं होती थी। 2018 में जब जीएसटी लागू किया गया, हम 18 परसेंट टैक्स दे रहे हैं और सरकार की जो आमदनी है - आप इमेजिन करेंगे कि 2018 में जब यह लागू हुआ था, तब यह 0.9 लाख थी और आज जून, 2024 में ये बढ़कर 1.74 लाख करोड़ हो गई है। ...(**समय की घंटी**)... यह बहुत बड़ी बात है।

श्री उपसभापतिः थैंक यू, सिकंदर जी। माननीय डा. वी. शिवादासन। आपके पास बोलने के लिए केवल पांच मिनट का समय है।

DR. V. SIVADASAN (Kerala): Respected Deputy Chairman, the Budget has not given proper attention to the people of this great Republic. But, they have given their *pyar* to the corporate houses!

Sir, kindly look at the condition of our health sector. India has the second highest number of children who did not receive any vaccine at all in 2023! Sir, 1.6 million children did not receive any vaccine! India is not only behind America and China, but also Pakistan, Afghanistan, Sudan and Ethiopia! Sir, why is this happening? It is because of the reduced spending on health sector. According to Government's document, health expenditure declined from 2.5 per cent of the Budget outlay in 2019 to 1.85 per cent in 2024! In our hospitals, — even the Central Government hospitals and the ESI hospitals — sufficient number of doctors and nurses are not available. Sir, in this House, the hon. Minister had given a reply to me which says that in the ESI hospitals alone, 9,688 posts of medical staff are lying vacant! Without doctors and medical staff, how will hospitals work?

The Union Government has announced that every State will have AIIMS. The Government of Kerala has given land for AIIMS. But, till now, they have not given AIIMS to the State! Why are they discriminating against the people of Kerala? The entire people from Kerala want justice from the Union Government.

Sir, geographically, Kerala has a unique topography. Extreme rains and disasters are happening in Kerala. Natural disasters are increasing every year due to climate change and global warming. Now, the entire machinery of the Government of Kerala is working on rescue and rehabilitation measures in Wayanad where we have lost valuable lives of our brothers and sisters. So, the Union Government should declare a special package to the State of Kerala. But, this Budget is silent on special assistance to Kerala. It is an injustice to the people of Kerala.

Sir, irrespective of being rural or urban areas, the people of the country are suffering from unemployment, poverty and inflation. There is no determined action from this Union Government. The establishment is running on the same track; the same vested interests have total control on the Government. Sir, inequality still exists here. They are trying to destroy NREGA in rural areas. This has been told to us by a noted journalist that the rural households with 100 days work under NREGA could match US$118 billion wealth of the richest man in India in 340 million years!

Sir, there is no urban employment scheme in urban areas of the Union Government. The Urban Employment Guarantee Scheme should be implemented like Ayyankali Employment Guarantee Scheme in Kerala. The workers in cities are facing huge exploitation. The Government told us that India has become an economic superpower. But, the workers in Seelampur Market, in Delhi, in the National Capital,

Content Page

have undertaken a strike for an increase of Rs. 5 per day wage! Sir, more than 10,000 youngsters are working there. You are saying that Delhi is a Smart City. But, due to lack of proper drainage system, drainage and rainwater enters the basement of a building and innocent students got killed in Delhi. Sir, it is shameful. When will the Government provide proper drainage system for cities? Without proper allocation in the Budget, it will not happen.

Sir, the major expenditure of people in the country is housing, education and health. *...(Time-bell rings)...*

MR. DEPUTY CHAIRMAN: Thank you Dr. Sivadasan. Your time is over.

DR. V. SIVADASAN: Sir, I have only one request to make from my side. The nation wants people-centric Budget, not corporate-centric Budget. This is my request. Thank you.

MR. DEPUTY CHAIRMAN: Now, hon. Shri K.R. Suresh Reddy. You have five minutes.

SHRI K.R. SURESH REDDY (Telangana): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak. The AP Reorganization Bill and Bihar continue to echo, which you may have seen from the General Discussion on the Budget to the Appropriation Bill. As far as Bihar is concerned, there was a very good initiative started by the Government stating that to stop the floods in Bihar, they are going to build the needed infrastructure, which will be utilised not only to stop the floods, but also to ensure irrigation. Now what caught the country's attention in this regard is the Head under which this Scheme is being funded. The Head is called AIBP, which is under the Irrigation Department, under the Ministry of Irrigation. Now what is AIBP? It is the Accelerated Irrigation Benefit Program. This is meant to ensure that the big projects and the last mile, what you call it, the finishing connectivity, should be completed. अगर एक dam बना, तो finally किसान के पास उसका पानी पहुंचे, उसके लिए canal system वगैरह जो भी जरूरी चीजें हैं, that has to be completed. Now this Scheme, the AIBP, was initiated way back by the son of Telangana, Shri P.V. Narsimha Rao *garu*, because he had a lot of grass-root level experience; so, he felt that this particular Scheme should be taken up. And, I would like to caution the Finance Minister because there is going to be a lot of pressure under this Head. Now, if you look at the allocations, for this year, you have said, it is Rs. 2,500/- crores. But, if you look at your track for the last two years, in 2023-24, your B.E. was at Rs. 3,122/-

Content Page

crores, but your R.E., the Revised Estimate became only Rs.1,500/- crores. It was cut by half. What happened in the previous year, 2022-23, was, you had made an allocation of Rs.3,200/- crores, but you spent only Rs. 680/- crores. So, you are trying to fund this major initiative for Bihar under a Head, which is not sufficiently funded, and whatever is being funded, it is not spent. So, my suggestion is, kindly ensure this because there is a lot of pressure. So, you consider this. While in Bihar, you have floods coming, in Telangana, as I would like to reiterate again, we have Godavari down and the land is up; so, we need lift irrigation. So there has been a request that at least dedicate one scheme for the man who started this AIBP, Shri P.V. Narasimha Rao from Telangana.Try to fund the Rangareddy-Palamuru Lift Irrigation Project under the Head of AIBP, as this would irrigate a lot of backward regions. This is a small intervention and suggestion, Sir.

My second point, which concerns the entire House, -- a very important aspect in the 75th year of our Independence, -- is that we make the Bills, we pass the Bills and then they convert into Acts. What is the impact of that legislation? Do we have a legislative impact assessment in our country? We do not have. What do we have? We have pre-legislation impacts. There is a committee headed by the Cabinet Secretary and the other Secretaries who made it mandatory that every Bill has to go for public hearing. After it comes from public hearing, it is then sent to the Parliament to discuss, debate and pass. But the question is: What is the impact of the Bill? Sir, India is a very diverse nation. When we make Bills sitting in Delhi, we have to see what the impact of those Bills in the 28 states and the other UTs is. A small glaring example of the hastiness of not studying and also not understanding the impact of legislation comes from the Kisan Bills. Now these two Bills were made and passed, but how the Government had to withdraw them is one glaring example. And, another glaring example is your Section 138 of the Negotiable Instruments Act. It was made as an example of an ex-ante assessment, जो चेक बाउंस होने वाली बात है। So, Mr. Deputy Chairman, Sir, almost close to nine per cent of the cases in the courts are related to this. So, I would say that in the developed countries, like the European Union and other countries, they have this impact assessment. Then, they also have what you call the ex-ante assessment, in countries like Australia and all. So, fundamentally, what I am trying to drive the point home is, when we are going through such a big exercise, of debating on the Bill, let us also see what the impact of the Bills is. Thank you, Sir.

श्री उपसभापति: माननीय श्री रामजी।

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपने मुझे विनियोग (संख्यांक 2) विधेयक, 2024 एवं जम्मू-कश्मीर विनियोग (संख्यांक 3) विधेयक, 2024 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। मैं इसके साथ ही अपनी पार्टी की मुखिया आदरणीय बहन कुमारी मायावती जी का आभार व्यक्त करता हूँ।

मान्यवर, मैं आँकड़े की बात नहीं करूँगा कि आज हम ट्रिलियन डॉलर में प्रवेश कर रहे हैं या हमारी मार्केट 80 हजार की होने वाली है, लेकिन सच्चाई यह भी है कि 90 परसेंट जनता इन बातों से कोई इत्तेफाक नहीं रखती। मान्यवर, देश में तमाम बातें कही जा रही हैं। यह कहा जा रहा है कि हम विकसित भारत की सोच को लेकर आगे बढ़ रहे हैं। मैं बार-बार कहता हूँ कि शिक्षा के बिना विकसित भारत की बात संभव नहीं है। मैं एक उदाहरण देना चाहता हूँ कि what is the reality of the poor people? तेलंगाना की एक ट्राइबल छात्रा है, जिसका नाम बदावथ मधुलथा है। वह सिरसिल्ला की रहने वाली है। उसने आईआईटी क्लीयर किया। उसको आईआईटी पटना में एडमिशन के लिए ऑफर आया। चूँकि दुर्भाग्यवश उसकी माँ दो सौ रुपए की डेली वेज लेबर है, इसलिए वह तीन लाख रुपए की फीस अफोर्ड नहीं कर सकती है। उसकी माँ और वह बच्ची तमाम अधिकारियों के पास चक्कर लगा रही है, तमाम नेताओं के पास गई, लेकिन अभी भी उसे कहीं से भी कोई हेल्प नहीं मिली और एडमिशन possible नहीं हुई।

दूसरा उदाहरण बोनिला आर्यन रोशन का है, जो सिद्दीपेट का दलित छात्र है। उसका आईआईटी, तिरुपति में केमिकल इंजीनियरिंग में एडमिशन हुआ। उसने बड़ी मुश्किल से 50 हजार रुपए जमा किए। उसकी माँ भी दो सौ रुपए की डेली वेज लेबर है। उसकी आगे की फीस नहीं जमा हो पा रही है। शायद उसका कोर्स पूरा हो पाएगा या नहीं हो पाएगा, यह नहीं पता, लेकिन वहाँ से इस तरह की बात निकल कर सामने आई।

मान्यवर, मैं दूसरी बात Right to Education के बारे में कहना चाहता हूँ। Right to Education, 2009 के तहत पूरे देश के अंदर प्राइवेट स्कूलों में 25 परसेंट सीट्स वीकर सेक्शन के लिए फिक्स की गईं। जिससे गरीब भी यह सपना देख सके कि मेरा बच्चा वहाँ पढ़ सकता है, लेकिन उसके सपने को धक्का तब लगता है, जब तमाम स्कूलों ने उसके तहत एडमिशन देने बंद कर दिए और जो कुछ स्कूलों ने उसके तहत एडमिशन दिए भी, तो वहाँ गरीब बच्चों का एडमिशन होने के बाद, उनके माता-पिता प्री-नर्सरी, नर्सरी और केजी के कोर्स के लिए 15 हजार या 20 हजार रुपए का फीस अफोर्ड नहीं कर सकते हैं। जो तीन सौ रुपए रोज कमाएगा, वह 15 हजार या 20 हजार रुपए का फीस अफोर्ड नहीं कर सकता है। मान्यवर, मैं इसके लिए आपके माध्यम से सरकार से अनुग्रह करूँगा कि वह Right to Education, 2009 के तहत free education, free admission and free books के भी प्रावधान करे।

मान्यवर, हमारी पार्टी हमेशा बाबा साहेब की विचारधारा को मानने वाली पार्टी है और हमारी पार्टी की मुखिया आदरणीय बहन कुमारी मायावती जी भी बाबा साहेब की विचारधारा को लेकर चलती हैं। बाबा साहेब ने अपने उद्देश्यों में कहा, 'शिक्षित बनो, संघर्ष करो और संगठित रहो'। जब माननीया बहन जी उत्तर प्रदेश की मुख्य मंत्री थीं, तब उन्होंने 'शिक्षित बनो' के नाम पर तमाम यूनिवर्सिटीज़ खोलने का काम किया, तमाम डिग्री कॉलेजेज़ खोलने का काम किया, तमाम स्कूलों को खोलने का काम किया। उन्हीं में से एक बड़ी यूनिवर्सिटी, गौतम बुद्ध यूनिवर्सिटी, उत्तर प्रदेश के नोएडा में है।

मान्यवर, मैं आपके माध्यम से इस बात को इसलिए कह रहा हूँ कि जो गरीब लोग हैं, सरकार उनके बच्चे की फीस को जीरो करे। जब आदरणीय बहन जी मुख्य मंत्री थीं, तब पूरे प्रदेश के अंदर गरीब बच्चों के लिए जीरो फीस पर एडमिशन की व्यवस्था की गई थी ताकि जो गरीब बच्चे हैं, वे आगे बढ़ने का सपना देख सकें, हायर एजुकेशन का सपना देख सकें और उसको प्राप्त कर सकें। मैं यह कहना चाहता हूँ कि सरकार उस व्यवस्था को पुनः चालू करने का काम करे।

मान्यवर, अभी तक जो भी सरकार आई, उनमें से कोई भी सरकार गरीबों की शिक्षा के लिए गंभीर नहीं रही। मैं इसका एक उदाहरण देता हूँ। आज उत्तर प्रदेश की आबादी लगभग 25 करोड़ है और उसमें मात्र 23 राज्य यूनिवर्सिटीज़ और 6 सेन्ट्रल यूनिवर्सिटीज़ हैं। ये 29 यूनिवर्सिटीज़ गवर्नमेंट के अंदर आती हैं, लेकिन 25 करोड़ की आबादी इन यूनिवर्सिटीज़ में कैसे एडजस्ट की जाएँगी? इस पर भी सरकार ध्यान देने का काम करे और यूनिवर्सिटी की संख्या बढ़ाने का काम करे।

मान्यवर, मैं लास्ट में जम्मू-कश्मीर के बारे में बात करना चाहता हूँ। मैं एक भारतीय नागरिक हूँ। देश में कोई भी घटना घटती है, कोई disturbance होती है, तो मुझे दुख होता है। मैं माननीय मंत्री जी से कहूँगा कि वे बजट को बढ़ाएँ और सुरक्षा के लिए और कड़े-से-कड़े इंतजाम किए जाएँ।...(**समय की घंटी**)... सर, मैं बस तीस सेकंड में अपनी बात खत्म कर रहा हूँ। हमारे आस-पड़ोस के देश, चाहे वह बंगलादेश हो, चाहे अफगानिस्तान, जो हमारी फ्रेंडली कंट्रीज़ थीं, उसके अंदर पाकिस्तान और चीन ने disturbance किया। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Thank you.

श्री रामजी: मान्यवर, पाकिस्तान और चीन लगातार अपना बजट बढ़ा रहे हैं और हमारा बजट घट रहा है।...(**समय की घंटी**)...

6.00 P.M

मान्यवर, लास्ट में...*

MR. DEPUTY CHAIRMAN: Thank you. You have no time left. Nothing is going on record. All the hon. Members who had given their names have participated in the discussion. The hon. Minister of Finance would reply to the discussion tomorrow.

The House stands adjourned to meet at 11.00 a.m. on Thursday, the 8th of August, 2024.

The House then adjourned at six of the clock till eleven of the clock on Thursday, the 8th August, 2024.

---

* Not recorded.

Content Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)